

Before the National Green Tribunal  
Principal Bench, New Delhi

  
(DR. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.

In the matter of

Original Application No. 475/2024

News item titled "Mountains of plastic are choking the Himalayan States" appearing in The Hindu dated 04.03.2024

Report of compliance in the form of an affidavit affirmed on behalf of the Tripura State Pollution Control Board, respondent No. 14

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*Dr. Bishu Karmakar*

(DR. BISHU KARMAKAR)  
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SL NO...07...DL...15 OCT 2024

**Before the National Green Tribunal  
Principal Bench, New Delhi**

*Bishu Karmakar*  
**(DR. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.**

**In the matter of**

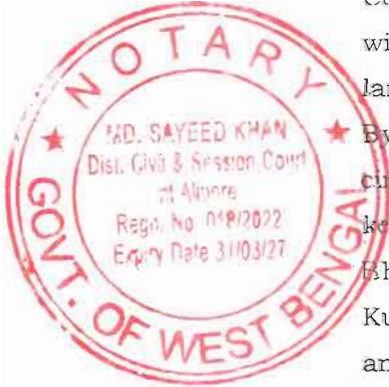
**Original Application No. 475/2024**

News item titled "Mountains of plastic are choking the Himalayan States" appearing in The Hindu dated 04.03.2024

Report of compliance in the form of an affidavit affirmed on behalf of the Tripura State Pollution Control Board, respondent No. 14

I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O. Noagaon Krishnanagar-799006, Police Station- New Capital Complex, Agartala, District- West Tripura, State – Tripura, aged about 49 years, by occupation- Service at a statutory organization, do hereby solemnly affirm and submit before this Hon'ble Tribunal as follows: -

1. Pursuant to the direction of this Hon'ble Tribunal dated 12.07.2024 in the instant litigation the Tripura State Pollution Control Board (in short, "the TSPCB") is to file their response with regard to deposition and accumulation of microplastic in land and water bodies. I am the Member Secretary of the TSPCB. By virtue of my office I am well conversant with the facts and circumstances of this case as gathered from the official records kept and maintained at the office of the TSPCB at 'Parivesh Bhawan' at Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006, and as such I am competent to swear this affidavit in compliance with the direction of the Hon'ble Tribunal dated 06.05.2024.
2. I have perused the aforementioned order dated 12.07.2024 in O.A. No. 475 of 2024 of this Hon'ble Tribunal wherein it has been noted that another matter "In re: News item published in The Hindu dated 27.02.2022 titled 'Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic'" is being dealt with by the Hon'ble Tribunal as OA No. 178 of 2022. The Tripura State



Pollution Control Board has submitted its compliance report in the said litigation.

3. With regard to compliance of environmental norms it is respectfully submitted that utmost priority for plastic waste management has been given in the State of Tripura and the Tripura State Pollution Control Board is in continuous pursuit of taking all necessary steps to control indiscriminate littering of plastic waste. The following steps have been taken for plastic waste management in the State:

- (a) As part of implementation of Plastic Waste Management Rules, 2016, the State of Tripura has notified the provisions of "Pollution Cost" to be realized from the violators

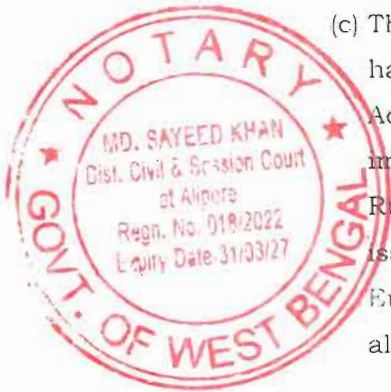
A copy of the notification with regard to the "Pollution Cost" is annexed hereto and marked as annexure "R-1".

- (b) State Level Advisory Committee (SLAC) was constituted under the chairmanship of Secretary, Urban Development Department, for the effective implementation and monitoring of the Plastic Waste Management Rules 2016. The Committee met on regular interval for review and effective implementation of the Plastic Waste Management Rules, 2016.

A copy of constitution of the Committee is annexed hereto and marked as annexure "R-2".

- (c) The Government of Tripura vide a notification dated 11.05.2021 has constituted a Special Task Force to prepare a comprehensive Action Plan for phasing out Single Use Plastics with focus on implementation of provisions of Plastic Waste Management Rules, 2016 and building strong public movement around this issue. The Action Plan has been submitted to the Ministry of Environment, Forest and Climate Change, Govt. of India and also under implementation in the State of Tripura.

Copies of the notification and the action plan are annexed herewith and collectively marked as annexure "R-3".



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- (d) The State Level Committee under the Chairmanship of the Chief Secretary, Tripura, is reviewing the implementation of the Plastic Waste Management Rules in the State on monthly basis.

A copy of minutes of the last meeting of the said Committee is annexed hereto and marked as annexure "R-4".

- (e) District level committees under the chairmanship of the DMs has been constituted for monitoring and effective implementation of Plastic Waste Management Rules, 2016.

- (f) The Tripura State Pollution Control Board has already communicated the Order dated 12.07.2024 passed by the Hon'ble National Green Tribunal in OA No. 475/2024 to the Urban Development Department, Tourism Department, Forest Department and Rural Development Department for compliance.

A copy of the aforesaid letter of the TSPCB communicating the order of the Tribunal to the Government Departments is annexed herewith and marked as annexure "R-5".

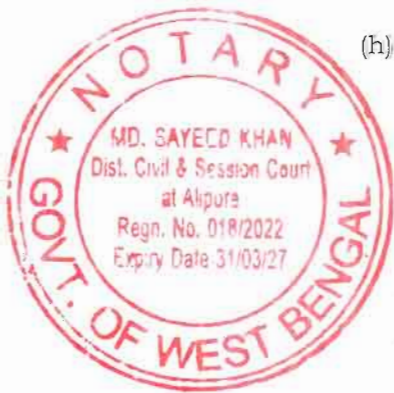
- (g) The resource material on phasing out Single Use Plastic have been developed and provided to all Urban Local Bodies and Rural Development Blocks with a request to conduct awareness programme to sensitize local people regarding generation of waste due to indiscriminate usage of plastic.

A copy of the resource material as developed and circulated by the TSPCB is annexed hereto and marked as annexure "R-6".

- (h) AAudit Team has been constituted by TSPCB to conduct regular visit in different Government offices to assess the present level of implementation on the direction issued regarding phasing out of Single Use Plastics.

A copy of the order of the TSPCB whereby the Audit Team has been constituted is annexed herewith and marked as annexure "R-7".

  
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- (i) A Control Room has been established by the TSPCB to monitor the enforcement of Single Use Plastic ban.

A copy of the order of the TSPCB for establishment of the Control Room is annexed hereto and marked as annexure "R-8".

- (j) The Government of Tripura has notified the "Policy for use of Waste Plastic in construction & periodical renewal of bituminous road" policy with detailed procedure for implementation of the same within 50 km periphery of Agartala City.

A copy of the said notification on usage of plastic waste in constructing roads is annexed herewith and marked as annexure "R-9".

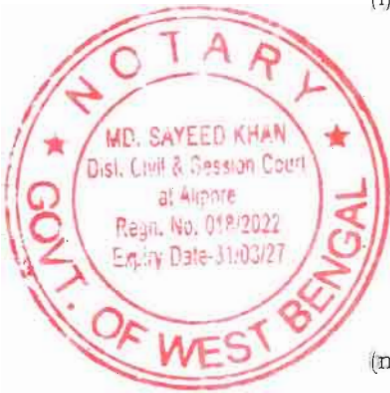
- (k) A 680-meter road stretch from Bodhjung School to Women College Road was constructed utilizing the plastic waste that has promoted resource efficiency of the waste because of the alternate usage of the same. In order to utilize the plastic waste at the maximum extent, Agartala Smart City Limited is encouraging the contractor towards utilizing the plastic waste in paved surface.

A copy of the Workorder issued by the Agartala Smart City Ltd. on the aforesaid aspect is annexed hereto and marked as annexure "R-10".

- (l) In compliance with the direction of this the Hon'ble Tribunal dated 09.03.2022 in OA No. 178/2022 the State has prepared an Action Plan for mitigation measures to offset the adverse impact of tourism activities on the environment of the State of Tripura.

A copy of the aforementioned Action Plan by the State is annexed herewith and marked as annexure "R-11".

- (m) In compliance with the directions passed by the Hon'ble National Green Tribunal dated 12.03.2019 and 22.07.2019 in OA No. 247/2017. Quarterly Report on implementation of the Plastic Waste Management Rules are being sent on regular basis to the Central Pollution Control Board. On the other hand, the plastic waste recyclers in the State of Tripura, who are



*Bishu Karmakar*

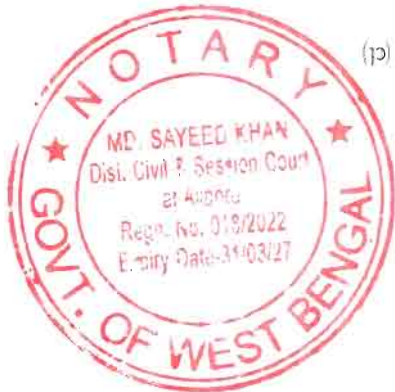
(DR. BISHU KARMAKAR)  
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transforming segregated plastic waste into raw material for producing new products, are submitting their Annual Reports with the local bodies in the State as per Form IV of the Plastic Waste Management Rules, 2016 under intimation to the TSPCB.

Copies of the last Quarterly Report submitted by the TSPCB with the CPCB is annexed hereto and collectively marked as annexure "R-12".

- (n) The urban local bodies of the State of Tripura are also submitting their Annual Reports with the TSPCB as per Form V of the Plastic Waste Management Rules, 2016.
- (o) The Annual Report in Form-VI on implementation of Plastic Waste Management Rules, 2016 is being submitted to the Central Pollution Control Board within stipulated time-frame by Tripura State Pollution Control Board every year. Annual Report for the year 2023-24 has been submitted vide letter dated 11.09.2024.

Copy of the aforesaid letter of the TSPCB dated 11.09.2024 with the Annual Report for 2023-24 are annexed herewith and collectively marked as annexures "R-13".



- (p) There are presently 13 registered Plastic Waste Recycling Units which are having the adequate capacity of plastic waste recycling or reprocessing. So, there is no gap in plastic waste management in the State. These units have obtained registrations from the Tripura SPCB. There are 25 nos. Plastic product manufacturing units are presently operational in the State.

The copies of the registrations granted by the TSPCB are annexed hereto and collectively marked as annexure "R-14".

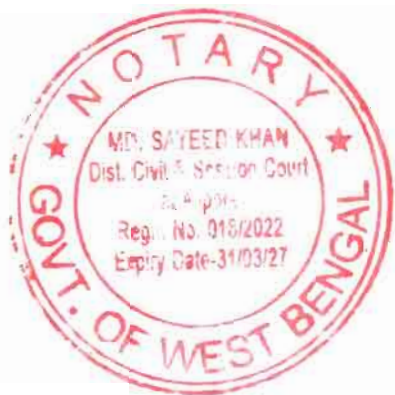
- (q) Regular random field inspections are being carried out throughout the State like sabji mandi, flower shops, fish markets and including check posts for effective implementation of ban on SUP items.
- (r) Wire Mesh has been installed in all the drains to prevent littering of plastic waste into any water body or river. Copy of the Letter

  
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issued by the Director, Urban Development Department, Govt of Tripura is annexed hereto and marked as annexure "R-15".

- (s) Rural Development Department of the State Government encourages different Self-Help Groups in the State for manufacturing of alternative items like cup, plate, thonga (i.e. small carrying pouches) etc. by using paper and leaf of areca nut under TRLM Scheme.
- (t) Industry & Commerce Department of the Government of Tripura has lunched various incentive schemes for the new entrepreneurs interested in making alternative of SUP items.
- (u) Bio-degradable carry bags have been distributed to the different shopkeepers, Bazar committees, NGOs and entrepreneurs to sensitize about the alternatives of plastic carry bags.
- (v) Two Compostable Plastic Carry bag manufacturing units have been established in Tripura and they are presently manufacturing the compostable carry bags. Commercial production started in full swing after obtaining testing report from Central Institute of Petrochemicals Engineering & Technology (In short, "CIPET") and after obtaining due permissions from all concerned. Another two industrial units have been set up to manufacture compostable carry bags. But production is yet to be started; awaiting for testing report from CIPET.
- (w) A number of steps taken by the Urban Development Department for segregation, collection, transport, processing and disposal of the plastic waste. At present, there are 85 nos. of Material Recovery Facility (MRF)/ Segregation Sheds Operational scattering in 20 Urban Local Bodies of the State. They are linked to the 19 Solid Waste Processing Facilities / set up in decentralized manner to cover all 20 ULBs.
- (x) The TSPCB has organized many workshops with the Officials and Task Forces of the Urban Local Bodies and Block Development Officers regarding implementation of ban of identified Single Use Plastic items. In addition, the TSPCB has provided 23 nos. of thickness measuring devices/machines to all

  
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the Sub-Divisional Magistrates for enforcement of ban of identified Single Use Plastic items.

- (y) Further, the ULBs are following a streamlined mechanism for door-to-door collection, segregation and processing of Plastic Waste. All the 20 Urban Local Bodies have instituted door to door collection of segregated waste from both households and from other waste generating institutions. In 20 ULBs, 148 Women Self Help Groups (1337 members) are engaged for door-to-door waste collection. The route plan to cover all doorsteps in each and every ward is worked upon by the concerned authority of ULBs with the help of ward representatives. The segregated wastes are stored separately in separate containers and are transferred to their vehicles for transportation to the designated segregation sheds. After completion of waste collection from the designated route, the women SHGs transfer the wet waste to the linked vehicle for transportation to the designated Solid Waste Processing Facilities/MRF Centres. The Segregation Sheds are operated and maintained by the designated women SHGs under the supervision of respective Urban Local Bodies (ULBs). The women SHGs further segregate the collected non-biodegradable wastes (Plastic Waste & Metals etc) into various categories as per market demand of local recyclers. The segregated wastes are again screened into finer categories as per market value. Upon filling up of a particular secondary center all the materials are either sold to local recyclers in lieu of monetary benefit or transfer to the linked Solid Waste Processing Facilities/MRF Centres for further processing/sale as per category of the waste.
- (z) There are total 85 (eighty five) numbers of Segregation Sheds which are already functional and are linked to the 19 Solid Waste Processing Facilities/MRF Centres set up in decentralized manner to cover all 20 ULBs.
- (za) In rural areas plastic waste are being managed through 1130 waste segregation sheds/storage facilities at village level and using existing MRF facilities of nearby ULBs.

  
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(zb) Being a hilly State, the rural population of Tripura is practicing age old traditional way of packaging and they are far away from using Single Use Plastics in their daily life. Per Capita Plastic Waste generation in the rural areas are negligible. But, in the urban and semi urban areas, it is increasing day by day exponentially.

(zc) Regular workshop/meeting /Awareness Campaign on SUP ban and Promotion of Bio-degradable items are conducted by Urban Development Department, Rural Development Department, Skill Development Department, TSPCB, TRLM, TIDC etc. Further, all the concerned Stakeholders have been communicated to strictly enforce the ban on identified single use plastic items.

Copies of the Orders/Notifications/Letters etc. for Awareness Campaign is annexed herewith collectively and marked as annexure "R-16".

(zd) Regular enforcement drives are being conducted by the joint team comprising Officials from District Administration, Sub-Divisional Administration along with Officials of Tripura State Pollution Control Board, and such actions are often reported in newspapers.

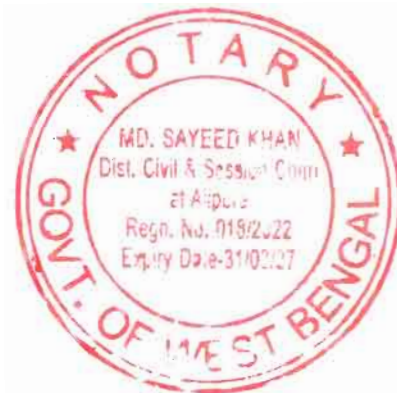
Copies of newspaper clippings about enforcement drives are annexed hereto and collectively marked as annexure "R-17".

(ze) Meetings have been organized with representatives of different Bazar Committees in connection with implementation of banning order and penalty provision of Plastic Carry bags in the State of Tripura.

(zf) Commissioner of Tax & Excise have been requested to issue necessary instruction to the check post at Churaibari and Akhura ICP not to allow import of any kind of Plastic Carry Bags into Tripura.

A copy of the letter to the Commissioner of tax & Excise is annexed hereto and marked as annexure "R-18".

  
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Member Secretary,  
TSPCB, Agartala.



  
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(zg) The IG, Prison, have been requested to arrange for making of paper carry bags (thonga pouches and other varieties) by the jail inmates in all Districts, besides making Jail campuses piastic bag free. Social Welfare Department of the State Government has also been requested to engaged NGOs/SHGs /Prison Wards/Social Welfare Homes/ Entrepreneurs in making paper carry bags as an alternative to plastic carry bags.

(zh) Letter along with an Appeal from the Secretary to the Government of Tripura, Science, Technology & Environment have been submitted before the Registrar, Hon'ble High Court of Tripura, School & Higher Education Department, Forest Department & all District Magistrates & Collectors for enforcement of rules and generate awareness programmes for minimizing use of plastic carry bags.

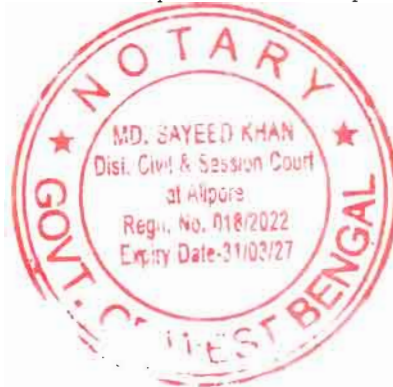
(zi) The Agartala Municipal Corporation and other ULBs has been requested to incorporate a requisite condition such as not to use plastic carry bags while granting Trade licence to retailers and street vendors.

A copy of the letter to the Agartala Municipal Corporation & other ULBs is annexed herewith and marked as annexure – “R-19”.

(zj) The Chief Electoral Officer, Tripura, has been requested to encourage and also to promote sustainable practices and to use alternate options to single use plastic during campaigning of general elections.

(zk) All Urban Local Bodies have been requested to take necessary steps for use of plastic waste (preferable the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil. The said practice shall be commensurate with end-of-life disposal of plastic waste as has been envisaged under the Plastic Waste Management Rules, 2016.

4. In view of the above the TSPCB as the sentinel for protection of environment in the State of Tripura is in the process of taking



appropriate measures for mitigating environmental degradation due to plastic waste.

5. The averments made in the paragraph 1 herein above are true to my knowledge and those made in rest of the paragraphs herein above are obtained from the records kept and maintained at the Office of the TSPCB which I verily believe to be true.

*(Handwritten Signature)*  
**(DR. BISHU KARMAKAR)**  
Member Secretary,  
TSPCB, Agartala.

*(Handwritten Signature)*

Prepared in my Office

*Arbab Ray*  
Advocate

Enrolment No. WB/1335/2011

The Deponent is known to me

*Arbab Ray*  
Advocate

Enrolment No. WB/1335/2011

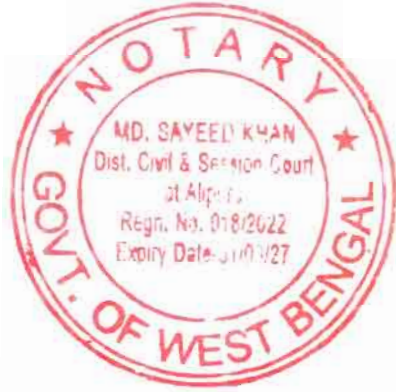
**(DR. BISHU KARMAKAR)**  
Member Secretary,  
TSPCB, Agartala.

Notary



SOLEMNLY AFFIRMED AND DECLARED  
BEFORE ME U/S 139CPC 10/CPD  
*(Handwritten Signature)*  
15/10/24  
MD. SAYEED KHAN  
NOTARY  
GOVT. OF WEST BENGAL  
REGN. NO.-018/2022  
4, K. S. ROY ROAD, KOL-1  
G-211, BATTIKAL 2ND LANE, KOL-24

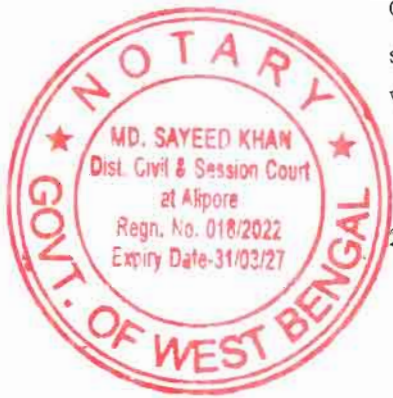
15 OCT 2024



*Bishu Karmakar*  
(DR. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.

VERIFICATION

I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O.-Noagaon Krishnanagar-799006, Police Station-New Capital Complex, Agartala, District- West Tripura, State - Tripura, aged about 49 years, by occupation- Service at a statutory organization, do hereby solemnly declare and verify that I am the Member Secretary of the Tripura State Pollution Control Board at 'Parivesh Bhawan', Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006, and I am competent to swear Affidavit in the instant litigation on behalf of the TSPCB, and competent to affirm the same and, as such, I am well acquainted with the facts and circumstances of the present case, and that the averments made in the paragraph 1 herein above are true to my knowledge and those made in rest of the paragraphs herein above are obtained from the records kept and maintained at the Office of the TSPCB which I verily believe to be true. I have not suppressed any material facts. I am competent to sign this Verification.



I signed this verification on this the 15 day of October, 2024.

*Bishu Karmakar*

(DR. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.

Prepared in my office

Signature of the deponent

*Arnab Ray*

Advocate

Identified by me.

Enrolment No. WB/1335/2011

*Arnab Ray*  
Advocate

Advocate

Enrolment No. WB/1335/2011

15 OCT 2024

GOVERNMENT OF TRIPURA  
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN, PRAJURTI O PARIVESH BHAWAN  
PT. NETRI COMPLEX AGARTALA  
TRIPURA 799006

No.F.8 (30)/DSTE/ENV/PC V/5665-583,6

Dated 03/08/2022

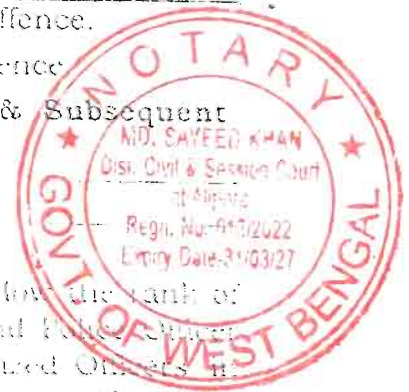
**NOTIFICATION**

In exercise of the powers conferred upon as per the provision of Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State, vide Notification No.S.O.479 (E) dated the 25<sup>th</sup> July, 1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura had issued Notification No.F.3(30)/DSTE/ENV/PC V/5612-20 dated 03.08.2022 for management of plastic waste and phasing out Single Use Plastic items in the State of Tripura in accordance with the Plastic Waste Management (Amendment) Rules, 2021.

2. In order to ensure effective implementation of the Plastic Waste Management (Amendment) Rules, 2021, the 'Pollution Cost' at the following rates shall be realized in case of violation of the Plastic Waste Management (Amendment) Rules, 2021:

Sl. No.	Pollution Cost to be Imposed upon	Pollution Cost Rs.
a)	Permanent Shops/Establishments	i) Rs.1000/- only in case of first offence. ii) Rs.2000/- only for Second offence. iii) Rs.3000/- only for Third & Subsequent offence.
b)	Temporary or mobile shops/establishments	i) Rs.500/- only in case of first offence. ii) Rs.1000/- only for Second offence. iii) Rs.1500/- only for Third & Subsequent offence.
c)	Individual User	Rs.100/- Only.

3. Such 'pollution cost' will be imposed by the officer not below the rank of Assistant Sub-Inspector of Police under control of Sub-Divisional Police Officer (SDPO) in each Sub-Division and also by the following 'Authorized Officers' in their respective jurisdiction. The amount collected as 'pollution cost' will be centrally deposited in the Savings Account Number - 33906035534 (which is in favour of Member Secretary, Tripura State Pollution Control Board) at State Bank of India, TLA House Branch, Colonel Chowmuhani, Agartala to utilize the fund for the purpose of environment up-gradation in the state. Tripura State Pollution Control Board (TSPCB) will look after the overall function of the Bank Account and proper utilization of fund. The same account shall be audited regularly by the TSPCB.



*[Signature]*

Page 1 of 3

## 4. Authorized Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction, namely,:

1. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
3. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
4. District Magistrate & Collectors of all respective Districts in Tripura and his nominees.
5. Superintendent of Police, SDPO, Sub-Inspector of Police and Asst. Sub-Inspector of Police & Other Officials nominated by Superintendent of Police.
6. Director, Department of Science, Technology & Environment, Government of Tripura and his nominees.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above. Director may nominate any other officials as deemed fit.
8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Controller, Legal Metrology, Government of Tripura & his nominees.
14. Block Development Officer of all respective RD Block in Tripura.
15. Chief Executive Officer of all Municipal Councils in Tripura.
16. Executive Officers of all Nagar Panchayets in Tripura.

5. It is made clear that at the time of imposition of 'pollution cost' and collection from the shop keepers or from any individual as per the quantum referred above, proper receipt should be given by the all concerned as document.

6. Proper accounting should be made by the all concerned and also by the Tripura State Pollution Control Board, so that the State Level Advisory Body [constituted under the provision of the Environment (Protection) Act, 1986 and the Plastics Waste (Management and Handling) Rules, 2016] from time to time can supervise the work of the implementing agencies towards protection of Environment.

7. Manufacturers, Stockists, Users and Transporters of unauthorized Single Use Plastic(s) are liable to face prosecution and other regulatory order as confirmed under Environment (Protection) Act, 1986 and Rules made there under, apart from the aforementioned payment of pollution cost.

11. During raids conducted by the all above mentioned "Authorized Officers", local police will render full co-operation and in case of refusal to pay 'pollution cost', police authorities will take necessary action in accordance with law.

12. This is issued in supersession of earlier Notification No. F.8(30)/DSTE/ENV/PI-IV/6195-6395 dated 04.10.2019 and will take immediate effect.

By Order of the Governor



(Dr. P.K. Chakravarty, IAS)  
Secretary

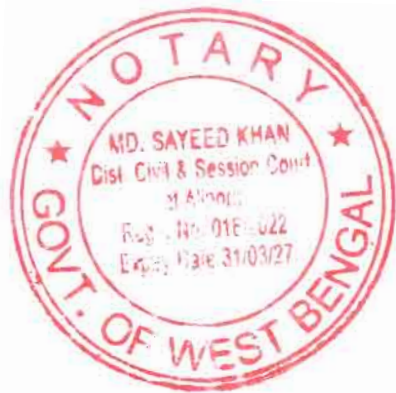
to the Government of Tripura

Copy to:-

1. The Secretary to the Hon'ble Governor, Tripura.
2. The Principal Private Secretary to the Hon'ble Chief Minister, Tripura.
3. P.S to the All Hon'ble Ministers, Govt. of Tripura.
4. The Hon'ble Mayor, AMC, Agartala.
5. The Hon'ble Chairpersons of all Municipal Councils, Tripura.
6. The Hon'ble Chairpersons of all Nagar Panchayets, Tripura.
7. The PS to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
9. The Chairman, Tripura State Pollution Control Board.
10. All Pr. Secretaries/Secretaries/ Special Secretaries, Govt. of Tripura.
11. The Municipal Commissioner, AMC, Agartala.
12. DM & Collectors of all districts of Tripura.
13. All Heads of Departments/Directors, Govt. of Tripura.
14. All Sub-Divisional Magistrates of all Sub-Divisions, Tripura.
15. All Block Development Officers of all RD Blocks, Tripura.
16. Chief Executive Officers, All Municipal Councils, Tripura.
17. Executive Officers, All Nagar Panchayets, Tripura.
18. Concerned Department of the Authorized Officers mentioned in the Notification for information of the Authorized Officer.
19. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental Website.
20. The Manager, Government Press for publication of this notification in the next issue of official gazette.

(Dr. P.K. Chakravarty, IAS)  
Secretary

to the Government of Tripura



GOVERNMENT OF TRIPURA  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN, PRAJUKTI O PARIVESH BHAWAN  
GORKHABASTI, P.N.COMPLEX  
AGARTALA, TRIPURA.

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11.7.2016  
R-2

No.F. (30)/DSTE/ENV/Pt-III/ 3787-96

Dated .04./06/2016

NOTIFICATION

In the public interest and in accordance with the provision of the Environment (Protection) Act, 1986 and the Plastics Waste Management Rules, 2016, the Governor, Tripura, is hereby pleased to constitute the State Level Advisory Committee (SLAC) with the following composition, for monitoring of implementation of the "Plastics Waste Management Rules, 2016", towards protection of environment in the State.

1. Principal Secretary/Secretary, Deptt. of Urban Development : **Chairman**
2. Director, Science, Tech. & Env. Deptt. : Member
3. Member Secretary, Tripura State Pollution Control Board : Member
4. Municipal Commissioner, Agartala Municipal Corporation : Member
5. Executive Engineer, Agartala Municipal Corporation : Member
6. The Commissioner of Taxes & Excise, Deptt. of Taxes and Excise. : Member
7. Dy. Drugs Controller, Office of the Dy. Drugs Controller, Gorkhabasti, Agartala, Tripura. : Member
8. Director, Deptt. of Industry & Commerce, Govt. of Tripura : Member
9. Secretary, Association for Research on People and Nature, (ARPAN Society), Agartala. : Member
10. Principal, Tripura Institute of Technology, Agartala : Member
11. Director, Deptt. of Urban Development : **Convener**

The Committee shall meet at least once in Six Month and may invite experts, if it consider necessary.

This issue in cancellation of the notification No.F.8(30)/DSTE/ENV/Pt-II/3812-19 dated 03.07.2013.

By the order of the Governor,

*Chaulay*  
(C. Murti) 4/7/16

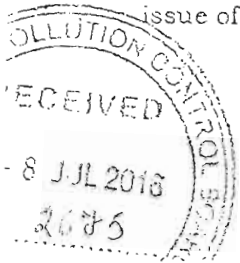
Special Secretary  
Government of Tripura

To

1. P.S to the Hon'ble Minister, ST&E for kind information
2. The Chairman, Tripura State Pollution Control Board.
3. The Joint Secretary, Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India.
4. JS & SA to the Chief Secretary, Govt. of Tripura.
5. All Head of Department/Director, .....
6. Director, ICA Deptt. for information and request to arrange for wide publication in the Local Daily.
7. The Joint Director, DSTE, Agartala.
8. All members of the Committee.
9. Sri S. Banik, Scientific Officer, DSTE, Agartala for publication in the website of this Department.
10. The Manager, Government Press for publication of this notification in the next issue of official gazette.



*Chaulay*  
Special Secretary  
Government of Tripura



GOVERNMENT OF TRIPURA  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN, PRAJUKTI O PARIVESH BHAWAN  
GORKHABASTI, P.N.COMPLEX  
AGARTALA, TRIPURA.

No.F.8 (30)/DSTE/ENV/Pt-IV/ 3202-26

Dated .../05/2021

**NOTIFICATION**

In the public interest for eliminating 'Single Use Plastic' in a mission mode, the Governor of Tripura, is pleased to constitute a "Special Task Force (STF)" with the following composition.

- |  |                    |
|--|--------------------|
| 1. Chief Secretary, Government of Tripura                          | : Chairman         |
| 2. Director General of Police, Govt. of Tripura                    | : Member           |
| 3. Secretary-in-Charge, PWD (DWS), Govt. of Tripura                | : Member           |
| 4. Secretary-in-Charge, UDD, Govt. of Tripura                      | : Member           |
| 5. Secretary-in-Charge, ICA Deptt., Govt. of Tripura               | : Member           |
| 6. Secretary-in-Charge, Tourism Deptt., Govt. of Tripura           | : Member           |
| 7. Secretary-in-Charge, Deptt. of Industries & Commerce,           | : Member           |
| 8. Secretary-in-Charge, R.D. Deptt., Govt. of Tripura              | : Member           |
| 9. Secretary-in-Charge, Higher Education Deptt., Govt. of Tripura  | : Member           |
| 10. Secretary-in-Charge, School Education Deptt., Govt. of Tripura | : Member           |
| 11. Secretary-in-Charge, S.T. & E, Govt. of Tripura                | : Member           |
| 12. Secretary-in-Charge, Sports & Youth Affairs, Govt. of Tripura  | : Member           |
| 13. Municipal Commissioner, Agartala Municipal Corporation         | : Member           |
| 14. Director, Science, Tech. & Env. Deptt., Govt. of Tripura       | : Member           |
| 15. Director, Directorate of Skill Development Department          | : Member           |
| 16. State Coordinator, Swachh Bharat Mission 2.0 (Gramin)          | : Member           |
| 17. State Coordinator, Swachh Bharat Mission 2.0 (Urban)           | : Member           |
| 18. Member Secretary, TSPCB  | : Member Secretary |

The Special Task Force will prepare a comprehensive Action Plan within one month for phasing out of identified single use plastics with focus on implementation of provisions of Plastic Waste Management Rules, 2016 and building strong public movement around this issue with wider public participation.

By the order of the Governor,

*Abhishek Chandra* 7/5/21

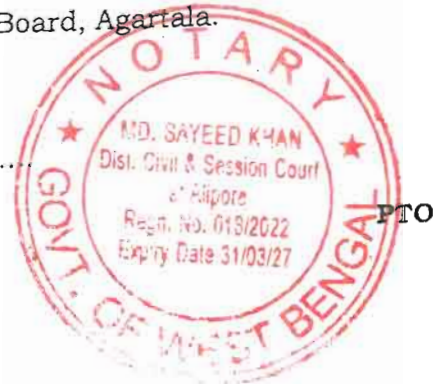
(Abhishek Chandra, IAS)

Special Secretary

to the Government of Tripura

To :

1. The P.S to the Hon'ble Minister, ST&E for kind information to the Hon'ble Minister, ST&E.
2. PPS to the Chief Secretary, Govt. of Tripura for kind information of the Chief Secretary.
3. The Chairman, Tripura State Pollution Control Board, Agartala.
4. All Members of the Task Force.



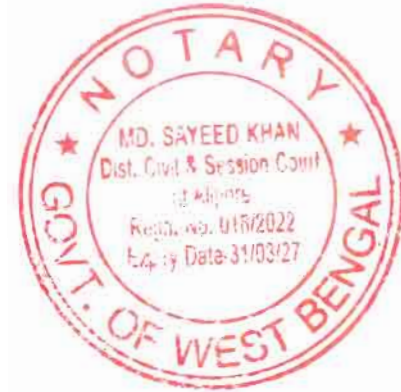
- ✓ 5. The Scientific Officer, DSTE, Agartala for hosting in the website of this Department.
6. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Copy also forwarded to :

The Joint Secretary, HSM Division, Ministry of Environment, Forest and Climate Change, Government of India, 3<sup>rd</sup> Floor, Jal Wing, Paryavaran Bhavan, Jorbagh Road, New delhi: 110003 for kind information.

*Abhishek Chandra*

**(Abhishek Chandra, IAS)**  
Special Secretary  
to the Government of Tripura



**GOVERNMENT OF TRIPURA  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
AGARTALA, WEST TRIPURA**


No. F.18(23)/TSPCB/SUP/STF/ 5134-66

Agartala, June 16, 2022

**MEMORANDUM**

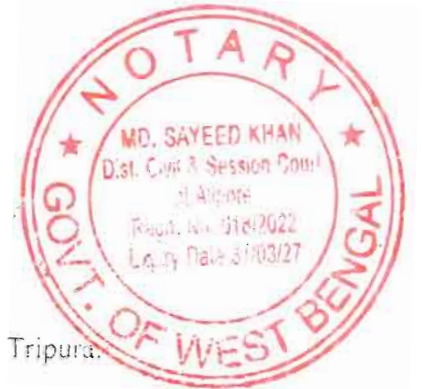
The State Government constituted a Special Task Force (STF) under the Chairmanship of Chief Secretary vide Notification No.F 8(30)/DSTE/ENV/Pt-IV/32102-26 dated 11/05/2021 for preparation of Comprehensive Action Plan for phasing out of Single Use Plastic in the State. Accordingly, a Comprehensive Action Plan for phasing out of Single Use Plastic in the State has been finalized by the Special Task Force. A copy of the said Action Plan is enclosed herewith.

All concerned are requested to take necessary steps for effective implementation of the Comprehensive Action Plan for phasing out of Single Use Plastic in the State. The Action Taken Report on implementation of said Action Plan may be sent to Tripura State Pollution Control Board on monthly basis.

  
(B. Chakrabarti)  
Director, DSTE  
Government of Tripura

To

1. The PCCF, Forest Department, Govt. of Tripura.
2. The Director, Urban Development Department, Govt. of Tripura.
3. The Director, Industries & Commerce Department, Govt. of Tripura.
4. The Director, Information & Cultural Affairs, Govt. of Tripura.
5. The Director, Elementary Education (School) Department, Govt. of Tripura.
6. The Director, Secondary Education (School) Department, Govt. of Tripura.
7. The Director, Education (Higher) Department, Govt. of Tripura.
8. The Director, Sports & Youth Affairs, Govt. of Tripura.
9. The Director, Tourism Department, Govt. of Tripura.
10. The Director, Skill Development Department, Govt. of Tripura.
11. The Chief Engineer, PWD (R&B), Tripura.
12. The Chief Engineer, Rural Development Department
13. The Chief Executive Officer, Tripura Rural Livelihood Mission.
14. The Municipal Commissioner, Agartala Municipal Corporation.
15. The Member Secretary, Tripura State Pollution Control Board.
16. All the District Magistrate & Collectors, Tripura.
17. All the Sub Divisional Magistrates, Tripura.
18. The Chief Executive Officer/ Executive Officer, all Urban Local Bodies, Tripura.
19. All the Block Development Officer, Tripura.
20. The Officer In-Charge, CIPEE, Agartala.



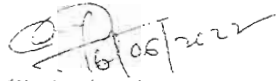
*D.R. Pal, JS*  

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*B.L.*  
*20.6.2022*

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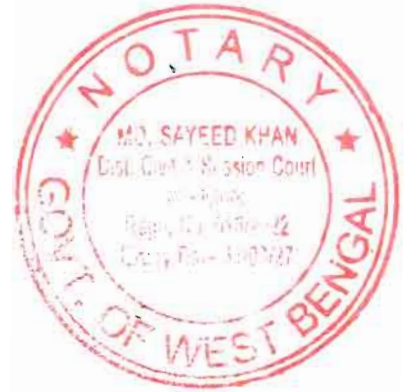
1. PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.
2. PA to the Chairman, Tripura State Pollution Control Board for kind information of the Chairman.
3. PS to the Principal Secretary to the Govt. of Tripura, Rural Development Department for kind information of the Principal Secretary.
4. PS to the Principal Secretary to the Govt. of Tripura, Revenue Department for kind information of the Principal Secretary.
5. PS to the Secretary to the Govt. of Tripura, Education (School) Department for kind information of the Secretary.
6. PS to the Secretary to the Govt. of Tripura, Education (Higher) Department for kind information of the Secretary.
7. PS to the Secretary to the Govt. of Tripura, Urban Development Department for kind information of the Secretary.
8. PS to the Secretary to the Govt. of Tripura, PWD, for kind information of the Secretary.
9. PS to the Secretary to the Govt. of Tripura, Tourism Department for kind information of the Secretary.
10. PS to the Secretary to the Government of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
11. PS to the Secretary to the Govt. of Tripura, Industries & Commerce Department for kind information of the Secretary.
12. PS to the Secretary to the Govt. of Tripura, Information & Cultural Affairs for kind information of the Secretary.
13. PS to the Secretary to the Govt. of Tripura, Sports & Youth Affairs for kind information of the Secretary.

  
 (B. Chakrabarti)  
 Director, DSTF  
 Government of Tripura



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**COMPREHENSIVE ACTION PLAN  
FOR  
PHASING OUT OF SINGLE USE  
PLASTIC IN TRIPURA**



**Science, Technology & Environment Department  
Government of Tripura**

**June, 2022**

## 1.0 Introduction:

Single Use Plastics referred to as disposable plastics (use and throw items), are commonly used for plastic packaging and include items intended to be used only once before they are thrown away or recycled. These include, among other items, carry bags, food packaging, bottles, straws, containers, cups and cutlery.

Plastic waste, especially littering of single use plastic, pose severe environmental problems, moreover, there is frequent water logging of different areas due to blockage of drains and canals by plastic waste.

Over the years, the widespread concern over single use plastic litter has necessitated the need for a strategic approach for its sustainable management.

Plastic poses distinct risks to human health, arising from both exposures to plastic particles themselves and associated chemicals. Plastic persists and causes serious damage to environment during its complete life cycle, beginning from production to its usage, to its disposal process. Being composed of toxic chemicals and most importantly a non-biodegradable substance, plastic pollutes environment, especially air and water. The harmful effects of plastic on aquatic life are devastating and accelerating. Plastic also reduces soil fertility.

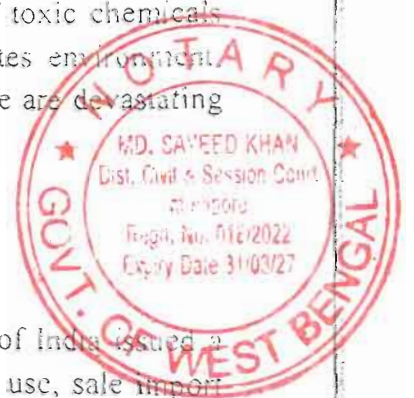
## 2.0 Background:

Ministry of Environment, Forest and Climate Change, Government of India issued a notification on August 12, 2021 regarding ban on the manufacture, use, sale import and handling of Single Use Plastic items from July 1, 2022.

The manufacture, import, stocking, distribution, sale and use of following single use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

- (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

An office memorandum F.No.17/6/2021-HSM dated 08/07/2021 has been received from Ministry of Environment, Forest & Climate Change with reference to PRAGATI meeting held on 24/02/2021 on elimination of Single Use Plastic. The Special Task Force may prepare the Comprehensive Action Plan on phasing out of Single Use Plastic in Tripura and communicate the same to the Ministry.



### 3.0 Already Banned SUP Items:

In exercise of the powers conferred by the Section-5 of Environment (Protection) Act, 1986, the Government of Tripura had imposed a complete ban on the manufacture, import, storing, transport, sale and use of plastic carry bags in the whole State vide Notification No F.8(30)/DSTE/ENV/Pt-II/1679-97, dated -- 10/03/2015 as follows:

- No person, including a shopkeeper, vendor, wholesaler or retailer, trader, hawker or fehriwala (i.e., which shall include all kinds of hand pushed/pulled carts which are used to sell various commodities), shall sell or store or use any kind of plastic carry bags for storing or dispensing of any eatable or non-eatable goods or materials.
- No person shall manufacture, import, store, sell or transport any kinds of plastic carry bags (including that of Poly Propylene, Nonwoven fabric type carry bags) in the whole of State of Tripura.
- No person shall use any kind of plastic cover or plastic sheet or plastic film or plastic tube to pack or cover any book including magazine and invitation card or greeting card.

Subsequently, on 04/06/2018, a notification was issued by the State Government vide No. F.8(30)/DSTE/ENV/Pt-II/3890-3908 for realizing Pollution cost from the violators of the direction issued vide Notification mentioned in para 1 and the same was amended on 04/10/2019.

### 4.0 Actions Taken so far as per Plastic Waste Management Rules, 2016 as well as phasing out of Single Use Plastic:

- i) For monitoring, and effective implementation of Plastic Waste Management Rules, 2016, State Level Advisory Committee (SLAC) under the chairmanship of the Secretary, UDD and District Level Committee under the chairmanship of the DMs were constituted.
- ii) Meetings were organized with representatives of different bazar committees, representatives of different NGOs/ voluntary organizations/ SHGs in connection with implementation of the plastic carry bag ban order, penalty provisions for violations, and finding out alternatives of plastic carry bags.
- iii) Several awareness programmes have been organised throughout the state involving 1100 Eco Club Schools & NGOs for implementation of plastic carry



bag ban order. The School Education Department instructed for organizing awareness programme by school students.

- iv) Commissioner of Taxes & Excise has been requested to issue necessary instructions to Churaibari & Akhaura Check Posts not to allow import of any kind of plastic carry bag into the State. This requires strict implementation.
- v) A memorandum was issued on 13.11.2019 suggesting all government offices/sub ordinate offices etc. shall be declared as single use plastic free by banning single use plastic items/disposable plastic items.
- vi) Hon'ble Chief Minister chaired the meeting of AGRAGATI (Assuring Good and Responsive Governance with timely Implementation) on 21/09/2019 and 09.09.2020. One of the agenda of the said meeting was "Ban on single use plastic products".
- vii) 65 Nos. of Hoardings are being installed at railway stations, airports, markets, tourist places etc. highlighting issues of plastic wastes and cleanliness by TSPCB.
- viii) Survey works on inventorisation of Single Use Plastic wastes generation in all ULBs is being carried out by the TSPCB.
- ix) In compliance of the NGT order, an Action Plan has been prepared for the State of Tripura for implementation of Plastic Waste Management Rules, 2016 that is under implementation.
- x) For eliminating "Single Use Plastic" in a mission mode, the Government of Tripura vide notification even number dated 11.05.2021 has constituted a "Special Task Force (STF)" to prepare a comprehensive Action Plan for phasing out Single Use Plastics with focus on implementation of provisions of Plastic Waste Management Rules, 2016 and building strong public movement around this issue.
- xi) Moreover, to eliminate the "Single Use Plastic" in a mission mode, the Government of Tripura vide No.F.8(30)/DSTE/ENV/Pt-IV/3456-63 dated 24.05.2021 has designated Urban Development Department and Rural Development Department as nodal departments for urban and rural areas respectively. The above mentioned Departments are responsible for implementation of Action Plan prepared by Special Task Force.
- xii) An Essay competition on "Ill-effects of Single Use Plastics on environment & health" has been organized among the school students for creating awareness among the people as well students.



xiii) An Audit Team has been constituted by Tripura State Pollution Control Board to conduct regular visit in different Government offices to assess the present level of implementation on the direction issued regarding phasing out of Single Use Plastics.

### 5.0 Potential For Traders:

It is the good opportunity for the traders to imports alternatives items of single use plastics. The Industries & Commerce Department should encourage the trading community to introduce and import alternatives of single use plastics items.

### 6.0 Opportunity for Manufacturers:

Since single use plastic will be banned from 1<sup>st</sup> July, 2022, the Industries & Commerce Department, Rural Development Department and Skill Development Department should take necessary initiatives for entrepreneurship development for manufacture of alternatives of single use plastic items.

### 7.0 Relaxation on existing banning order of Plastic carry bags:

In exercise of the powers conferred by the Section-5 of Environment (Protection) Act, 1986, the Government of Tripura had imposed a complete ban on the manufacture, import, storing, transport, sale and use of plastic carry bags in the whole State vide Notification No F.8(30)/DSTE/ENV/Pt-II/1679-97, dated – 10/03/2015.

The Notification No F.8(30)/DSTE/ENV/Pt-II/1679-97 dated – 10/03/2015 issued by the Department of Science, Technology & Environment, Government of Tripura is hereby withdrawn. The plastic carry bags will be banned in the state as per the provisions mentioned in the Plastic waste Management Rules, 2016 and as amended till date.

### 8.0 Measurement of Thickness of Plastic carry bags:

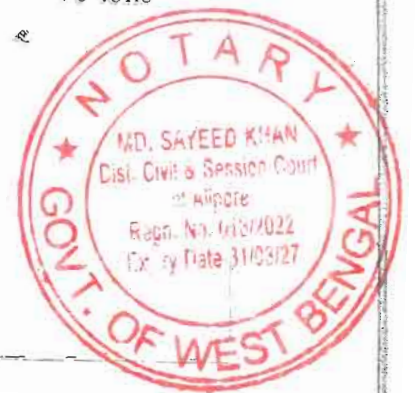
The thickness of plastic carry bags can be measured by using Vernier caliper or Digital Micrometre. The authorised officers for implementation of ban order of single use plastic should take necessary initiatives to purchase these devices to measure thickness of carry bags. The authorised officers should confirm the thickness of plastic carry bags while enforcement.



### 9.0 Proposed Alternatives of SUP :

The proposed alternative of SUP items are as follows:

Sl. No.	SUP items	Approx. Qty. of SUP items used per year	Proposed Alternatives of SUP items	Approx. Qty. of items to be produced per year as alternative
1	Ear buds with plastic sticks	12,000 nos.	Bamboo/ wooden sticks	12,000 nos.
2	Plastic sticks for balloons	5.5 lakhs nos.	Bamboo/ wooden sticks	5.5 lakhs nos.
3	Plastic flags	50,000 nos.	Paper/Cloth flags	50,000 nos.
4	Plastic candy sticks	4.6 lakhs nos.	Bamboo/ wooden sticks	4.6 lakhs nos.
5	Ice-cream sticks	9,000 Nos	Bamboo/ wooden sticks	9,000 Nos.
6	Polystyrene (thermocool) for decoration	10,000 kg	Paper/Cloth for decoration	10,000 kg
7	Plastic cup & plates	Plastic Cup=6 lakhs nos. Plastic Plates=Nil.	Paper/Mud cup, Plates made of banana, shawl, areca nut leafs	Paper/Mud cup =6 lakhs nos.
8	Plastic straws	41,000 nos.	Bamboo/Paper Straw	Bamboo/Paper Straw = 41,000 nos.
9	Plastic cutlery items such as forks, spoons, knives, trays	12 lakhs nos. cutlery items	Bamboo/ wooden forks, spoons, knives	12 lakhs nos. cutlery items
10	Plastic stirrers	5000 nos.	Bamboo/ wooden stirrers	5000 nos.
11	Plastic carry bags	70 tons	Paper bags, clothes bags, jute bags, crochel bags, muslin bags, Bio degradable plastic bags, plastic bags above 120 micron	70 tons



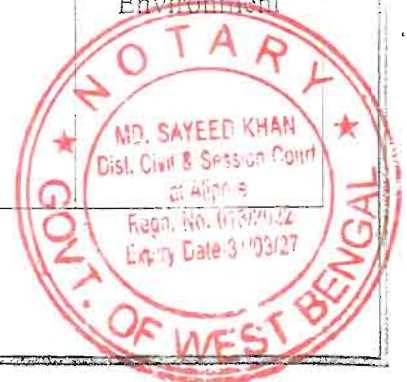
## 10.0 Comprehensive Action Plan for Phasing out of Identified Single Use Plastic :

The Ministry of Environment, Forests & Climate Change, Government of India has circulated standard guidelines for single use plastic including indicative action plan which suggests different set of actions that the States/UTs may take to minimize production and use of single use plastic. The indicative Thematic Areas have been covered under the Action plan are given below :

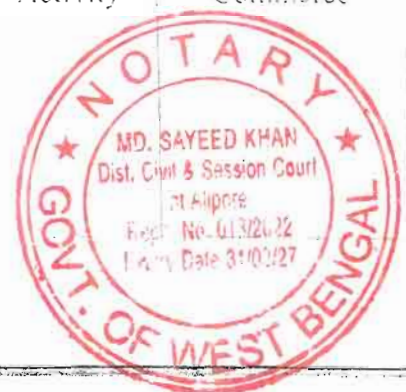
- Policy and regularity framework
- Institutional mechanism
- Management of littered single use plastic items
- Plastic waste management including single use plastics items
- Enforcement of ban imposed on the use of identified single use plastic items at District/ULB/GP level.
- Plastic recycling infrastructure and end of life disposal facilities
- Development and promotion of alternatives to prohibited single use plastic items and promoting innovation
- Data collection and monitoring mechanism
- Awareness generation and capacity building

The suggestive activities under each theme for phasing out of Single Use of Plastic throughout the State of Tripura are as follows:

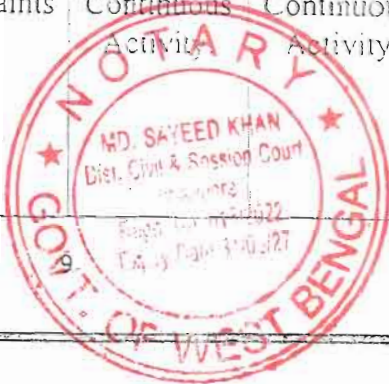
Sl. No.	Activity/Sub-activity	Nature of activity	Timeline	Responsible Department / Organization
1.0	<b>Policy and Regulatory Framework</b>			
1.1	A Notification to be issued imposing ban on the identified Single Use Plastic items for the state with the provision of monitory penalty for the whole state of Tripura in accordance with the notification dated 12.08.2021 issued by the MoEFCC in this regard.	Short Term	June, 2022	Science, Technology & Environment
1.2	A circular may to be issued for procuring alternative items of banned SUP items by the Government Offices to be used in the Government Office/Meetings/Programmes with a priority to local manufacturers.	Short Term	June, 2022	Science, Technology & Environment



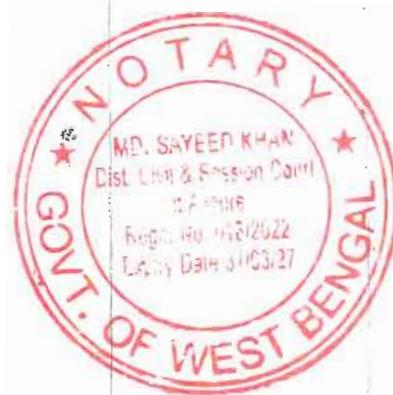
Sl. No.	Activity/Sub-activity	Nature of activity	Timeline	Responsible Department / Organization
2.0	<b>Institutional Mechanism</b>			
2.1	Constitution of District, Sub-division and Block Level Task Forces for effective enforcement of the implementation ban order of identified Single Use Plastic with the specific Term of Reference	Short Term	June, 2022	Science, Technology & Environment
3.0	<b>Enforcement of ban imposed on the use Identified Single Use Plastic Items</b>			
3.1	Regular enforcement drives and impose monetary penalty against the manufactures, dealers, stockiest and sellers only.	Continuous Activity	Continuous Activity	District /Sub Divisional / Block Level Task Force
4.0	<b>Plastic Recycling Infrastructure</b>			
4.1	Entrepreneurship Development for setting up more plastic waste recycling facilities including plastic product like paver blocks etc manufacturing from plastic waste to minimize plastic wastes with an incentive scheme.	Continuous Activity	Continuous Activity	Industries & Commerce. CIPET- Agarala
4.2	Development of policy for use of plastic wastes in road construction works /carpeting works.	Short Term	June, 2022	PWD (R & B)
5.0	<b>Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas</b>			
5.1	Development of new technology which will provide adequate alternatives of SUP and also to popularize them among the entrepreneurs.	Continuous Activity	Continuous Activity	Science, Technology & Environment
5.2	Initiatives may be taken to design and make the alternatives of SUP items such as glass, cup, sticks etc. made of bamboo and other suitable materials in consultation with BCDI & NECTAR.	Continuous Activity	Continuous Activity	Science, Technology & Environment
5.3	Providing necessary assistance in setting up of manufacturing units of alternative items of SUP like bags made of jute, cloth & compostable plastics and other compostable items, utensils made of bamboo, areca nut leaves etc. Attention of the entrepreneurs may be drawn through	Continuous Activity	Continuous Activity	Industries & Commerce



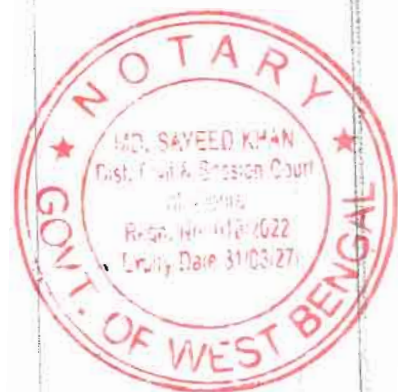
Sl. No.	Activity/Sub-activity	Nature of activity	Timeline	Responsible Department / Organization
	huge publicity.			
5.4	Entrepreneurs may be encouraged to set up industrial unit for making bio degradable plastic carry bags, plastic paver blocks from plastic waste and other suitable alternative products of SUP. Public notice may be issued in this regard. Interested entrepreneurs may be facilitated with financial incentive under various schemes and also necessary Technical support.	Continuous Activity	Continuous Activity	Industries & Commerce / Information & Cultural Affairs / CIPET- Agartala
5.5	SHGs may be encouraged for manufacturing of alternative items of banned SUP such as cup, plates, pots, bags, thonga of different sizes using paper and leaf of areca nut under TRLM scheme. The products may be popularize and promoted for marketing.	Continuous Activity.	Continuous Activity	Rural Development Department/ Urban Development Department /Tripura Rural Livelihood Mission
5.6	At least one SHG may be identified and trained in each ULBs providing financial incentive to start manufacturing alternative items to SUP items in first phase, which may be replicate further.	Continuous Activity.	Continuous Activity	Industries & Commerce /All Urban Local Bodies
5.7	Capacity building for the entrepreneurs encouraging making alternatives of SUP Items.	Continuous Activity.	Continuous Activity	Skill Development
5.8	A FAQ (Frequently Asked Questions) on various issues related the banning order of SUP and its alternatives may be developed and kept in public domain	Short Term	June, 2022	Science, Technology & Environment /Tripura SPCB
6.0	<b>Data Collection and Monitoring Mechanism</b>			
6.1	Online public grievance/complaints portal related to SUP issues	Continuous Activity	Continuous Activity	Rural Development Department/ Urban Development Department



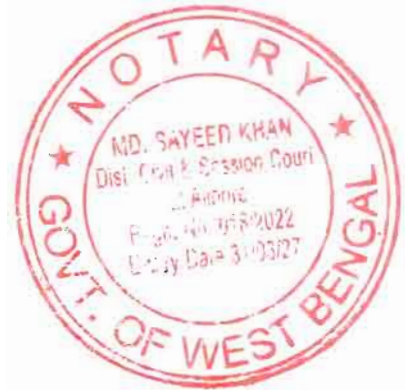
Sl. No.	Activity/Sub-activity	Nature of activity	Timeline	Responsible Department / Organization
6.2	The Science, Technology & Environment Department will look after the entire mission of phasing out of the Single Use Plastic as Nodal Department in terms of policy making, monitoring of implementation, explore the scope/ or develop new technology which will provide adequate alternatives of SUP and also to popularize them among the entrepreneurs.	Continuous activity	Continuous activity	Science, Technology & Environment
7.0	<b>Awareness Generation and Capacity Building</b>			
7.1	Development of following IEC materials on banning of SUP as well as promotion of suitable alternative items and ill effects of SUP and display of these materials to generate awareness among the people through social media, print and electronic media etc. <ul style="list-style-type: none"> <li>• Leaflet : 50,000 nos.</li> <li>• Posters : 20,000 nos.</li> <li>• Radio Jingles : 10 nos.</li> <li>• PVC Board : 3000 nos.</li> <li>• Script for drama : 10 nos.</li> </ul>	Continuous Activity.	Continuous Activity	Information & Cultural Affairs / TSPCB/ All Urban Local Bodies
7.2	Mass sensitization on hazards of Single Use Plastics (SUP) highlighting actionable points in the campaign through electronic / print media/leaflets/ short video /radio jingles/ distribution of cloth bags in the market area/posters/ video competition among the youths/social media campaign/ marathon for awareness against Single Use Plastic / involving eminent personalities as ambassadors. Alternatives of plastic carry bags like bio-degradable plastic/paper/cloth/jute bags may be distributed free of cost / at nominal cost at market places to discourage Single use Plastics and showcase the alternatives. The specific action are as follows:	Continuous Activity.	Continuous Activity	Information & Cultural Affairs TSPCB/ All Urban Local Bodies



Sl. No.	Activity/Sub-activity	Nature of activity	Timeline	Responsible Department / Organization
	<ul style="list-style-type: none"> <li>• Radio Jingles: 2 nos. per month</li> <li>• Short Video: 2 nos. in local language</li> <li>• Distribution of cloth Bags: 5000 Nos. in the State</li> <li>• Marathon : 1 nos. in each District.</li> <li>• Bio Degradable bag distribution in markets: 100 Kgs in all districts.</li> </ul>			
7.3	<p>Awareness campaign on ban on Single Use Plastic as well as its ill effects and also promotion of alternatives of SUP in educational institutions involving Eco Clubs, youth organizations such as NCC, NSS, NYK and other voluntary organizations. All Eco clubs, NCC, NSS, NYK shall organize at least one campaign every month on the following event :</p> <ul style="list-style-type: none"> <li>• Essay writing competition</li> <li>• Speech competition</li> <li>• Seminar</li> <li>• Street Drama</li> <li>• Door To Door Campaign</li> <li>• Rally</li> <li>• Leaflet Distribution</li> </ul>	Continuous Activity.	Continuous Activity	Education (School) / Education (Higher) / Sports & Youth/TSPCB
7.4	<p>The Public awareness and road show may be organized through civic volunteers or NGOs to demonstrate the banned and permitted SUP items in terms of materials or thickness in micron unit with a frequency of one programme per month in each subdivision.</p>	Continuous Activity	Continuous Activity	Science, Technology & Environment Information & Cultural Affairs. TSPCB
7.5	<p>Mass sensitization on ban on Single Use Plastic as well as its ill effects and also promotion of alternatives of SUP in various markets, shopping malls, rail station, bus station etc. involving NGOs/voluntary organizations at least one programme per month on the</p>	Continuous Activity	Continuous Activity	Information & Cultural Affairs / All Urban Local Bodies / TSPCB



Sl. No.	Activity/Sub-activity	Nature of activity	Timeline	Responsible Department / Organization
	following event: <ul style="list-style-type: none"> <li>• Street Corner</li> <li>• Miking</li> <li>• Door To Door Campaign</li> <li>• Leaflet Distribution</li> </ul>			
7.6	Targeted campaign at littering hotspots such as tourist spots, places of religious and cultural importance, weekly markets, urban sprawls against littering and promoting alternate materials in terms of postering, display board	Continuous Activity	Continuous Activity	Forests / Tourism All Urban Local Bodies
7.7	Display of message/videos /posters on ban of SUP, its ill effects and promotion of alternative of SUP engaging eminent public personality and also to serve as brand ambassador in this campaign on regular basis	Continuous Activity	Continuous Activity	Information & Cultural Affairs / TSPCB/ All Urban Local Bodies



**Minutes of 35<sup>th</sup> meeting of the State Level Committee held on 31/08/2024 at 5:30 PM in Video Conference Room of the Civil Secretariat under the Chairmanship of Chief Secretary, Tripura to review the progress of implementation of the Directions dated 13.04.2023 and 16.05.2024 passed by the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.**

The 35<sup>th</sup> meeting of the State Level Committee was held under the Chairmanship of the Chief Secretary, Government of Tripura, on 31.08.2024 at 5:30 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation of the Directions dated 13.04.2023 and 16.05.2024 passed by the Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The list of officers attended the VC meeting is mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, Director, Urban Development Department elaborated various actions taken to mitigate the gaps in solid waste management and sewage management in urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State, Status of enforcement of ban on Single Use Plastic, Status of implementation of BMW Management Rules, matter related to OA No.693/2023, OA No. 156/2023, 263/2022, 22/2024(CZ).

The decisions taken in respect of each of the issues are as follows:


Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
<b>Issue: Solid Waste Management &amp; Sewage Management</b>				
<b>Ref: NGT Orders dated 13.04.2023 &amp; 16.05.2024 in O.A. No : 606/2018</b>				
1.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal	<b>Urban Area Solid Waste Management:</b> <ul style="list-style-type: none"> <li>Present Solid waste generation of 20 ULBs is estimated to be 350.2 TPD. The same quantity is being collected and processed.</li> <li>There are 19 Solid Waste Processing Facilities/MRF Centres set up in</li> </ul>	<ul style="list-style-type: none"> <li>Necessary initiatives shall be taken by concerned ULBs and UDD to check the functional status of all the solid waste treatment facilities already set up keeping view of the Hon'ble NGT direction.</li> <li>The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/oxidation ponds /In-situ Nalla Treatment (31.5</li> </ul>

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Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
		<p>vide judgment dated 22.12.2016 (para-10). Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>decentralized manner to cover all 20 ULBs which are linked with 85 (eighty-five) numbers of Segregation Sheds. 2 (two) ULBs namely Bishalgarh MC and Jirania NP are using neighbouring facilities of Agartala MC and Ranirbazar MC respectively. At present, the state has surplus capacity of waste processing, i.e. 446 TPD.</p> <ul style="list-style-type: none"> <li>• The Solid Waste Treatment Facilities at Panisagar, Amarpur and Melaghar has been set up and ready for inauguration.</li> <li>• The Bishalgarh MC will set up a Solid Waste Treatment Facility. Accordingly, land identification is going on.</li> <li>• Further, additional equipment for augmentation of 5 solid waste treatment facilities has already been reached at Mohanpur and Ambassa. For other ULBs, materials are in transit.</li> <li>• Few ULBs namely Teliamura, Udaipur &amp; Mohanpur MCs are making paver blocks using C &amp; D Waste.</li> </ul>	<p>MLD STP at Kantakhal &amp; Kalapania Khal, 8 MLD STP at Kantakhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and 1 MLD oxidation pond at Bishalgarh &amp; Kamalpur) within at the earliest.</p> <ul style="list-style-type: none"> <li>• PWD (DWS) / RDD shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the Liquid Waste Management in rural areas within the stipulated timeline.</li> <li>• All DMs shall monitor &amp; review the compliance of SWM Rules, 2016 and also to ensure setting up of necessary sewage management systems in rural areas as well as urban areas in coordination with the concerned line departments.</li> <li>• Bishalgarh MC shall identify suitable land for TWTP by September, 2024.</li> <li>• Khowai, Teliamura and Melaghar shall identify suitable land for setting up of FSTP by September, 2024.</li> <li>• All ULBs shall conduct weekly meetings with the</li> </ul>

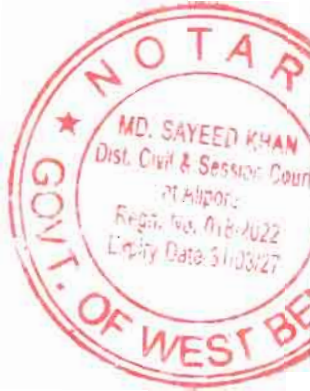


Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<ul style="list-style-type: none"> <li>• Work Order has been issued to the Agency for setting up of C &amp; D Waste Management Plant at Agartala.</li> <li>• The Departmental Secretaries are regularly reviewing the progress made in ensuring setting up of necessary Solid Waste Processing Plants and Sewage Management systems alongwith other issues.</li> </ul> <p>➤ <b>Sewage Management:</b></p> <ul style="list-style-type: none"> <li>• Total sewage generation in 20 ULBs : 82.4 MLD.</li> <li>• Total Treatment Facility operationalized : 9.4 MLD</li> <li>• Treatment facility under construction/Proposed: 74.70 MLD</li> </ul> <p>➤ <b>Existing/Under construction:</b></p> <ul style="list-style-type: none"> <li>• 8 MLD STP at Chandinamura AMC already operational.</li> <li>• 8 MLD STP at Akhaura ICP, Agartala constructed and it will be made operationalized shortly.</li> <li>• 1.4 MLD <i>In-Situ</i> Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to</li> </ul>	<p>stakeholders alongwith representatives of the construction agency of STPs to monitor progress and resolve intermittent issues. Ground truthing of the progress made in different projects shall be done through field visit.</p> <ul style="list-style-type: none"> <li>• Details of total numbers of drains present in ULBs alongwith flow, length, depth etc. shall be prepared by the concerned ULBs.</li> <li>• The Udaipur MC shall identify the land and also handed over to TUDA for construction of STPs at Udaipur MC.</li> <li>• ASCL shall take necessary initiatives to complete the construction activities of 8 MLD STP at Akhaura ICP, Agartala and make it functional by September, 2024.</li> <li>• AMC may take initiatives to install the OCEMS system in the existing 8 MLD STP at chandinamura and also to connect with the CPCB server and TPCB portal.</li> <li>• All the concerned Departmental Secretaries may review the progress made in setting up of the Solid Waste &amp; Sewage Management plants and other such issues. A copy of the minutes be shared with the TSPCB for record.</li> </ul>

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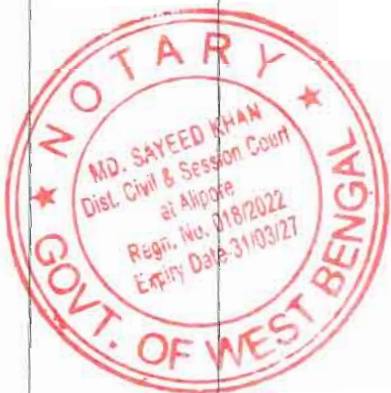
Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<p>enhance the capacity of this plant.</p> <p>➤ <b>New proposal:</b></p> <ul style="list-style-type: none"> <li>• 31.5 MLD STP at Katakhal &amp; Kalapania Khal of AMC - work order has already been issued and works started. Target Completion date is 31<sup>st</sup> July, 2025.</li> <li>• 8 MLD STP is taken up (Katakhal &amp; Kalapania Khal) which is under tendering stage. Target date of completion is June, 2025</li> <li>• 9.7 MLD In-Situ Nalla Treatment in 8 small ULBs - work order issued and works started at Bishalgarh &amp; Kamalpur. Target date of completion is December, 2024. [Bishalgarh MC, Kamalpur NP, Panisagar NP, Sabroom NP, Jirania NP, Sonamura, Santirbazar MC, Amarpur NP]</li> <li>• 1 MLD Oxidation Pond in two ULBs. Target date of completion is March, 2025. [Bishalgarh MC &amp; Kamalpur NP]</li> <li>• <b>17.5 MLD STP in 11 ULBs</b> - Total works has been divided in 4 packages. LOA has</li> </ul>	



Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<p>already been issued to the Agency and preliminary works started. Target date of completion is 31<sup>st</sup> July, 2025. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur, Kumarghat, Kailasahar, Dharmanagar, Ambassa, Khowai, Teliamura]</p> <p><b>Total new proposed</b> {(31.5+8) + (9.7+1+17.5)} = 67.7 MLD</p> <p><b><u>Rural Area:</u></b></p> <ul style="list-style-type: none"> <li>➤ Total estimated Solid Waste Generation: 263.70 TPD (Biodegradable &amp; non-biodegradable)</li> <li>➤ Total GP/VC: 1176 nos.</li> <li>➤ <b>Biodegradable Waste:</b> In rural areas 192.50 TPD solid waste is being generated and 100% treatment is ensured. Present solid waste treatment capacity of Rural areas is 262.20 TPD. Present treatment facilities are 79548 individual compost pit and 41899 Cattle feeding, 4046 community compost pit, Individual Biogas</li> </ul>	

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Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<p>Plant: 640 nos. (0.16 TPD).</p> <p>➤ <b>Non-Biodegradable Waste:</b> In Rural areas 71.20 TPD non-Biodegradable waste generated and existing treatment facility is 68.36 TPD (1130 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs). The gap in treatment of non-biodegradable waste is 2.84 TPD and this will be mitigated through proposed 47 waste segregation storage sheds and utilization of existing MRF facility of adjacent ULBs.</p> <p><b>Sewage Management (Rural):</b></p> <p>➤ Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 105.14 MLD through 16396 nos. Individual Soak Pits (3.20 MLD), 5159 nos. Community Soak Pits (33.17 MLD) and 351254 kitchen gardens (68.77 MLD). The gap in treatment of gray water of 39.89 MLD will be mitigated through construction of 57093 nos. of</p>	



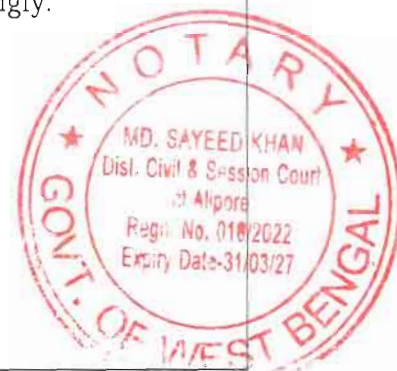
Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<p>Individual Soak Pit and 4470 nos. of Community Soak Pits.</p> <p><b>Faecal Sludge Management in Rural Tripura:</b></p> <p>➤ In rural areas, household rely on onsite sanitation and predominantly on twin pit system which do not generate faecal sludge. Mou Signed with ULBs for all 58 blocks to treat faecal sludge generated in rural areas. Moreover, 20971 single pit toilets have been converted into twin pits during 2023-24.</p> <p>➤ 8 nos. FSTP will be constructed on cluster basis with technical assistance from Consortium for DEWATS Dissemination, India during 2024-25. The team of CDD, India has visited/surveyed all the districts. Land has been identified and found feasible in six districts. Site selection is going on at Khowai, Teliamura and Melaghar.</p>	
2	Finance/ UDD/PWD (DWS)/RD D/ Panchayet	As per the order of Tribunal dated 13.04.2023, the State was required to ring fence an amount of Rs. 282.5 crores + Rs. 100 crores for urban solid	<ul style="list-style-type: none"> <li>As per decision of the Cabinet, State has already Ring Fenced an amount of Rs. 282.58 crores.</li> <li>A separate Ring-Fenced bank a/c was opened in Tripura Garmin Bank.</li> </ul>	<ul style="list-style-type: none"> <li>Initiatives shall be made to keep/credit the remaining Ring-Fenced amount in the bank account as directed by the Hon'ble NGT.</li> <li>All concerned departments shall</li> </ul>

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Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
		and sewage management, but, there is no clarity about the amount actually credited in the dedicated account. It is also not disclosed as to why full directed amount could not be ring fenced instead of mentioning separate funding sources from various Agencies.	<ul style="list-style-type: none"> <li>• A/C Name- Ring Fenced Account for Waste Management Tripura.</li> <li>• A/C No.- 8004010016746.</li> <li>• The present account balance of the Ring-Fenced Account is Rs.176.42 Cr.</li> <li>• Fund released by Finance to Ring Fenced Account (191.58 cr. + 50 cr.) = Rs. 241.58 cr.</li> <li>• Balance fund amounting Rs. 41.0 cr yet to be received from Finance Dept.</li> </ul>	incur the necessary expenditure to create facilities for Solid Waste Management and Sewage Management from the Ring-Fenced amount.
3	UDD/PWD (DWS)/RD D/ Panchayet /DMs/ULBs	It has been disclosed that 350.2 TPD waste generated by 20 urban local bodies (ULBs) is processed and existing designed facilities are for 446.0 TPD. When asked on adequacy of facilities to process daily incoming waste for composting, proper justification could not be provided.	<ul style="list-style-type: none"> <li>• All the ULBs were instructed to carry out fresh assessment of Solid Waste Generation based on the latest statistic of population and reassess the capacities of the Solid Waste Processing Plants including composting facilities. Further, it was also instructed to prepare action plan to mitigate any gap for both dry &amp; wet waste.</li> <li>• An RFP for the same is being prepared</li> </ul>	<ul style="list-style-type: none"> <li>• Fresh assessment of solid waste generation in each ULBs based on 2023-24 RoR population by engaging third party agency shall be done.</li> <li>• Proper calculation of solid waste processing capacity (dry &amp; wet) of each ULBs be done by UDD &amp; all ULBs.</li> </ul>
4	UDD/PWD (DWS)/RD D/ Panchayet /DMs/ULBs	It has been disclosed that there are 19 existing MRF Centres with segregation	<ul style="list-style-type: none"> <li>• All the ULBs were instructed to carry out fresh assessment of Solid Waste Generation based on the latest statistic of</li> </ul>	<ul style="list-style-type: none"> <li>• The UDD and all ULBs shall take necessary initiatives for reconciliation of data with respect to each ULB on waste generation,</li> </ul>



Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
		centres but, reconciliation of data with respect to each ULB on waste generation, existing waste Processing facilities (in the form of MRF), actually utilised capacity and utilisation of compost and rejects management has not been provided.	population and reassess the capacities of the Solid Waste Processing Plants including composting facilities. Further, it was also instructed to prepare action plan to mitigate any gap for both dry & wet waste. • A RFP for the same is being prepared.	existing waste Processing facilities (in the form of MRF), actually utilised capacity and utilisation of compost and rejects management and also to take necessary action, accordingly.
5	UDD/PWD (DWS)/ Forests/ RDD/ DMs/ULBs	It is disclosed that Hapania legacy waste site at Agartala has been remediated and closed. Closure of site has to be done in accordance with the MSW Rules. It is further observed that 13 ULBs are yet to remediate their sites. It is mentioned that eight sites are remediated but it is not clear as to what work is remaining and whether legacy waste still exists in these 8 sites. In respect of quantities mentioned as bio-mined material	<ul style="list-style-type: none"> <li>• Out of 13 ULBs, 10 ULBs have already bioremediated the existing Legacy Waste (Panisagar, belonia, Sabroom, Kumarghat, Udaipur, Khowai, Melaghar, Ambassa, Sonamura, Amarapur).</li> <li>• The remediation work of Kailasahar &amp; Santirbazar will be completed by October, 2024 and Dharmanagar will be completed by September, 2024.</li> <li>• The Legacy Dump site of DC Nagar will be remediated by November, 2024.</li> <li>• The RDFs from 4 ULBs namely Panisagar, Kumarghat, Ambassa &amp; Amarapur are being sent to Cement</li> </ul>	<ul style="list-style-type: none"> <li>• Ensure scientific disposal of the legacy waste remediation outputs by September, 2024. Further, the concerned ULBs to immediately obtain Third-Part-Certification of post-remediation confirming scientific remediation. Plantation or other suitable activities shall be performed in the reclaimed land.</li> <li>• Forest Department may take necessary initiatives for planation or making park in the Hapania reclaimed legacy waste dumping site.</li> </ul>



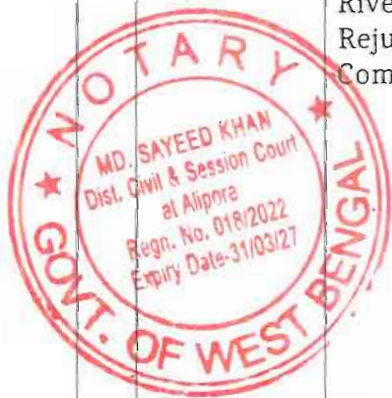
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Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
		like good soil, inert, C&D waste and RDF, it has not been disclosed that how these fractions have been disposed.	Factories.	
6	UDD/PWD (DWS)/RD D/ Panchayets /DMs/ULBs	We also find that out of 82.4 MLD of sewage generated by 20 ULBs, 61.0 MLD is generated by Agartala. In case of other ULBs, sewage generation is estimated between 1.0 to 3.0 MLD each and accordingly, sewage management facilities are to be designed and executed without further delay. For such ULBs, packages/modular decentralised plants may be considered.	<ul style="list-style-type: none"> <li>The UDD and all the ULBs have taken necessary initiatives to mitigate the gap in sewage management through construction of STPs of adequate capacities / In-situ Nala Treatment and oxidation ponds.</li> </ul> 	<ul style="list-style-type: none"> <li>The UDD and all ULBs shall take necessary initiatives in time bound manner to execute the proposed sewage treatment plants/oxidation pond/In-situ Nalla Treatment.</li> <li>The UDD &amp; ULBs may ensure that capacity of the proposed and ongoing STPs for each ULBs for treatment of sewage shall be adequate.</li> </ul>
7.	UDD/PWD (DWS)/DMs/ULBs	In Agartala, 8 MLD STP is underutilized. Agartala MC and other ULBs shall ensure that STPs should not remain underutilized and a simultaneously household connection is secured.	<ul style="list-style-type: none"> <li>To increase the utilization of STP to its optimal capacity through interception and diversion of drains, the work of installing additional sewage pumping station has been started and shall be completed by November, 2024.</li> </ul>	<ul style="list-style-type: none"> <li>UDD/ all ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.</li> </ul>

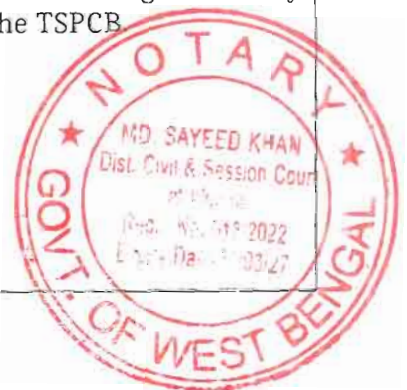
Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
8.	UDD/PWD (DWS)/RD D/ Panchayet /DMs/ULBs/TSPCB/D STE	Concentration of Faecal Coliform in the treated water discharged from the STP shall be analyzed and filed before the Tribunal along with the next report. Further, performance results of in-situ bio-remediation shall be determined and filed before the Hon'ble NGT.	<ul style="list-style-type: none"> <li>All concerned will take necessary action as per the direction of the Hon'ble NGT.</li> </ul>	<ul style="list-style-type: none"> <li>The ASCL shall take necessary initiative to assess the performance results of existing 1.4 MLD in-situ bio-remediation plant through accredited third party.</li> <li>The AMC shall regularly analyse the concentration of Faecal Coliform in the treated waste water discharged from the existing STP.</li> <li>The TSPCB shall also monitor the Faecal Coliform along with other parameters in the treated waste water discharged from the existing STP.</li> </ul>
9.	UDD/PWD (DWS)/RD D/ Panchayet /DMs/ULBs/TSPCB/D STE	The State of Tripura to file the next six-monthly report keeping in view the observations made by the Hon'ble NGT in its Order dated 16.05.2024. The matter will be listed on 05.12.2024 for consideration of report in respect of State of Tripura.	<ul style="list-style-type: none"> <li>Regular Review Meetings are being held at State as well as District Level.</li> <li>All concerned Department shall take necessary initiatives to comply with the direction of the Hon'ble NGT.</li> <li>All concerned shall provide the updated status report on each component to be submitted before the Hon'ble NGT within stipulated timeline.</li> </ul>	<ul style="list-style-type: none"> <li>The six-monthly report shall be submitted on behalf of the State highlighting all the progress made on Solid Waste &amp; Liquid Waste Management as per the direction of the Hon'ble NGT.</li> <li>All concerned departments shall review their compliance/progress in terms of direction issued by the Hon'ble NGT twice a month.</li> </ul>
<p><b>Issue: Restoration of Polluted River Stretches</b>  <b>Ref: NGT Orders dated 28.02.2020 in O.A. No: 606/2018 and orders dated 29.11.2019 &amp; 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023</b></p>				

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Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
10	UDD/ Forests/ PWD (WR)/ I & C/ DMs/ULBs	<ul style="list-style-type: none"> <li>Implement the Individual Action Plan for Restoration of Identified Six polluted River stretches</li> <li>It was declared in the 15<sup>th</sup> CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1.</li> </ul>	<ul style="list-style-type: none"> <li>Action Plan for Restoration of Identified Six polluted River stretches is under implementation.</li> </ul>	<ul style="list-style-type: none"> <li>All concerned shall implement the Action Plan for restoration of identified polluted river stretches with utmost priority. Special emphasis shall be given to the Model River Haora.</li> <li>Construction of all Sewage Treatment Plants shall be expedited.</li> <li>Proper monitoring shall be done to prohibit the illegal encroachment, dumping of all types of wastes and illegal sand mining.</li> </ul>
11	DSTE(RRC) / TSPCB	Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)	<ul style="list-style-type: none"> <li>The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The last review meeting was held on 25.03.2024 under the Chairmanship of the Director, DSTE.</li> <li>The Haora River Front Development Project is under implementation.</li> </ul>	<ul style="list-style-type: none"> <li>The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River.</li> <li>The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.</li> </ul>
12	UDD/ Forests/ PWD (WR)/ I & C /DMs/ULBs /TSPCB/AMC/ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	<ul style="list-style-type: none"> <li>UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis.</li> <li>Monthly Progress Report is being submitted to NMCG with a copy to CPCB on regular basis.</li> <li>In the 15<sup>th</sup> Central Committee</li> </ul>	<ul style="list-style-type: none"> <li>All concerned shall submit the monthly progress report within 20<sup>th</sup> of every month showing incremental progress to the TSPCB.</li> <li>Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.</li> </ul>



Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6.	
<b>Issue: Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.)</b>				
<b>Ref: NGT Orders dated 23.11.2023 in O.A. No: 693/2023</b>				
13	DSTE/ TSPCB/ Finance	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.	<ul style="list-style-type: none"> <li>The TSPCB has set up laboratory in the Head Office, Agartala. Total man power of TSPCB in position is 22.</li> <li>Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities.</li> <li>Supply Orders have been issued for procurement of additional instruments/ equipment. Some major equipment has already been installed for strengthening of the Laboratory of TSPCB.</li> <li>Tender flouted for selection of agency for obtaining NABL Accreditation for laboratory of TSPCB.</li> <li>The State Government and TSPCB have already submitted Affidavit before the Hon'ble NGT.</li> <li>Initiatives have already been taken for creation of Additional</li> </ul>	<ul style="list-style-type: none"> <li>TSPCB shall take necessary initiatives for creation of adequate additional posts/manpower required for smooth functioning of the statutory duties as well as to comply with the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest.</li> <li>Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff &amp; instruments.</li> <li>TSPCB shall expedite the initiatives to obtain NABL Accreditation for the existing laboratory of the TSPCB.</li> </ul>

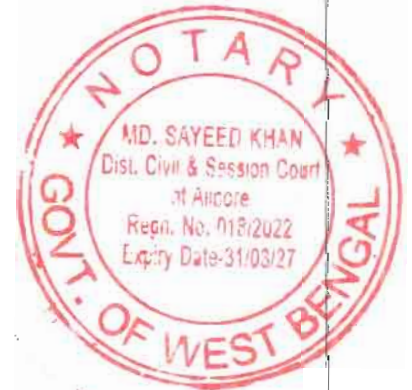


47

Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			Posts by the TSPCB.	
<b>Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016</b>				
<b>Ref : NGT order dated 06.12.2019 in OA No.247/2017</b>				
14	DMs/SPs/SDMs/SDPOs/BD Os/ULBs	Enforcement of ban imposed on the use Identified Single Use Plastic Items	<ul style="list-style-type: none"> <li>Hon'ble Chief Minister has launched "Plastic Mukta Tripura" on 15.07.2023.</li> <li>DMs, SDMs &amp; ULBs are conducting raids and imposing penalty on violators.</li> <li>Extensive awareness activities involving ICA &amp; Education Department is being carried out in all the Districts.</li> <li>89 nos. of raids conducted by the District Administration/Subdivisional Administration/ULBs/Home (Police) Department; 160 Kgs of prohibited SUP seized and an amount of Rs. 23200/- has been realized in the month of August, 2024.</li> <li>AMC constituted four teams for enforcement of Ban on SUP and accordingly raids are being conducted. Other ULBs have also constituted teams for enforcement o ban on SUP.</li> <li>TSPCB has organized a workshop on</li> </ul>	<ul style="list-style-type: none"> <li>All concerned shall take necessary initiatives for strict &amp; effective enforcement of the ban imposed on the use of Identified Single Use Plastic Items in the State.</li> <li>All concerned shall submit the monthly report regarding enforcement in the prescribed format to the TSPCB.</li> <li>Strict vigilance shall be done to restrict dumping of non-biodegradable wastes &amp; plastic wastes into storm water drains.</li> <li>The amount of penalty/pollution cost realized from the violators shall be deposited to the bank account of TSPCB (A/c No- 33906035634, SBI, TLA House Branch). A formal communication may be made through email after deposition of pollution cost in the TSPCB Bank Account.</li> </ul>

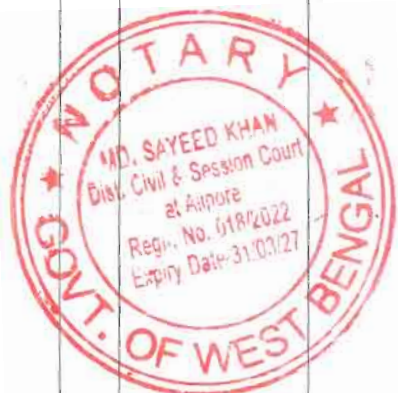


Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			implementation of ban on SUP with the Officials & Task Forces of AMC on 30.07.2024	
15	I & C /TRLM/ TULM	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas	<ul style="list-style-type: none"> <li>• Many Advt. were published in local newspapers inviting willing entrepreneurs to encourage to produce alternatives of SUP.</li> <li>• Tripura Industrial Investment Scheme has been launched wherein provision for incentives are there for alternatives of SUP producers.</li> <li>• SHGs under TRLM are making paper plates, cups, pottery-based utensils, jute bags and cloth bags.</li> <li>• Selling point of alternatives of SUP items is functional at Sanjog outlet at PO Chowmuhani, MBB Airport, 2 nos. Rural Mart at Nalchar RD Block &amp; Salema RD Block, BDO Offices, DM Office of Sepahijala District.</li> <li>• Training of making cloth bags/ jute bags is being conducted through RUDSETI.</li> </ul>	<ul style="list-style-type: none"> <li>• I &amp; C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of SUP.</li> <li>• The TRLM &amp; TULM shall take necessary initiatives to manufacture the alternatives of the SUP items through SHGs and make it available in the market.</li> </ul>
16	ICA/ UDD/ ULBs/ TSPCB/ DSTE/ Education	Awareness generation and capacity building	<ul style="list-style-type: none"> <li>• Extensive awareness activities involving ICA, School Education Department are being carried out time to time.</li> </ul>	<ul style="list-style-type: none"> <li>• The IEC video clips and other photographs of waste management shall be displayed across the big digital screens installed by ICA Department.</li> </ul>



49

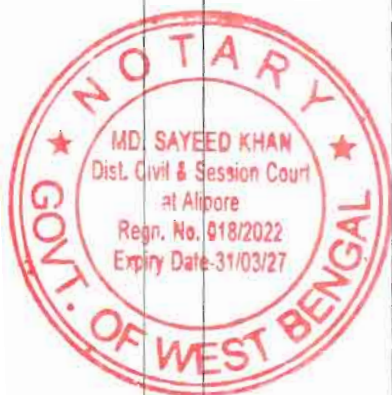
Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
<p><b>Issue: Bio Medical Waste Management as per Bio Medical Waste Management Rules, 2016 and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'</b></p> <p><b>Ref: NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 &amp; 18.01.2021 in O.A. No.72/2020. (Application is Disposed on 18.01.2021)</b></p>				
17	Health & Family Welfare/ TSPCB/NHM/DHS	Operational status of Common Bio Medical Treatment Facility (CBWTF)	<ul style="list-style-type: none"> <li>OCEMS installed &amp; connected with CPCB server</li> <li>TSPCB has already provided the Unique Number of each Healthcare Facility for implementation of bar-coding system.</li> <li>A Team is being constituted under State Nodal Officer, BMW, Tripura with members represented from TSPCB &amp; AMC for assessment as per 'Checklist for Performance Evaluation of the Common Bio-medical Waste Treatment and Disposal Facility (CBWTF). Report will be submitted within September 2024.</li> <li>Necessary steps have been taken for introducing bar coding system for collection/ transportation of BMW through the CBWTF Operator as per the CPCB</li> </ul>	<ul style="list-style-type: none"> <li>Regular monitoring and enforcement drive shall be done to ensure proper segregation, collection and disposal of BMW generated from the HCFs and also to check the operational status of the CBWTF at DC Nagar.</li> <li>Necessary initiatives shall be taken for introducing bar coding system for collection/ transportation of bio medical wastes within September, 2024.</li> <li>All the bedded Health Care Facilities shall take necessary initiatives for proper treatment of Sewage as well as liquid wastes before discharge.</li> </ul>




Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<p><b>Guidelines for Bar Code System for Effective Management of BMW</b> and work will be completed within September, 2024</p> <ul style="list-style-type: none"> <li>• <b>Health Department</b> have already notified rate structure to collect the BMW from private HCFs in the AMC area at the existing rate and terms &amp; conditions of AMC. BMW collection by the existing TSPCB authorized CBWTF have accordingly started.</li> <li>• A Committee has been constituted under the Chairmanship of the Mission Director, NHM with members representing from AMC, UDD, TSPCB for finalization of rate chart for BMW collection in other ULBs. Meeting of the said Committee is scheduled on <b>06.09.2024</b> for further course of action.</li> <li>• <b>Standard Operating Procedures (SOPs) on 'Liquid Waste Management'</b> mentioned in the <b>Guidelines for</b></li> </ul>	

51

Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
			<p><b>Implementation of 'KAYAKALP' Initiative,</b> Ministry of Health &amp; Family Welfare has been circulated to all Districts with focus to the HCFs which need to introduce Liquid Waste Management Facility immediately.</p>	
<p><b>Proper Management of Sewage and Construction of adequate Treatment Plants, water body conservation &amp; restoration, rain water harvesting etc.</b>  <b>NGT Case No. OA No. 156/2023, 263/2022, 22/2024(CZ)</b></p>				
	<p>UDD/ ULBs/ PWD(DWS) / RDD/PWD (WR)/Fisheries/TSPCB</p>	<ul style="list-style-type: none"> <li>Chief Secretaries of all States must work in mission mode for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which in terms of earlier orders be deposited with the MoJS, to be utilised in the respective States as per action plan to be approved by the NRRM. Other steps in terms of action plans for abatement to pollution and rejuvenation of rivers, including preventing discharge or dumping of liquid</li> </ul>	<ul style="list-style-type: none"> <li>State Level Committee (Nodal Agency) under the chairmanship Chief Wildlife Warden is monitoring the water body conservation activity in the state. The last meeting was held on 02.07.2024.</li> <li>Till date 1645 water bodies have been identified and physical as well as qualitative parameters of the water samples collected from these water bodies have been analyzed.</li> <li>An Action Plan has been prepared on implementation of rain water harvesting system in the State.</li> <li>In the State of Tripura, the Rule of Tripura Building</li> </ul>	<ul style="list-style-type: none"> <li>The UDD &amp; ULBs may take necessary initiatives in time bound manner for construction of STPs and other facilities for sewage management.</li> <li>All ULBs may take necessary initiatives for regular monitoring for conservation and rejuvenation of the identified water bodies and rivers of the State.</li> <li>The PWD (WR)/RDD may take initiatives for creation / construction of rain water harvesting facilities in the State.</li> </ul>



52

Sl. No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 35 <sup>th</sup> State Level Committee held on 31.08.2024
		<p>and solid waste, maintaining e-flow, protecting floodplains, using treated sewage for secondary purposes, developing bio-diversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc. be taken effectively.</p> <ul style="list-style-type: none"> <li>The Chief Secretaries of all States/UTs may personally monitor progress at least once every month and the NRRM every quarter.</li> </ul>	<p>Rules, 2017 makes it mandatory to create RWH structures for all new building within the jurisdiction of its municipal areas.</p> <ul style="list-style-type: none"> <li>The PWD(WR) is presently taken up the construction work of Rain Water Harvesting Plant.</li> <li>The UDD, ULBs and PWD (DWS) are taking necessary initiatives for construction of STPs and other facilities for sewage management.</li> <li>The treated waste water discharged from the existing STP is being reused for road watering and gardening.</li> </ul>	

Signed by Mahender Singh

Date: 15-09-2024 13:01:20

(Mahendar Singh, IFS)

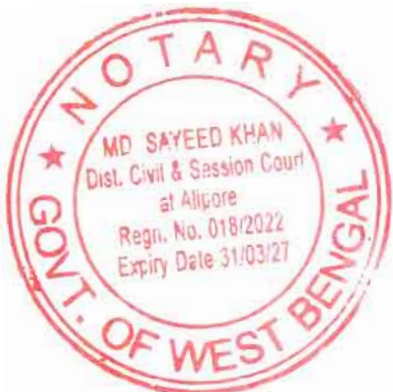
Director

Science, Technology & Environment  
Government of Tripura

53

**ANNEXURE-I****List of Participants in 35<sup>th</sup> State Level Committee Meeting held  
on 31/08/2024**

Sl. No.	Name, Designation & Department
1.	Sri J.K. Sinha, Chief Secretary, Tripura
2.	Sri Brijesh Pandey, Secretary to the Government of Tripura, Revenue & PWD (DWS, Sanitation), Tripura
3.	Sri Pravin Agarwal, PCCF (P & D), Forest Department, Government of Tripura
4.	Sri Kiran Gittee, Secretary to the Government of Tripura, Health and Industries & Commerce, Tripura
5.	Sri Abhisek Singh, Secretary to the Government of Tripura, Power & UD Department, Tripura
6.	Dr. K. Sasikumar, Secretary to the Government of Tripura, Department of Science, Technology & Environment, Tripura
7.	Sri Apurba Roy, Secretary to the Government of Tripura, Finance Department, Tripura
8.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation
9.	Sri L. Darlong, IGP (Crime), Home (Police) Department, Government of Tripura
10.	Sri Jeya Raghul Geshan B, Director, IT Department
11.	Smt. Kuntal Das, Addl. Secretary to the Government of Tripura, RD Department
12.	Sri Rajat Pant, Director, UD Department, Government of Tripura
13.	Sri Mahendar Singh, Director, Science, Technology & Environment Department, Government of Tripura.
14.	Sri Rajib Datta, MD, NHM, Tripura
15.	Smt. Swapna Debnath, Addl. Director, I & C Department
16.	Sri M. K. Gop, Chief Engineer, UD Department, Government of Tripura
17.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
18.	Dr. S. Reang, SNO, BMW, Health & Family Welfare Department, Govt. of Tripura.
19.	Dr Dipayan Ghosh, CoO, TRLM
20.	Sri Debabrata Bhowmik, SWM, TULM
21.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board



54



**Tripura State Pollution Control Board**  
(A Statutory Organization Under Government of Tripura)  
Department of Science, Technology & Environment



**LIFE**  
Lifestyle for  
Environment



No.F.13(23)/TSPCB/NGT/606/Pt-II

September 17 , 2024

To:

1. Principal Chief Conservator of Forest, Govt. of Tripura.
2. Principal Secretary, Department of Forest, Govt. of Tripura.
3. Secretary, PWD(DWS), Sanitation part, Govt. of Tripura.
4. Secretary, Science, Technology & Environment, Govt. of Tripura
5. Secretary, Revenue Department, Government of Tripura
6. Secretary, Finance Department, Govt. of Tripura.
7. Secretary, Education Department, Govt. of Tripura.
8. Secretary, Urban Development Department, Govt. of Tripura.
9. Secretary, ICA Department, Tripura.
10. Secretary, Agriculture Department, Govt. of Tripura.
11. Secretary, Rural Development Department, Govt. of Tripura.
12. Additional Director General/Inspector General of Police, Govt. of Tripura.
13. Director, Urban Development Department, Govt. of Tripura.
14. Director, Department of Industries & Commerce, Govt. of Tripura.
15. Director, Science, Technology & Environment, Govt. of Tripura.
16. Director, WSSO, PWD (DWS), Govt. of Tripura
17. District Magistrate & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
18. District Forest Officer, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
19. Municipal Commissioner, Agartala Municipal Corporation, Govt. of Tripura.
20. Regional Director, Central Pollution Control Board, Shillong.



*(Signature)*  
(Dr. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.

(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

The PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

NGT MATTER

August 20, 2024

No. F.18(28)/TSPCB/NGT/475/5489-92

To  
The Director  
Urban Development Department  
Govt. of Tripura

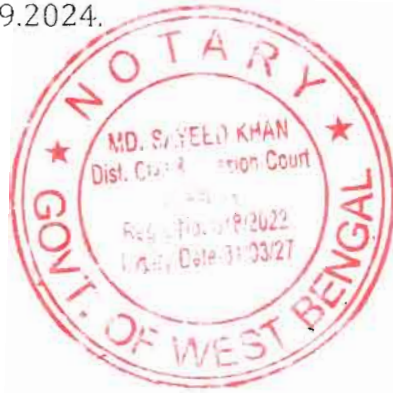
Sub.: Compliance of Order/direction dated 12.07.2024 passed by the Hon'ble National Green Tribunal in OA No. 475/2024-reg.

Sir,

This has reference to the subject cited above. The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed an Order dated 12.07.2024 in O.A No. 475/2024 in connection with the News item titled "Mountains of plastic are choking the Himalayan States" appearing in The Hindu dated 04.03.2024. A copy of the said Order is enclosed herewith for ready reference.

I would, therefore, request you to kindly take necessary initiatives in this regard as directed by the Hon'ble National Green Tribunal and submit an Action Taken Report within 07.09.2024.

Enclosed: As stated



Yours sincerely,

*Bishu Karmakar*  
20.8.2024

(Dr Bishu Karmakar)  
Member Secretary

Copy to:

- PPS to the Chief Secretary to the Govt. of Tripura for kind information of the Chief Secretary.
- PA to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
- The Director, Science, Technology and Environment, Govt of Tripura for kind information.

Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)  
e-mail :  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
Office : 0381 - 2322455



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

NGT MATTER

56

No. F.18(28)/TSPCB/NGT/475/ 5485-88

August 20, 2024

To  
The Director  
Tourism Department  
Govt. of Tripura

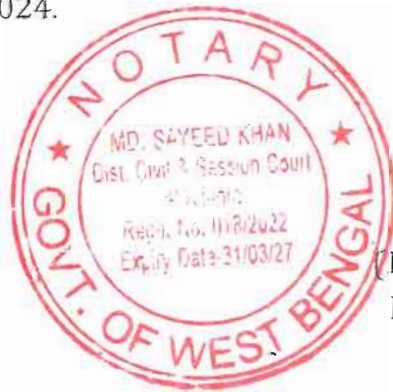
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Yours sincerely,

*Bishu Karmakar*  
20-8-2024

(Dr Bishu Karmakar)  
Member Secretary

Copy to:

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- PA to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
- The Director, Science, Technology and Environment, Govt of Tripura for kind information.

Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kumbhajan, Agartala, West Tripura - 799 006

website :  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [tspcbvis.nic.in](http://tspcbvis.nic.in)  
e-mail :  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [tspcb-tr@gov.in](mailto:tspcb-tr@gov.in)

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2322421  
Head of Office : 0381 - 2322455  
District Engineer (DSE) : 0381 - 2328775



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

NGT MATTER

57

No. F.18(28)/TSPCB/NGT/475/5477-80

August 20, 2024

To  
The Chief Engineer  
Rural Development Department  
Govt. of Tripura

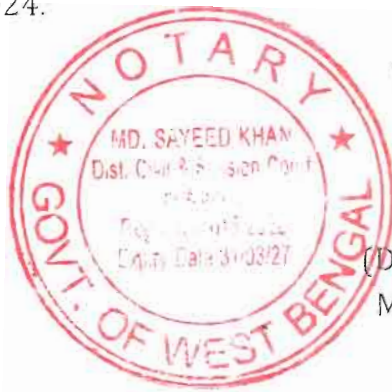
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*Bishu*  
20.8.2024

(Dr Bishu Karmakar)

Member Secretary

Copy to:

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- PA to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
- The Director, Science, Technology and Environment, Govt of Tripura for kind information.

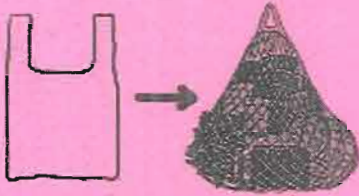
Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)  
e-mail :  
[tripuraspob@gmail.com](mailto:tripuraspob@gmail.com) / [hansob-tr@gnwin](mailto:hansob-tr@gnwin)

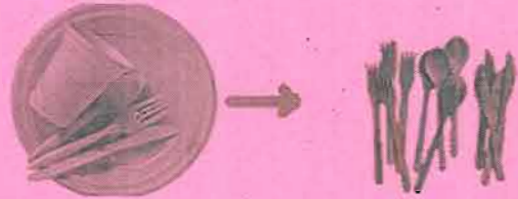
Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455

# TRANSITION TOWARDS SINGLE USE PLASTIC FREE LIFE

58



**Carry reusable/  
bio-degradable bags**



**Use bamboo/paper/glass/  
porcelain cutlery instead of  
plastic cutlery**



**Use paper/bamboo straws  
instead of plastic straws**



**Use clay cups instead of  
plastic cups**



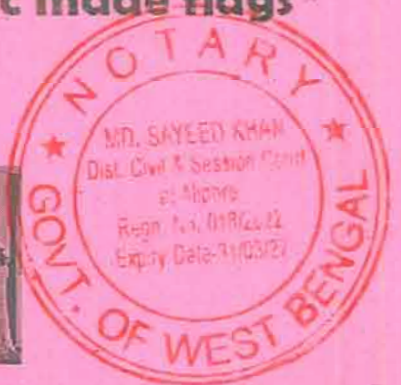
**Use bamboo/wood sticks for  
ballons/chocolate/icecream  
instead of plastic sticks**



**Use paper/cloth flags instead  
of plastic made flags**



**Use paper/cloth decoration  
instead of using thermocol**





# 5 EASY STEPS TO REDUCE SINGLE USE PLASTIC ITEMS FROM OUR DAILY LIFE

Always use bags made of cloth/ paper/ jute and take your own bags to market



During events use cups and plates made of paper/leaves instead of plastic/thermocool

Use cutleries made of wood/clay/ bamboo instead of using single use plastic/thermocool items



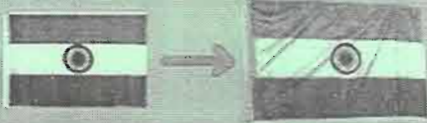
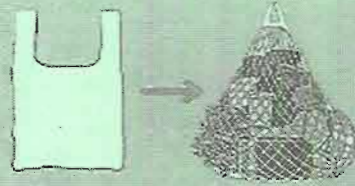
Use wooden/ paper/ bamboo sticks instead of plastic sticks in candies/ ballons/icecreams.

Use straws made of metal/ paper/ bamboo instead of single use plastic straws



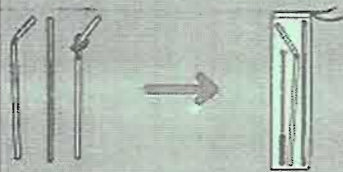
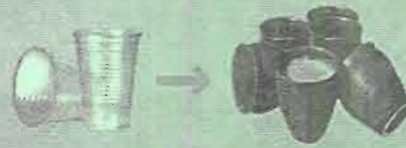
# SAY NO TO SINGLE USE PLASTIC ITEMS

Use bags made of cloth/paper/jute instead of single use plastic bags. Carry your own shopping bags



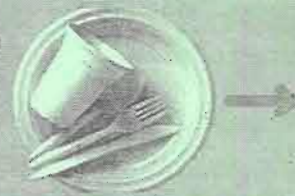
Use flags made of cloth / paper instead of plastic made flags

Instead of using plastic cups, ask for a paper/clay cup while having tea/coffee



Use straws made of metal/paper/bamboo instead of single use plastic straws

Use cutleries made of wood/ bamboo / paper instead of single use plastics or thermocol



Use sticks made of wood / bamboo / paper in balloons / candies/ icecreams instead of using plastics.

Join Hands for a Single Use Plastic Free Tripura



**TRIPURA STATE POLLUTION CONTROL BOARD**



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

No. F.8 (25)/TSPCB/SUP/2022/ 6641-57

August 10, 2022

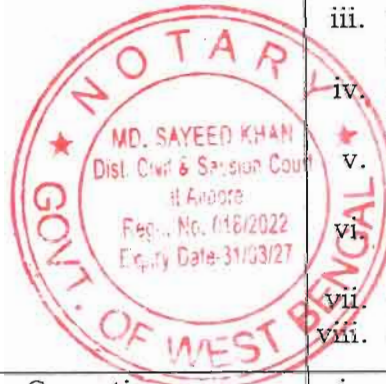
## OFFICE ORDER

The Government of India has issued notification regarding phasing out of the Single Use Plastic (SUP) for manufacturing, Storing, Selling, Distributing and Using w.e.f 01/07/2022. TSPCB has taken up various activities to generate awareness among the people in the line of Comprehensive Action Plan for Phasing out of SUPs.

2. The Government of Tripura has also issued a Notification No.F.8(30)/DSTE/ENV/Pt-V/5612-30 dated 03.08.2022 regarding prohibition of identified SUP and plastic carry bags as mentioned in the Plastic Waste Management Rules, 2021 (Amendment) dated 12.08.2021.

2. The Tripura State Pollution Control Board is pleased to constitute 03(three) nos. Team with the following officials to conduct regular Field Inspection & Monitoring to strengthen the implementation of banning of Single Use Plastic throughout the State of Tripura.

S. No	Team	District	Team Member
1	Team-1	i. West Tripura ii. Sepahijala iii. Khowai iv. Dhalai	i. Sri Sushanta Das, Junior Scientist, TSPCB ii. Sri Dipak Rudra Pal, Junior Scientist, TSPCB iii. Sri Gautami Ghosh, Junior Scientist, TSPCB iv. Sri Prakash Paul, Junior Environmental Engineer, TSPCB v. Sri Saptarshi Roy, Project Engineer, TSPCB vi. Sri Abhijit Das, Information officer, ENVIS vii. Sri Anoj Debnath, DEO, ENVIS viii. Sri Ajoy Goswami, DEO, TSPCB
2	Team-2	i. Gomati ii. South Tripura	i. Sri Subrata Majumder, Jr. Environmental Engineer, SZOL, TSPCB ii. Smt. Satarupa Sengupta, Jr. Environmental Engineer, SZOL, TSPCB iii. Sri Suman Das, Data Entry Operator, SZOL, TSPCB
3	Team-3	i. Unakoti ii. North Tripura	i. Sri Amarendra Jamatia, Assistant Environmental Engineer, NZOL, TSPCB ii. Sri Biswajit Bhattacharjee, Data Entry Operator, NZOL, TSPCB



*Bail*

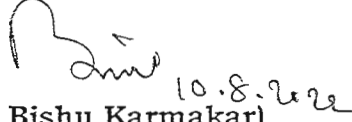
Page 1/2

Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
www.tspcb.tripura.gov.in / trpenvis.nic.in  
e-mail :  
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCM/SHelp Desk : 0381 - 2328792

3. The Team will conduct regular Field Inspection on use of the identified banned Single Use Plastic items in commercial establishment at their respective jurisdiction throughout the State of Tripura and submit the necessary inputs for uploading in the CPCB's SUP Portal.
4. The team will also take necessary steps to conduct raids on ban order of Single Use Plastic item as notified by the Government of Tripura in coordination with concerned SDM office and Police Station.
5. This has been issued with the approval of Chairman, TSPCB vide U.O.No. 16114 dated 04/08/2022.

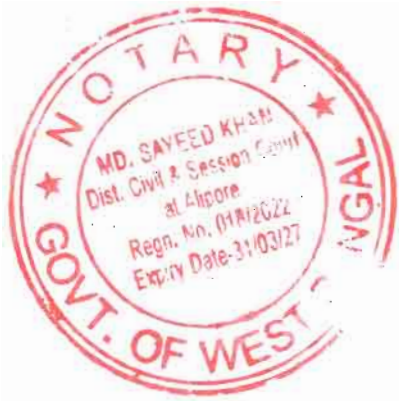
  
 (Dr. Bishu Karmakar) 10.8.22  
 Member Secretary

To

1. Sri Amarendra Jamatia, Assistant Environmental Engineer, NZOL, TSPCB
2. Sri Dipak Rudra Pal, Junior Scientist, TSPCB
3. Sri Sushanta Das, Junior Scientist, TSPCB
4. Sri Gautam Ghosh, Junior Scientist, TSPCB
5. Sri Prakash Paul, Junior Environmental Engineer, TSPCB
6. Sri Subrata Majumder, Junior Environmental engineer, TSPCB
7. Sri Satarupa Sengupta, Junior Environmental Engineer, TSPCB
8. Sri Saptarshi Roy, Project Engineer, TSPCB
9. Sri Abhijit Das, Information Officer, Tripura ENVIS Hub
10. Sri Anoj Debnath, Data Entry Operator, Tripura ENVIS Hub
11. Sri Ajoy Goswami, Data Entry Operator, TSPCB
12. Sri Biswajit Bhattacharjee, Data Entry Operator, NZOL, TSPCB
13. Sri Suman Das, Data Entry Operator, SZOL, TSPCB

Copy to the:-

- i. PA to the Chairman, Tripura State Pollution Control Board for kind information.
- ii. PS to the Secretary, Science, technology & Environment, government of Tripura for kind information of the Secretary.
- iii. Director, Science, Technology & Environment, Government of Tripura for kind information.
- iv. HoO & DDO, Tripura State Pollution Control Board.





# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

August 27, 2021

F.No.8(30)/TSPCB/SUP/CS 53-61

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## MEMORANDUM

Pursuant to the Memorandum F.No.8(30)/DSTE/ENV/Pt-IV/6976-90 dated 13/11/2019, it has been decided that all the establishments under the Department of Science, Technology & Environment be declared as "Single Use Plastic Free". Vide Memorandum F.No.8(30)/DSTE/ENV/Pt-IV/1063-1159 dated 27/02/2020 issued by DSTE, all department/its organizations have been requested to take necessary steps to minimize the use of Single Use Plastics (SUP). In compliance of the said memorandum and in accordance with the decision taken in the meeting under the Chairmanship of Chief Secretary, Tripura held on 02/08/2021, the Tripura State Pollution Control Board is pleased to constitute Audit Team with the following officials to conduct regular visit in the different Government Offices to assess the present status of SUP uses:

Sri Sushanta Das, Junior Scientist, TSPCB	All Government offices / Organizations of West Tripura, Sepahijala, Khowai, Dhalai district
Sri Gautam Ghosh, Junior Scientist, TSPCB	
Sri Prakash Paul, Jr. Environmental Engineer, TSPCB.	All Government offices /Organizations of Gomati /South Tripura district.
Smt. Satarupa Sengupta, Jr. Environmental Engineer, SZOL, TSPCB	
Sri Subrata Majumder, Jr. Environmental Engineer, NZOL, TSPCB	All Government offices /Organizations of Unakoti /North Tripura district.

2. The Audit team is hereby directed to conduct regular audit in the different Government Offices and also to assess the present level of implementation on the direction contained in the above mentioned Memorandums.

3. The Audit team is also directed to submit monthly status report on implementation of aforesaid direction against each Government Office/organizations in the prescribed format addressed to the Member Secretary, TSPCB.

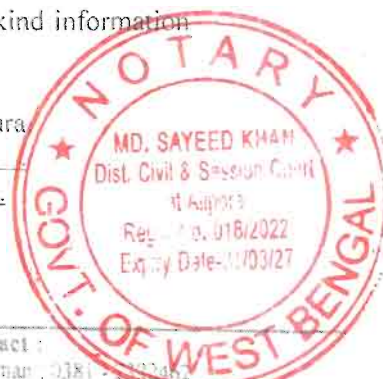
*Bishu*  
27.8.2021  
(Bishu Karmakar)  
Member Secretary

To

Sri Sushanta Das, Junior Scientist, TSPCB/ Sri Gautam Ghosh, Junior Scientist, TSPCB/ Sri Prakash Paul, Jr. Environmental Engineer, TSPCB/ Smt. Satarupa Sengupta, Jr. Environmental Engineer, SZOL, TSPCB/ Sri Subrata Majumder, Jr. Environmental Engineer, NZOL, TSPCB.

Copy to:-

- PPS to the Chief Secretary, Government of Tripura for kind information of the Chief Secretary.
- PS to the Secretary, Science Technology and Environment, Tripura for kind information of the Secretary.
- PA to the Chairman, Tripura State Pollution Control Board.
- The Director, Department of Science Technology and Environment, Tripura
- The Director, All Departments,
- The District Magistrate & Collector, All Districts, \_\_\_\_\_



Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorakhpur,  
PO, Kanchipur, West Bengal - 700009

website :  
www.tspcbtripura.gov.in /tripenv.gov.in  
e-mail :  
tripcb@rediffmail.com /tspcb@tripura.gov.in

Contact :  
Chairman : 0381 - 2322452  
Member Secretary : 0381 - 2322421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

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N. F. S. 25/TSPCB/SUP/2022/5724-29

Date: 06.07.2022

## OFFICE ORDER

**Sub: Establishment of State Control Room to monitor Enforcement of SUP Ban**

A State Control Room (SCR) to monitor enforcement of SUP Ban has been established in Tripura State Pollution Control Board (TSPCB) in accordance with decisions taken by the National Task Force in its 3<sup>rd</sup> Meeting held on June 26, 2022.

2. The SCR shall become operational w.e.f. July 06, 2022 and facilitate activities related to effective implementation of SUP ban including the following:

(a) Provide assistance, guidance, clarification and information as may be sought by various stakeholders regarding ban on SUP items, which may include but not limited to the following:

- Specific items covered under / excluded from SUP Ban.
- Alternatives to banned SUP items and their availability in the respective State/UT,
- Guidance for filing of Complaints on SUP Public Grievance App.
- Guidance for operation of SUP Compliance Monitoring Portal
- Issues related to switching over to Alternatives including Issue of Consent / Registration to Plastic producers (Consent Mechanism/ OCCMS/ Closure Notice/ Renewal).
- Compostable plastic manufacturers: Certification procedure, testing facilities, certified compostable plastic manufacturers.

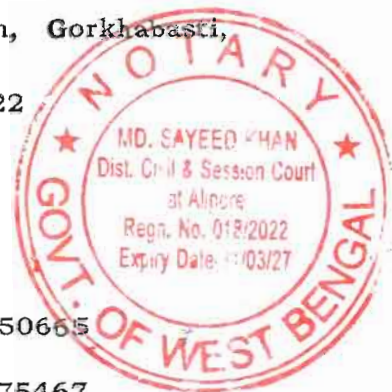
(b) The SCR shall monitor enforcement of SUP ban through concerned Authorities

(c) Coordination of activities related to Awareness campaign on SUP

3. Details of the State Control Room are as given below:

- Tripura State Pollution Control Board, Parivesh Bhawan, Gorkhabasti, Agartala- 799006
- Operating Hours: 10:00 AM — 5:30 PM, during July 06 — 31, 2022
- Room Number: 211 (1<sup>st</sup> floor)
- Telephone No.: 0381-2328792
- E-mail: [sup.tspcb2022@gmail.com](mailto:sup.tspcb2022@gmail.com)
- Team:

1. Sri Gautam Ghosh, Junior Scientist, TSPCB, Mob: 9774450665
2. Sri Saptarshi Roy, Project Engineer, TSPCB, Mob: 9774775467
3. Sri Ajoy Goswami, Data Entry Operator, TSPCE, Mob: 7005479652



P-1/2

*Handwritten signature*

**Address :**  
**PARIVESH BHAWAN**  
Pandit Nehru Complex, Gorkhabasti,  
(P.O.): Kunjaban, Agartala, West Tripura - 799 006.

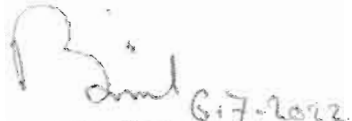
**website :**  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)  
**e-mail :**  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hsospcb-tripura.gov.in](mailto:hsospcb-tripura.gov.in)

**Contact :**  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792

[2]

4. The SCR team shall prepare daily report based on activities undertaken by Tripura State Pollution Control Board and information submitted by ULB,s for submission to CPCB by 4.00 P.M

5. The team shall function under overall supervision of Sri Manas Mukherjee, Executive Engineer, TSPCB.

  
(Dr. Bishu Karmakar)  
Member Secretary

**Copy to:**

- i. PA to the Chairman, TSPCB for kind information of the Chairman.
- ii. Member Secretary, Central Pollution Control Board for kind information.
- iii. Regional Director, CPCB, Northeast Region, Shillong for kind information.
- iv. Director, Science, Technology & Environment, Government of Tripura for kind information.
- v. Director, Urban Development Department, Government of Tripura for kind information.
- vi. Chief Executive Officers/ Executive Officers, all Urban Local Bodies, Tripura for kind information.
- vii. Sri Manas Mukherjee, Executive Engineer, TSPCB for kind information.
- viii. Sri Gautam Ghosh, Junior Scientist, TSPCB.
- ix. Sri Saptarshi Roy, Project Engineer, TSPCB.
- x. Sri Ajoy Goswami, Data Entry Operator, TSPCB.



**GOVERNMENT OF TRIPURA  
PUBLIC WORKS DEPARTMENT**

No. F.6(129)-PWD(E)/2022/5306-456

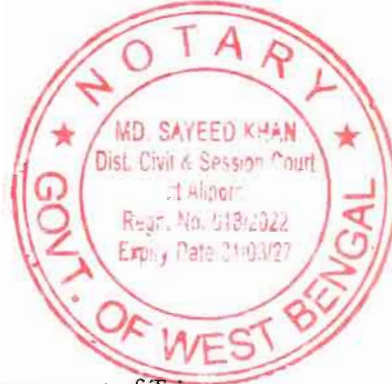
Dated, Agartala, the 8<sup>th</sup> July, 2022.

**NOTIFICATION**

The Governor of Tripura is pleased to notify "Policy for use of Waste Plastic in construction & periodical renewal of bituminous road" with detailed procedure for implementation within 50 km periphery of Agartala City.

The Policy for use of waste plastic in construction & Periodical renewal of bituminous road with details standard procedure will remain in operation until further order of the State Government. The State Government shall have full power to amend / modify this policy.

The policy is available in the home page of PWD website with the link <https://pwd.tripura.gov.in/images/circular/5306-456.pdf>.



By order of the Governor,

*(Signature)*  
08/07/2022  
(Rajib Paul)

Deputy Secretary, PWD

Copy to forward to:

1. PPS to the Chief Secretary, Government of Tripura.
2. PS to Principal Secretaries/Secretaries of all Department, Government of Tripura.
3. All Chief Engineers, PWD(R&B)/DWS/WR/Buildings/PMGSY/NH, Agartala.
4. Chief Engineer, Tripura Jal Board/ U.D Department.
5. All Head of the Departments.
6. All Superintending Engineers, PWD(R&B)/ DWS /WR /Buildings/ PMGSY/NH.
7. All Executive Engineers, PWD(R&B)/ DWS /WR /Buildings/ PMGSY/NH.
8. ITCC, PWD.

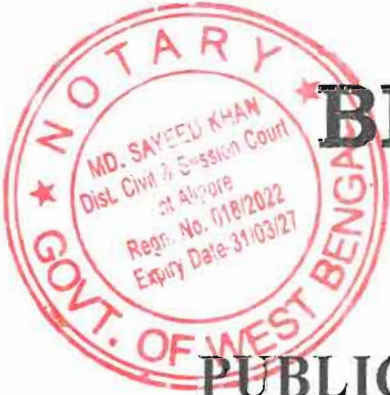
Copy also to:

The Superintendent, Tripura Government Press, Agartala with request to publish in the next issue of Tripura Gazette.

*(Signature)*  
08/07/2022  
Deputy Secretary, PWD



**POLICY FOR USE OF  
WASTE PLASTIC  
IN  
CONSTRUCTION &  
PERIODICAL RENEWAL OF  
BITUMINOS ROAD**



**PUBLIC WORKS DEPARTMENT (R&B)**

**GOVT. OF TRIPURA, AGARTALA**

[pwd.tripura.gov.in](http://pwd.tripura.gov.in)

## 1. INTRODUCTION

Tripura generates 3,00,000 kilograms or 300 tons garbage every year. Plastic Waste in different forms is found to be almost 9% to 12% in municipal solid waste, which is toxic in nature. Non-biodegradability of plastic in the environment has created numerous challenges for both urban and rural India. Common problems are choking of drains, stagnation of water, release of toxic gases upon open incineration.

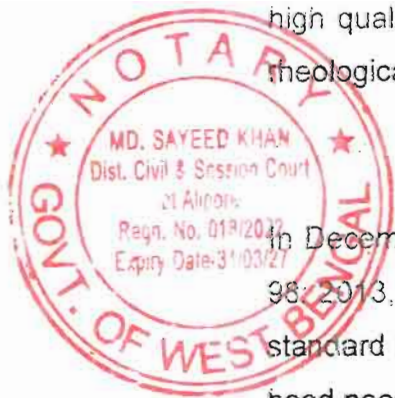
One of the solutions proposed and demonstrated was by Professor Vasudevan in utilising waste environmental plastic in road construction. The technical objectives include understanding the scientific background and process, assessing relevant guidelines and rules of the Indian Road Congress, use of alternative materials, assessing the integration of technological and engineering decision of use, road construction into the policy framework and execution.

Bitumen plays an important role in binding the aggregate together by coating over the aggregate thereby imparting strength to the road. However, due to poor resistance towards water and high costs involved, there is a demand for high quality bitumen at low costs. This can be accomplished by modifying the rheological properties of bitumen by using additives such as plastic or rubber.

## 2. NEW APPROACH

In December, 2013, Indian Road Congress (IRC) released the code, IRC: SP: 98: 2013, for application of the 'plastic road technology'. The code provides the standard for the use of waste plastics in construction of roads. A separate cost head needs to be created to allow engineers to get shredded waste plastics and get it mixed with bitumen through the schedule of rates.

As per a general estimation, to lay one km of plastic road 3.75 m wide, 9 tonnes of bitumen and 1 tonne of waste plastic are required for coating whereas a normal road requires, 10 tonnes bitumen for each kilometre so a plastic road saves 1 tonne bitumen for every kilometre laid. There will be an approximate saving of ₹50,000 to ₹60,000 per kilometre. In addition, the environment will remain free from toxic side effect of plastic waste. One tonne of plastic waste is



equivalent to 10 lakhs carry bags.

Urban local bodies collect waste plastics from everywhere, dump yard, waste land and segregate during the waste collection. Vendors need to be identified by the local bodies for shredding waste plastics of the size less than 2.36 mm and the waste plastic with size more than this size should be used for recycling.

The road contractor workers add the segregated plastics into the heated aggregate and then the molten plastic gets coated around the metal. Then, it gets transferred to Bitumen mixer unit; there bitumen is coated over the plastic pre-coated metal. There is mechanism to monitor addition of plastic is done by Road Contractor, this is done by a lower level staff for each and every road during construction of the road.

### **3. SALIENT FEATURES OF PLASTIC WASTE MANAGEMENT**

#### **RULES, 2016:**

(1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:

(a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.

(b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.

(c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.

The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.



### 3.1 RESPONSIBILITY OF LOCAL BODY

(1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:

(a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.

(b) ensuring that no damage is caused to the environment during this process.

(c) ensuring channelization of recyclable plastic waste fraction to recyclers.

(d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board.

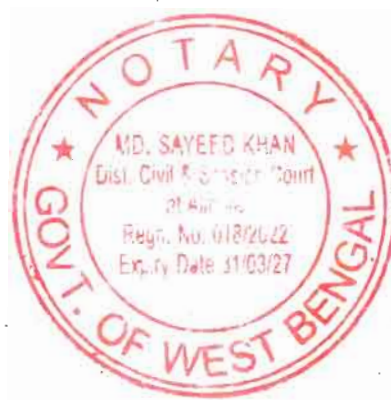
(e) creating awareness among all stakeholders about their responsibilities.

(f) engaging civil societies or groups working with waste pickers; and

(g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.

The local body to frame bye-laws incorporating the provisions of these rules.



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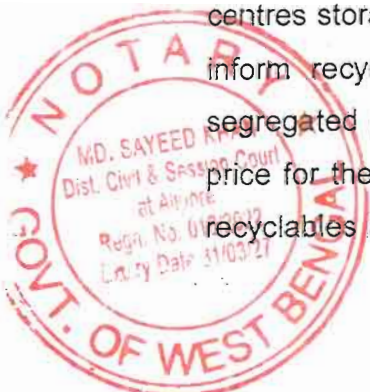
### 3.1.1 COLLECTION, SEGREGATION, STORAGE AND SALE OF PLASTIC WASTE

Collection of solid waste in all ULBs from the door steps of households/shops/ marketplaces/restaurants/commercial establishments/ organisations/institutions etc. is being done by engaging trained Women SHGs. These SHGS will collect plastic waste from the above places from their doorstep twice a week. Accordingly, all the above places will be sensitized beforehand to store plastic waste separately. In case the plastic waste is not stored separately by household women SHG members will segregate the same at the point of collection at doorsteps to demonstrate the segregation process to the owners. SHGs will inform households and other places mentioned above that separate collection of plastic waste will be done twice a week and collection charge as fixed by ULBS for household and other places will be collected at month end. Separate collection charges shall apply for household and other categories eg. shops/ marketplaces/ restaurants/ commercial establishments/ organisations/ institutions etc.

The collected plastic waste will be stored separately in their tricycles and after completion of their door to door collection activity they will carry it to the secondary centres for further segregation.

After bringing the plastic waste to the secondary centre women SHG members will further segregate the same into various categories for example (High Density Polythene (HPDE), Low Density Polythene (LPDE), Single Use Plastic(SUP) carry bag. other SUP, pet bottles, jars, containers etc.

The segregated plastic waste will be washed and cleaned to ensure removal of dirt and stored separately as per category. This will be done at secondary centre by SHG members. Upon 80-90% filling up of storage capacity of any segregated category of plastic waste or filling up of secondary segregation centres storage space the SHGs informs the supervisor/ULB representatives to inform recyclers for sale. Upon arrival of the recyclers each category of segregated plastic waste shall be weighed separately and the agreed upon price for the same will be paid by the recyclers. A record of item wise sale of recyclables along with quantity is recorded. The amount which will be earned



from the sale of the plastic waste will in turn be distributed to the women SHG as per their collection record for additional income and welfare of women SHGS. The recyclers who collect the segregated plastic waste of various categories from the secondary centres will in turn further process the plastic waste as per category to produce plastic chips, plastic granules or bail plastic waste etc. They may further send the same as raw materials to other industries or recycle as per market demand.

### **3.2 RESPONSIBILITY OF GRAM PANCHAYAT:**

(1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely.

(a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process.

(b) creating awareness among all stakeholders about their responsibilities; and ensuring that open burning of plastic waste does not take place.

#### **3.2.1 WASTE COLLECTION MANAGEMENT IN RURAL AREAS**

The Government of India, in February, 2020 approved the phase-II of Swachh Bharat Mission (Grameen) to focus on the sustainability of ODF status and Solid & Liquid Waste Management (SLWM) in rural areas. The phase-II of SBM(G) will continue upto 2024-25 to generate employment and provide impetus to the rural economy through construction of household toilets and community sanitary complex as well as infrastructure for Solid & Liquid Waste Management (SLWM) such as compost pits, soak pits, waste stabilization ponds, Plastic Management Units material recovery facilities etc.

- As per guidelines of SBM(G) Phase-II, elements of Plastic Waste Management Plan in Rural Area is as follows:
- Door to door collection of all plastic from households, commercial areas, markets etc.



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- Transportation to the village level shed, where segregation takes place.
- After segregation, plastics that have value like plastic bottles, broken plastics buckets etc. can be sold to recyclers.
- Balance segregated plastic from village shed shall be sent to Material Recovery Facility or Plastic Management Unit at Block/District Level
- Shredded plastic can be used for road construction or fuel for Cement Industries..

#### **4. MORTH GUIDELINES TO ENCOURAGE THE USE OF PLASTIC WASTE IN THE HOT MIX BITUMINOUS WEARING COAT**

Ministry of Road Transport & Highways vide circular no. RW-NH-33044/24/2015-S&R (R) dt,09.11.2015 (copy enclosed) had issued guidelines to encourage the use of plastic waste in the hot mix bituminous wearing coat as under:

- a) Bituminous mix with waste plastic shall be the default mode for periodic renewal with hot mixes within 50 kms periphery of urban area having population more than 5 lakhs. Any relaxation on ground of non-availability of waste plastic, cost etc. shall involve approval of the Ministry.
- b) All the agencies responsible for preparation of project reports / estimates for the National Highways and Centrally sponsored works are expected to analyse and clearly bring out reasons of inclusion or otherwise of provision of use of waste plastic in wearing coats in the proposal.



## 5. INDIAN ROAD CONGRESS GUIDELINES (IRSC SP 98:2013)

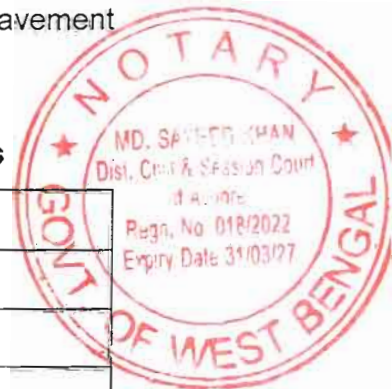
Safe disposal of waste plastic is a serious environmental problem. Being a non-biodegradable material it does not decay over time and even if dumped in landfills, finds its way back in the environment through air and water erosion, can choke the drains and drainage channels, can be eaten by unsuspecting grazing animals causing them illness and death, can contaminate the construction fill, etc. The best way of disposal of waste plastic is its recycling to the maximum extent and many developed countries have recycled waste plastics to manufacture various products, including some used in heavy construction, e.g. railway sleepers.

Studies have revealed that waste plastics have great potential for use in bituminous construction as its addition in small doses, about 5-10%, by weight of bitumen helps in substantially improving the Marshall stability, strength, fatigue life and other desirable properties of bituminous mix, leading to improved longevity and pavement performance. The use of waste plastic thus contributes to construction of green roads.

Depending on their physical properties, they may be classified as thermoplastic and thermosetting materials. Thermoplastic materials can be formed into desired shapes under heat and pressure and become solids on cooling. On subjected to the same conditions of heat and pressure, they can be remolded. Thermosetting materials which once shaped cannot be softened/remolded by the application of heat. The examples of some typical Thermoplastic and Thermosetting materials are tabulated in Table 1. Thermosetting materials are not used in pavement construction.

**Table 1 Typical Thermoplastic and Thermosetting Resins**

Thermoplastic	Thermosetting
Polyethylene Terephthalate (PET)	Bakelite
Polypropylene (PP)	Epoxy
Poly Vinyl Acetate (PVA)	Melamine
Poly Vinyl Chloride (PVC)	Polyester
Polystyrene (PS)	Urea - Formaldehyde



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Low Density Polyethylene (LDPE)	Alkyd
High Density Polyethylene (HDPE)	

Plastics can also be classified according to their chemical sources. According to sources of plastic, there are six general groups: Cellulose Plastics, Synthetic Resin Plastics, Protein Plastics, Natural Resins, Elastomers and Fibers. Table 2 gives the source of waste plastic generation. Only plastic conforming to Low Density Polyethylene (LDPE), High Density Polyethylene (HDPE), PET and Polyurethane shall only be used in pavement construction.

**Table 2 Waste Plastic & its Source**

Waste Plastic	Origin
Low Density Polyethylene (LDPE)	Carry bags, sacks, milk pouches, bin lining, cosmetic and detergent bottles.
High Density Polyethylene (HDPE)	Carry bags, bottle caps, house hold articles etc.
Polyethylene Terephthalate (PET)	Drinking water bottles etc.
Polypropylene (PP)	Bottle caps and closures, wrappers of detergent, biscuit, wafer packets, microwave trays for readymade meal etc.,
Polystyrene (PS)	Yoghurt pots, clear egg packs, bottle caps. Foamed Polystyrene: food trays, egg boxes, disposable cups, protective packaging etc.
Polyvinyl Chloride (PVC)	Mineral water bottles, credit cards, toys, pipes and gutters; electrical fittings, furniture, folders and pens, medical disposables; etc.

There are two processes namely dry process and wet process for manufacturing bituminous mixes using waste plastic. In the dry process, processed waste plastic is added after shredding in hot aggregates where as in the wet process, processed waste plastic in the form of powder is added in the hot bitumen.

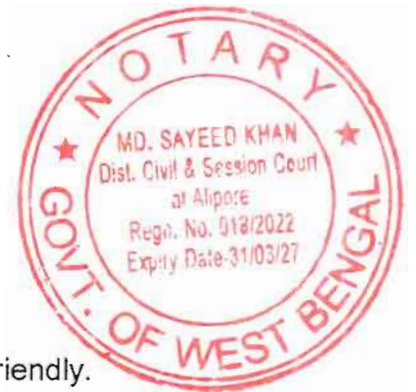
## 5.1 SCOPE

These guidelines deal with the specifications and use of waste plastic in wearing course using dry process, their advantages, application, manufacturing, transportation, storages, and quality testing requirements.

## 5.2 ADVANTAGES AND LIMITATION OF USING WASTE PLASTIC AS MODIFIER AND BINDER

Laboratory as well as field performance studies/investigations carried out in India (**Appendix-1**) identifies following advantages in using waste plastic in bituminous mixes.

- Higher resistance to deformation.
- Higher resistance to water induced damages.
- Increased durability and improved fatigue life.
- Improved stability and strength.
- Disposal of waste plastic and thereby environment friendly.



However, following need to be ensured in order to achieve the advantages of these specifications;

- The material shall consist of only low density polyethylene (LDPE) or high density polyethylene (HDPE), PU (available in limited quantity as waste) and PET.
- Black coloured plastic waste is a result of repeated recycling and should not be used.
- PVC shall not be used since they release lethal levels of dioxines.
- The Thermo Gravimetric Analysis (TGA) of thermoplastics has revealed gas evolution and thermal degradation may occur beyond 180°C. Thus misuse or wrong implementation of this technology may result in release of harmful gases, premature degradation, if the temperatures are not maintained during construction.

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### 5.3 MATERIALS

#### i) Bitumen

The bitumen for bituminous mixes for wearing course with waste plastic shall comply with the Indian Standard Specifications for viscosity graded paving bitumen IS 73. Guidelines for selection for grade of viscosity graded paving bitumen shall be in accordance with the IRC:111-2009.

#### ii) Aggregates

The aggregates shall comply to IRC:111-2009, for dense graded mixes and IRC:14-2004, IRC:SP:78-2008 and IRC:110-2005 for open graded mixes respectively.

#### ii) Filler

The filler for dense graded mixes shall comply with IRC: 111-2009.

#### iv) Waste Plastic

- The waste plastic shall conform to the size passing 2.36 mm sieve and retained on 600 micron sieve.
- Dust and other impurities shall not be more than 1 percent. The process is indicated in **Appendix-2**. An easy method to determine the quantity of impurity is to determine the ash content at 600°C.
- To ascertain the ability of plastic to mix with the binder, the melt—flow value shall be tested as per ASTM D 1236-2010, for which the range shall be as follows:

For LDPE: 0.14-58 gm/10 min

For HDPE: 0.02-9.0 gm/10 min



## 5.4 DESIGN OF MIX

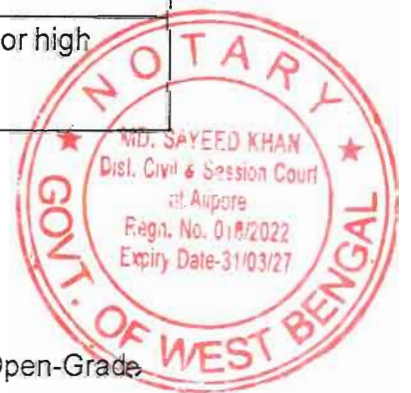
The requirements for waste plastic modified design and open graded mixes are as follows:

### 5.4.1 Dense Graded Mixes

The properties for dense graded mixes are indicated in Table 3.

Table 3 Requirements for Waste Plastic Modified Dense Graded Bituminous Pavement Layers

Minimum stability (kN at 60°C)	12.0
Minimum flow (mm)	2
Maximum flow (mm)	4
Marshall Quotient (kN/mm)	2.5-5
Compaction level (Number of blows)	75 blows on each of the two faces of the specimen
Per cent air voids	3 – 5
Retained Stability (%)	98
ITS (min) MPa	0.9
VMA	16
VFB	65-75
Quantity of Waste Plastic % by weight of bitumen	6 to 8 depending on low rainfall or high rainfall areas



### 5.4.2 Open Graded Mixes

Waste Plastic @ 6 to 8 percent of the weight of the bitumen can be used for Open-Grade Premix Surfacing and Mix Seal surfacing mix. Quantity of bitumen can be reduced correspondingly.

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## 5.5 MANUFACTURING OF BITUMINOUS MIX USING WASTE PLASTIC

The scope of the present guidelines is restricted to dry process only for the following reasons;

- Plastic is coated over stones - improving surface property of aggregates.
- Coating is easy & temperature required is same as road laying temp.
- Use waste should be 6-8 percent by weight of bitumen depending on the climatic conditions of high and low rainfall areas.
- Flexible films of all types of plastics can be used.
- Doubles the binding property of aggregates.
- No new equipment is required.
- Bitumen bonding is stronger than normal.
- The coated aggregates show increased Stability of the mixes.
- Better performance after construction based on the experience gained for medium level city traffic.
- No evolution of any toxic gases as maximum temperature is 180°C.

### 5.5.1 Dry Process

In order to ensure that the quality of the finished waste plastic product is consistent the following process (Appendix-1) must be adhered to before considering its use in bituminous construction:

- a) Collection of waste plastic
- b) Cleaning and shredding of waste plastic
- c) Shredding Machine
- d) Mixing of shredded waste plastic, aggregate and bitumen in central mixing plant.

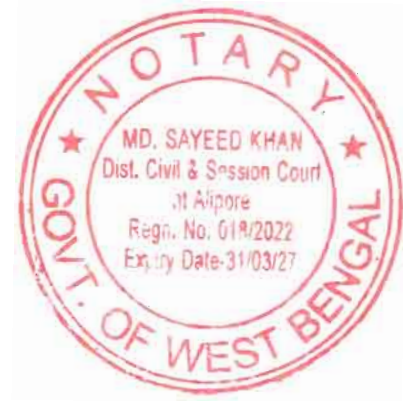


## 5.6 CONSTRUCTION

Construction operation shall be in accordance with the IRC:111-2009, IRC:14-2004, IRC:110-2005 and IRC:SP:78-2008 for dense graded and open graded mixes respectively.

## 5.7 CONTROLS

Controls shall be in accordance with the IRC:111-2009, IRC:14-2004 and IRC:110-2005 and IRC:SP:78-2008 for dense graded and open graded mixes respectively. Besides, plastic shall be tested for impurity and melt flow value. Three sample be tested for each day work or when there is change in the source of plastic.



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### Appendix-1 (Refer Clause 3)

#### Case studies in India

- In Tamil Nadu, length of roads around 1000 m in various stretches were constructed using waste plastic as an additive in bituminous mix under the scheme "1000 km Plastic Road", and found that, the performance of all the road stretches are satisfactory.
- The performance of the road stretches constructed using waste plastic in Bangalore (Karnataka) are also found to be satisfactory. More than 2000 km have been laid so far.
- In Delhi a number of test sections about 50 km were laid and most of them are performing well.



**Appendix-2 (Refer Clause 4.4)****Processing details: -**

- i) collection of waste plastic
- ii) cleaning and shredding of waste plastic
- iii) mixing of shredded waste plastic, aggregate and bitumen in central mixing plant
- iv) laying of bituminous mix

**a) Collection of waste plastic:**

Waste plastic is collected from roads, garbage trucks, dumpsites or compost plants, or from school collection programmes, or by purchase from rag-pickers or waste-buyers



Fig. 1 Collection of Waste Plastic



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### b) Cleaning and shredding of waste plastic:

Waste plastic litter in the form of thin-film carry-bags, use-and-throw cups, PET bottles, etc. these are sorted, de-dusted, washed if necessary.



Fig. 2 Cleaning Process

### c) Shredding machine

Plastic waste which is cleaned is cut into a size between 2.36 mm and 600 microns and of maximum size 2.36 mm length and 2.00 mm width using a shredding machine.

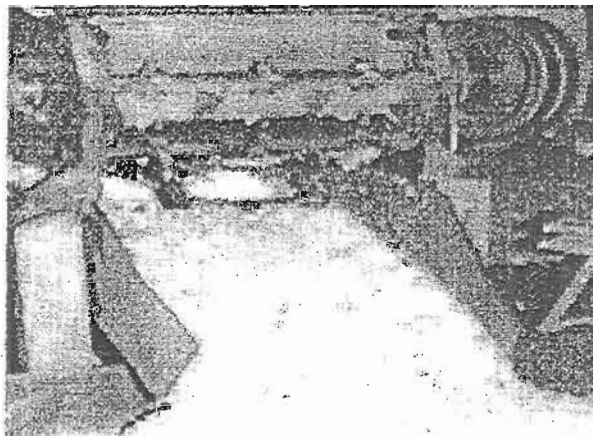


Fig. 3 Shredding Machine



**d) Mixing of shredded waste plastic, aggregate and Bitumen in Central Mixing Plant:**

The aggregate mix is heated to 140-175°C in Central mixing plant. The requisite percentage of waste plastic to the weight of bitumen is injected with a pipe under compressed air in the drum of a drum mix plant through a pipe at 2/3 length of the drum or through an opening over the pug mill in the case of a batch mix plant. The waste plastic initially coats the heated aggregates. In the next stage bitumen is added to the aggregates, the temperature of the binder shall conform to the temperature depending on the grade of binder and the type of mix. The plastics waste coated aggregate is mixed with hot bitumen for 15 secs and the resulting mix transported for road construction.

Central mixing plant helps to have better control of temperature and better mixing of this material thus helping to have a uniform coating and heated bitumen is also sprayed.

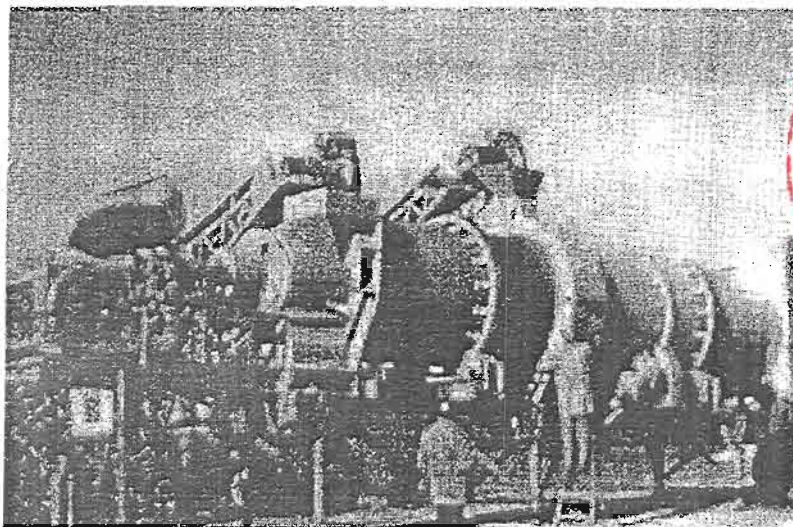
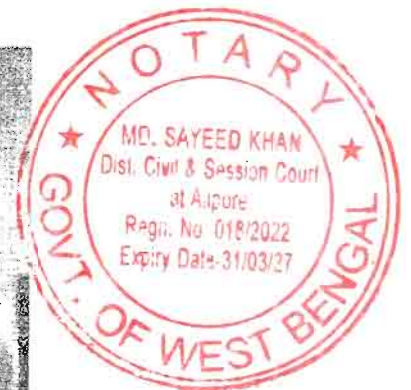


Fig. 4 Central Mixing Plant



**e) Laying of bituminous mix:**

The road laying temperature is between 110°C to 120°C for waste plastic bituminous mix. The roller used can be of any specified capacity.

**AGARTALA SMART CITY LIMITED**

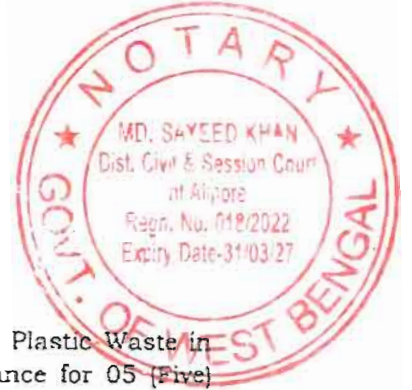
(CIN: U74999TR2016SGC013499)

U. D. BHABAN, 1<sup>ST</sup> FLOOR, SAKUNTALA ROAD,  
AGARTALA, WEST TRIPURA - 799 001

No. F. 4 (75) / ASCL / 2020 / 3582-3580 Dated 31.08.2020

**Letter of Award**

To  
 Sri Sujit Pal  
 Ramnagar, Road No. 2 (End)  
 Agartala - 799 002  
 Tripura (West)  
 E-mail: [palcontracting@outlook.com](mailto:palcontracting@outlook.com)



Sub: Letter of Award the work of Resurfacing of B K Road by Using Plastic Waste in Pavement Material and Post Completion Operation & Maintenance for 05 (Five) Years Including Defects Liability Period of 01 (One) Year

Ref: 1) Nie-T No. ASCL/RFP/05/50 & Tender Id No. 2020\_CEO\_9933\_1

Dear Sir,

With reference to the above, Agartala Smart City Limited is pleased to inform that the rates offered by you, i.e. Rs. 63,02,791.00 (Rupees Sixty three lac two thousand seven hundred and ninety one only) including all taxes and duties for the above mentioned work has been accepted by this office.

You are requested to start the work at once and kindly note that the date of commencement of work will be reckoned after 07 (seven) days from the date of issue of this Letter of Award.

As your quoted rates are less than 15 (fifteen) percent of the estimated cost put to bid; you are requested to submit **Additional Security Deposit Rs. 38,045.00** (Rupees Thirty Eight thousand forty five only) through a Bank Guarantee in the prescribed format valid till completion of the work at the time of signing the agreement. The format of the Bank Guarantee towards Additional Security Deposit is enclosed herewith.

Further, you are requested to attend this office along with **Rs. 500/- stamp paper** to execute the agreement on or before 15 (fifteen) days from the date of issue of this Letter of Award.

(Dr. Shaillesh Kr. Yadav, IAS)  
 Chief Executive Officer  
 Agartala Smart City Limited

Encl. Format of the Bank Guarantee towards Additional Security Deposit

ACTION PLAN ON MITIGATION MEASURES  
TO OFFSET THE ADVERSE IMPACT OF  
TOURISM ACTIVITIES ON THE  
ENVIRONMENT OF  
THE STATE OF TRIPURA



[In Compliance of the Directions of Hon'ble National Green Tribunal Order dated 09.03.2022 in connection with OA No. 178 of 2022 ]

*Submitted by:*

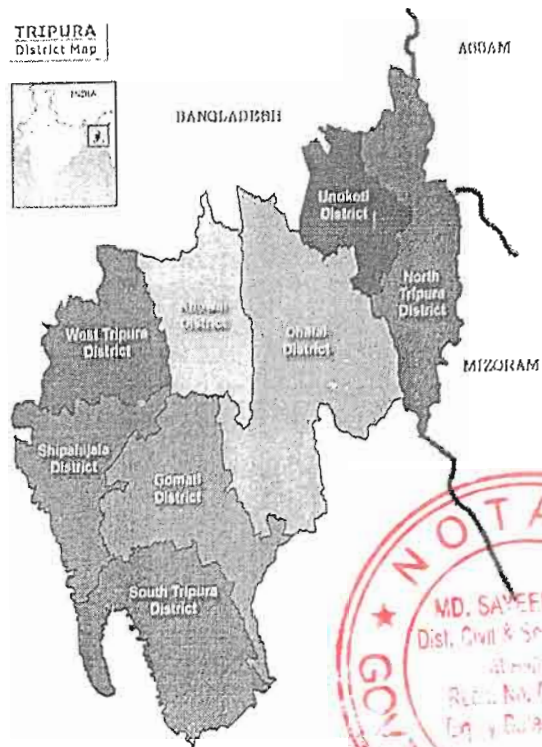
**Tourism Department**



TRIPURA

## 1. STATE PROFILE:

Tripura is the third smallest State in India, with geographical area of about 10,491 Km<sup>2</sup>. The topography of the State is characterized by hill ranges, valleys and plains. The prominent hill ranges are Baramura, Atharamura, Longtharai, Shakhan and Jampui. Tripura has a number of rivers originating in the hills of the State and flowing across the State before entering Bangladesh. The network of rivers includes Khowai, Dhalai, Manu, Juri and Longai flowing towards the North, while Gumti flows to west and the Muhuri and Feni to the south-west. About 74% of population lives in Rural areas. The people of the Scheduled Tribes (ST) comprise about 31.00% (Approx.) of the population.



The State has total recorded forest area of 6,294 sq. km, which is about 60.02% of its geographical area. However, total forest cover after taking into account the tree cover in non-forest areas, works out to 73.68% as per FSI Report, 2017. The State is extremely rich in bio-diversity. As per Census-2011, Tripura had a population of 36,73,917 persons. The population density of Tripura in 2011 was 350 persons per sq.km.

The State is organized in 8 Districts and 23 Sub-Divisions. The Rural Areas are organized in 58 Blocks and the Urban Areas have 20 Urban Local Bodies (Municipal Corporations/ Councils/ Nagar Panchayats). In Rural Areas, there are total 1,178 elected bodies (591 Gram Panchayats/ 587 Village Committees). Among the Urban Local Bodies, Agartala Municipal Corporation is the largest with total population of more than 4 lakhs as per Census-2011. In other urban local bodies, the population ranged between 7,000 to 41,000.

Tripura is primarily an agrarian State, with about 50% of the population depending on agriculture and allied activities. The industrialization process has suffered due to geographical disadvantages.

Since the State has large forest cover, with rich flora and fauna and a relatively cleaner environment, the State is placing a lot of emphasis on promoting Eco-tourism. The most valuable natural resource of the State is Natural Gas. The State currently has 1,000 MW of gas-based Power Plants. Natural Gas is also being used for cooking, as CNG for vehicles and as a fuel for the industrial units (instead of coal or diesel). This is also helping in controlling pollution. The beauty of the erstwhile princely state of Tripura

stands from the splendour of its natural setting and its dazzling heritage. This panoramic tiny state is inhabited by 19 ethnic tribes. Tripura is blessed with its scenic beauties, historic palaces, rock-cut carvings, stone sculptures, museums, breath-taking verdant hills, Buddhist and Hindu holy places and bio-diversity treasure-troves of wildlife sanctuaries.

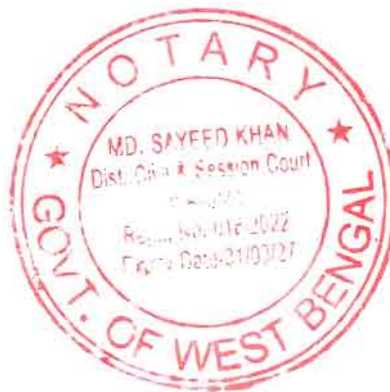
## 2. Background:

Hon'ble National Green Tribunal has passed an Order dated 09.03.2022 in Original Application NO.178/2022 based on the News Item published in The Hindu dated 27.02.2022 titles "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic". This matter has been taken up in light of the media report to the effect that there is huge damage to the environment in eco sensitive Himalyan States of India on account of unregulated tourism activities, which needs to be regulated and checked to effectuate the Sustainable Development principle. In this Judgement, the Hon'ble NGT has directed to prepare an Action Plan on mitigation measures to offset the adverse impact of tourism activities on the environment of the state of Tripura.

## 3. Major Tourist Destinations of Tripura:-

The religious spots and temples in Tripura include Tripura Sundari Temple, Unakoti, Fourteen Goddess Temple, Bhuvanewari Temple, Vishnu temple, Nager Dol, Hari temple, Gopinath Temple, Mahamuni Pagoda and Benuban vihar, among others. The Jampui hill, Sepahijala Wildlife Sanctuary, Rowa Wildlife Sanctuary, Trishna Wildlife Sanctuary, and Eco Parks add to the attraction of the state in terms of its nature and wildlife sanctuaries.

- **Wildlife & Eco Tourism:-**Sepahijala Wildlife Sanctuary, Baramura Eco Park, Tepania Eco Park, Khumulwang Eco Park etc.
- **Heritage Tourism Sites:-**Tripura State Museum, Ujjayanta Palace, Neermahal (Ramsar Site) etc.
- **Religious Tourism:** Tripura Sundari Temple, Chaturdash Devta Temple, Kasba Kali Temple, Gedu Mia Maszid, Mahamuni Pegoda, Venuban Bihar
- **Archaeological Sites:** Unakoti, Pilak and Boxanagar Archaeological Sites
- **Nature & Adventure Tourism:** Jampui Hill, Chabimura, Dumboor Lake.



The state has taken special initiative in involvement of people in management of forests in territorial Divisions and Wildlife Sanctuaries through formation of joint forest management Committees (JFMCs) and eco development committees (EDCs) respectively. In comparison to the other States of North Eastern Himalayan Region, the annual footfall in Tourists though has seen a considerable increase in number, yet due to abundant of biodiversity and various steps taken up by the State Government to present the highly rich ecological balance of the State the biodiversity and ecological balance of the environment is still undisturbed.

**Tourist Footfall:**

Year	No. of Tourist (over night visit)		
	Domestic	Foreign	Total
1	2	3	4
2020-2021	74344	01	74345
2021-2022	196820	36	196856
2022-2023	249712	35124	284836

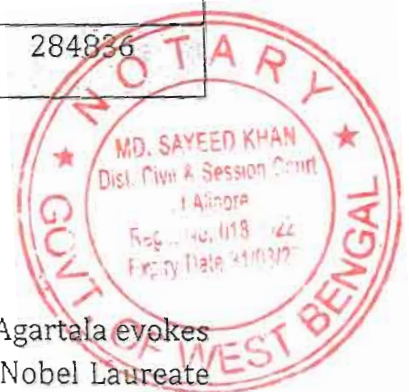
**Description of Major Tourist Destinations of Tripura**

**Ujjayanta Palace:**

The gleaming white Ujjayanta Palace located in the capital city of Agartala evokes the age of Tripura Maharajas. The name Ujjayanta Palace was given by Nobel Laureate Rabindranath Tagore. This Palace was built by Maharaja Radhakishore Manikya in 1901 A.D; this Indo-Saracenic building is set in large Mughal-style gardens on a lake front. The palace has three domes each 86 feet high stunning tiles floor curved wooden ceiling and wonderful crafted door decor.

**Neermahal Water Palace**

Neermahal literally means Water Palace. The place is a picturesque fairytale Royal mansion located in the middle of the Rudrasagar Lake which is 53 km South of Agartala. Maharaja Bir Bikram Kishore Manikya built the palace in 1930 A.D as his summer residence being inspired by Mughal Style of Architecture. Viewing Neermahal from the back of Rudrasagar reminds one of the famous and enchanting 'Jagniwas Palace' in Pichola Lake at Udaipur, Rajasthan. It is a fascinating sight to view the reflection of the palace on the placid water of the Rudrasagar Lake.



*[Handwritten signature]*

Bhubaneswari Temple

Bhubaneswari Temple (55 km from Agartala) located on the eastern fringe of Udaipur town by the bank of river Gomati. To reach the Temple one has to cross over Gomati River. Bhubaneswari Temple is now under the control and supervision of the Archaeological Survey of India. Maharaja GovindaManikya (1660-1676) built the Temple. This Temple is immortalized in Rabindranath Tagores famous plays known as Rajarshi and Bisarjan.

Tripura Sundari Temple

One of the most important and much venerated attraction of Tripura is the ancient temple of Matabari or Tripurasundari temple located on a hill-top 5 KM from the main town at Udaipur. Maharaja DhanyaManikya constructed the temple in 1501A.D. Tripurasundari temple occupies a place of distinction among all the Hindu religious shrines as it earns special veneration on account of being one of 51 Peethas of Hindu Centre of worship and submission. Goddess *Tripurasundari* is an *avatar* of the Goddess *Parvathi*, the consort of Lord Shiva. The temple consists of square shaped sanctum designed in the model of typical rural Bengal hut.

Forteen Goddess Temple

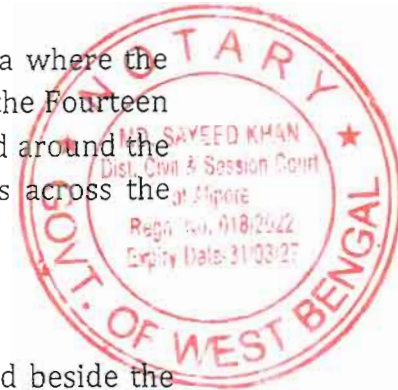
Old Agartala is 6km away from the present Capital City of Agartala where the Temple of fourteen Gods is located. On the occasion of the special puja of the Fourteen Gods known as 'Kharchi Puja', a grand mela or fair is held for 7 days in and around the Old palace. It is a popular religious shrine where thousands of devotees across the country assemble to celebrate Kharchi Festival with great pomp.

Kasba Kali Temple

This popular Shakti Shrine is 31 away from Agartala and is located beside the international border of our neighbouring country, Bangladesh. The serene lake in front of the temple adds to the enigmatic charm of this place. Although Maharaja KaliyanManikya started the work, Maharaja DhanyaManikya ultimately built this temple in the late 15<sup>th</sup> century.

Unakoti Archaeological Site

It is 'Shaiba' (Saivite) pilgrimage and dates back to 7th - 9th centuries if not earlier. The marvellous rock carvings, murals with their primitive beauty, waterfalls are not to be missed. Unakoti means one less than a crore and it is said that these many rock cut carvings are available here. As per Hindu mythology, when Lord Shiva was going to Kashi along with one crore gods and goddesses he made a night halt at this location. He asked all the gods and goddesses to wake up before sun rise and proceed for Kashi.



**Jampui Hill**

It is situated about 220 Km. away from Agartala and is the highest hill range in the state bordering Mizoram. This permanent seat of eternal spring is situated at an altitude of 3000' above sea level. Jampui is famous for its charming landscape and bracing climate. The excellent climatic condition, green forests, beautiful orange garden, view of rising and setting sun are wonderful sights for tourists.

**Action Taken by the State as mitigation measures to offset the adverse impact of Tourism activities on the environment till date:**

➤ **Action Taken for combating Air Pollution: -**

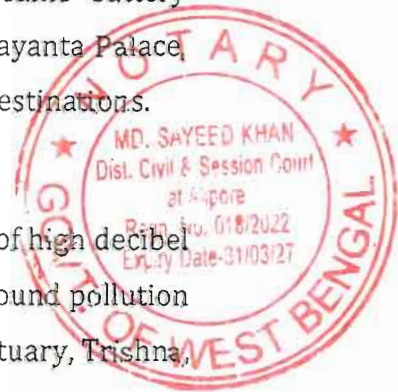
In almost all the Tourist destinations, Battery Operated Vehicles (BOVs) have been arranged so that pollution from emission of toxic gases from the fossil fuels generating in the periphery of the tourist destinations can be checked and minimized. In Sepahijala sanctuary, tourist destination, where the average vehicles visiting a day during peak seasons varies from 400-500 nos., all such vehicles are parked outside the sanctuary area in the picnic ground while the visitors were allowed to enter the sanctuary area by the BOV's. Steps have been taken up to procure e-vehicles for a much cleaner environment in future in consultation with State Government. The same battery operated vehicles are being placed in other tourist destinations like Ujjayanta Palace, Agartala, International Check Post, Agartala and Durgabari Tea Tourism Destinations.


➤ **Action Taken for combating Noise Pollution: -**

Proper traffic system is being followed in the tourist spots. Music system of high decibel sound is totally prohibited inside any tourist destination site to mitigate sound pollution which may affect particularly the wild animal viz. Sepahijala Wildlife Sanctuary, Trishna, etc. In addition, proper monitoring through dedicated guards are being taken to check the noise pollution.

➤ **Action Taken for combating Water Pollution: -**

To mitigate water pollution inside the tourist spots, adequate quantities of Public Toilets with septic tanks have been set up. No big commercial activities are allowed inside and periphery of the tourist spots to prohibit discharging of any type of liquid waste which may further contaminate natural water resources. Moreover, Hotels / Motels are also equipped with proper liquid waste treatment plants.



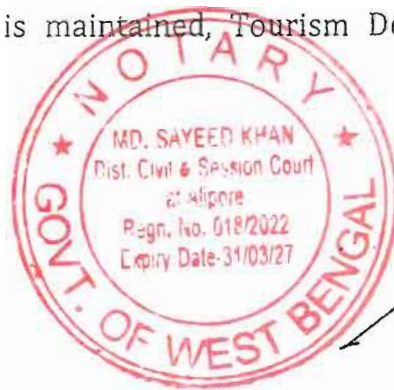
  
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➤ **Other Activities Taken up as mitigation measures includes: -**

1. In all the Urban local bodies, women SHG's are engaged in large number who collects the biodegradable as well as non-biodegradable wastes for segregation, processing and recycling in secondary and tertiary centres. While the dry and wet biodegradable wastes are being processed in those centres for production of compost using vermibeds, non-biodegradable wastes like plastic bottles, caps etc are transformed into pallets by crusher machines and recycled.
2. In the Religious Tourists Sites like Mata Tripureswari temple, Kasba Kali Bari Temple, Gunabati Group of Temples etc. , flowers/leaves offered by the pilgrims/devotees in large numbers every day. They are the major types of Solid Waste of the Religious Tourists Sites. Steps have been taken up for collection of the above wastes by engaging NGO's or SHG's, and these bio-degradable wastes are converted into compost in the Tertiary Treatment plants and thus after packaging, sold in the local markets.
3. To encourage the visitors for not carrying single use plastic bottles inside any tourist destinations of the State, water ATM's are proposed to be set up by the Department of Tourism in consultation with the State Government.
4. Neermahal Water Palace at Sepahijala District has recently been declared as RAMSAR site by the Wetland Authority of India and the Tourism Department is working to protect the aquatic environment, the fishes and the flora and Fauna. Steps are being taken up in consultation with the State Government to procure E-boats, battery operated Boats in place of motorized boats which runs in fuel so that the air pollution can be minimized. In the wetlands of Neermahal, Siberian and other Migratory birds visits in large numbers throughout the year.
5. Tourism Department is organizing cleanliness drive in different Tourist Destinations on regular basis. In 2021-2022 & 2022-23 Tourism Department had conducted cleanliness drives at Neermahal Palace, Ujjayanta Palace, Matabari, Chabimura, Dumboor (NarkelKunja), and Jumpui Hills, with a view to target overall cleanliness of dry & wet waste, and maintaining health and hygiene. In almost all Tourist destinations, plastic bins were given for waste segregation and disposal, which later were collected and processed scientifically by engaging SHG's/NGO's.



6. Tourism Department has organized awareness programme like seminar, group discussions etc from time to time to make the above destinations clean and single use plastic free. Tripura has banned the use of single use plastics vide No. F.8(30)/DSTE/ENV/Pt-V/5665-5836 dated 03-08-2022. Apart from these, Sewerage treatment plants and providing of iron wire mesh at the exit point of major drains were carried out so as to collect the non-degradable wastes for entering into the rivers or streams, such wastes are later on periodically collected by the NGO's/SHG's and recycled and processed accordingly. Facility of dustbins has also been made available in all the important Tourist Destinations by Tourism Department. Secondary and Tertiary treatment plants are being constructed by the Urban Local Bodies to segregate disposable and non-degradable wastes. Strict regulations are being enforced at the boating ghat by deploying trained staffs to put a check and aware the visitors to prevent single use of plastic bottles before entering the Neermahal Palace, Shipahijala Wild Life Sanctuary, which are renowned tourist destination of Tripura. Dumpsites and landfills are being developed by the Urban Local Bodies to dispose the degradable wastes. Bio-pesticide is also being used occasionally to clear the landfills from polluting the environment. Tourism Department in collaboration with other Departments is taking necessary measures for making all the Tourist destinations plastic free and tobacco free zone. In almost all the Urban local bodies women SHG's are engaged in large number who collects the dry waste as well as non-biodegradable wastes for segregation, processing and recycling in secondary and tertiary centres. While the dry and wet biodegradable wastes are being processed in those centres for production of compost using vermin beds, non-biodegradable wastes like plastic bottles, caps etc are processed into pallets by crusher machines and recycled to construct plastic road by using non-recyclable plastic waste.
7. To spread the message of a greener and cleaner environment to the public so that the ecological balance is maintained, Tourism Department has opened various social media sites.

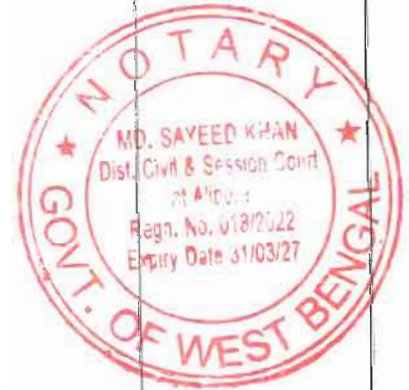


Status of social media handle of Tripura Tourism as on 19/09/2023

<u>Sl. No.</u>	<u>Particulars</u>	<u>Facebook Page</u>	<u>Instagram</u>	<u>Twitter</u>	<u>YouTube</u>
1.	Followers	43,486	41,341	18,379	566 subscribers

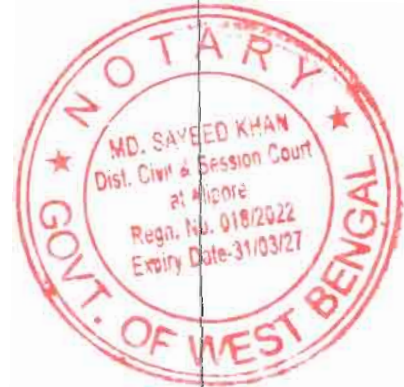
**Action Plan On Mitigation Measures To Offset The Adverse Impact Of Tourism Activities On The Environment Of The State Of Tripura**

<u>Sl. No.</u>	<u>Thrust Areas</u>	<u>Proposed Action Plan</u>	<u>Responsible Departments</u>	<u>Timeline</u>
1	Control of Air Pollution	<ol style="list-style-type: none"> <li>1. Procurement of adequate numbers of e-vehicles to run inside the tourist spot which controls toxic emission.</li> <li>2. Regular checking of vehicular emission and issue of Pollution under Control Certificate at the entry gate of every tourist spot.</li> <li>3. Good traffic management including re-direction of traffic Movement.</li> <li>4. Regular cleaning of road dust. Water spraying on roads in and around the tourist spot through tankers</li> <li>5. Construction of pucca pavement along the roads.</li> <li>6. Extensive three tyre plantation on road side.</li> <li>7. Restriction on open burning of municipal solid waste, Biomass,</li> </ol>	Tourism/PWD (R&B) /Forest/Traffic/ULBs	Mid Term

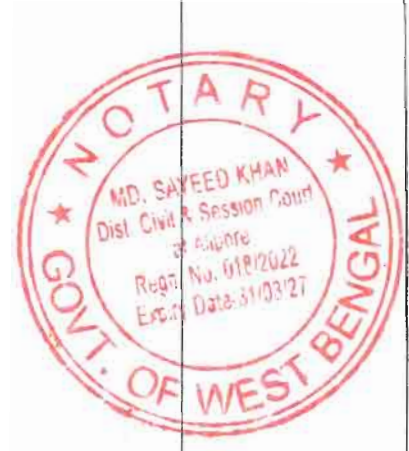


*[Signature]*

		<p>plastic horticulture waste etc. inside the every tourist spot.</p> <p>8. Issue of advisory to public for prevention and control of air pollution</p> <p>9. Generation of Public Awareness through display of notice boards regarding adverse effect of air pollution.</p>		
2	Control of Water Pollution	<p>1. Construction and maintenance of the public toilets inside every tourist spot</p> <p>2. Ensure setting up of proper Effluent Treatment Plant(ETP)/Sewage Treatment Plant (STP) in the commercial establishments nearby the tourist spots</p> <p>3. Cleaning and rejuvenation of the natural water bodies on regular basis</p> <p>4. Ensure prohibition of littering of any solid waste and discharging of any liquid waste in any natural water resources</p> <p>5. Generation of Public Awareness among the tourist regarding adverse effect of water pollution.</p> <p>6. Construction of Rain water harvesting plant inside the tourists spot.</p>	Tourism /Forest/ULBs/Gram Panchayets	Short Term
3	Control of Noise Pollution	<p>1. Restriction of entry of vehicles as well as Public Address (PA) System inside the tourist spots</p> <p>2. Three tier plantation to combat noise pollution</p> <p>3. Restriction of using any kind of miking system in the peripheral areas of the tourist spots</p> <p>4. Generation of Public Awareness among the</p>	Tourism /Forest/ULBs/ Home (Police)/ Traffic	Long Term



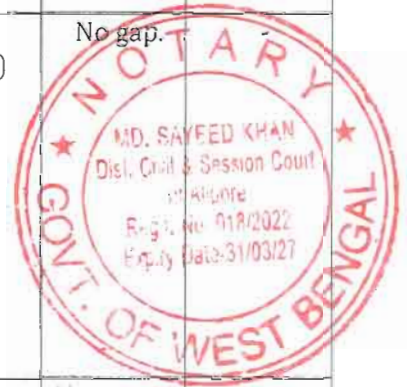
		tourist regarding adverse effect of noise pollution		
4	Solid Waste Management	<ol style="list-style-type: none"> <li>1. Restriction of entry in the eco parks and Zoo with any kinds of potential solid waste</li> <li>2. Providing adequate bins for storage of biodegradable and non-biodegradable wastes separately</li> <li>3. Channelization of the wastes through nearby ULBs for disposal of solid wastes</li> <li>4. Channelization of the plastic wastes to the authorized recyclers</li> <li>5. Setting up of compost pit inside the tourist spot for disposal of biodegradable wastes.</li> <li>6. Restriction for entry into any eco-sensitive areas or tourist spots with banned Single Use Plastic Items including pet bottles.</li> <li>7. Providing adequate water ATMs in all tourist spots.</li> <li>8. Strict vigilance</li> <li>9. Generation of Public Awareness</li> </ol>	Tourism /Forest/ULBs	Short Term
5	Conservation of biodiversity	<ol style="list-style-type: none"> <li>1. Initiatives be taken for conservation of biodiversity in the eco-sensitive zone and all eco-tourism based tourist spots</li> <li>2. Protection of natural flora and fauna</li> </ol>	Forest/ Biodiversity Board/Tourism	Continuous Activity



*[Signature]*  
16/10/2022

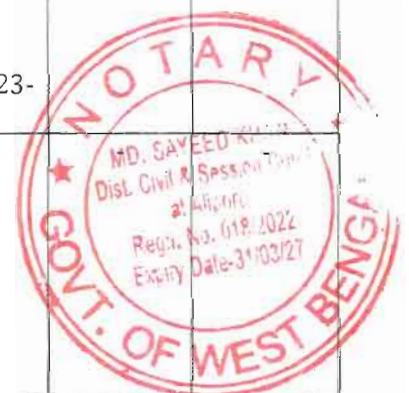
**Quarterly Compliance Report on implementation of Plastic Waste Management Rules, 2016 for the period of April, 2024 to June, 2024**

Sl. No.	No.	Item	Current Status	Desirable levels	Gap between current status and desired level	Timeline
1	a.	What is the quantity of plastic waste generated	The quantity of plastic waste generation from April, 2024 to June, 2024 is 61.083 MT	-	-	-
2	a.	Number of registered plastic manufacturing units	As per the latest record, there are total 25 Nos. of Plastic Items Manufacturing Units in the State.	-	-	-
	b.	Capacity of registered plastic manufacturing units (TPA)	Production capacity is 3470 TPA. However, actual production is much lesser than the production capacity due to low market demand in the State.	-	-	-
3	a.	Total number of ULBs	20	-	-	-
	b.	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	100% (20 ULBs) 85 nos. of Waste Segregation Centres for collection, segregation and processing of plastic wastes have been set up scattered in all ULBs. The sorted and segregated plastic wastes are being sold to the registered Plastic Waste Recyclers.	100% (20 ULBs)	No gap.	-
	c.	Percentage of ULBs having facilities for collection of segregated waste	100% (20 ULBs)	100% (20 ULBs)	No gap.	-
	d.	Percentage of ULBs Material Recovery Facility	100% (20 ULBs) All the ULBs have started Secondary Segregation Centres for sorting and recovery of plastic materials. Till date, 85 nos. Segregation Centers located scattered in all the ULBs are found functional. MRFs are also functioning in the Rural areas.	100% (20 ULBs)	No gap.	-
4	a.	Total number of Gram Panchayets / VC	1176	-	-	-



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	b	Percentage of Gram Panchayets (GPs) which have set-up plastic waste management system as per Rule 7?	<ul style="list-style-type: none"> <li>The Plastic Waste Management Systems are being set up in Village level also. 1130 segregation, storage and compost premises in village level has already been setup.</li> <li>In addition, the existing MRF in ULBs are being utilized by the adjacent villages. In this regard, an inter-departmental MoU was also signed.</li> </ul>	-	-	-
	c	Percentage of GPs having facilities for collection of segregated waste	1130 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs.	-	-	-
	d	Percentage of GPs having material recovery facility	100% [all the GPs have MRF and the GPS are also co-using the facility of nearby ULBs]	100%	No gap	-
5	a	No. of registered Producers/ brand owners/ importers as per Rule 9 and 13 of PMW Rules?	25 Nos	-	-	-
	b	Percentage of producers /brand owners/ importers which have engaged with ULBs for PMW	100%	100%	No gap	-
	c	Percentage of ULBs which have setup system for plastic waste management with assistance of producers been set up? Rule 6(3)?	100% (20 ULBs)	100% (20 ULBs)	No gap	-
6	a	Number of registered plastic Waste recyclers	13 Nos.	-	-	-
	b	Capacity of recyclers (TPD)	4.5 MTPD	-	-	-
7	a	Status of utilization of Plastic Waste (Annual report form vi pt 4)		-	-	-
	b	Quantity of plastic waste utilized in recycling(TDP)	259.64 TPA	259.64 TPA (As per Annual Report 2023-24)	-	-
	c	Quantity of plastic waste utilized in recycling/ road construction	Recently, 680 metre road from Budhjung School to Women College road was constructed utilizing the plastic waste. In order to utilize the plastic waste at the maximum extent, Agartala Smart City Limited is encouraging the contractor	-	-	-



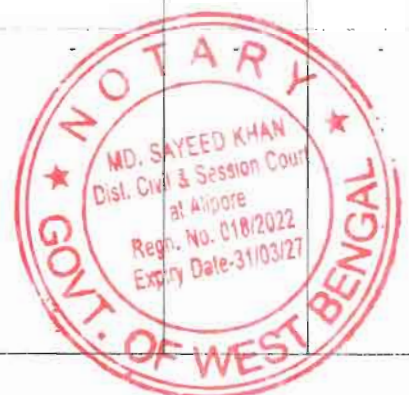
		towards utilizing the plastic waste in paved surface. {Copy enclosed as <b>Annexure-1</b> }. -			
	d	Quantity of wastes co-processed in cement kilns(Plants)	Nil	-	-
	e	Quantity of waste utilized in Production of Refuse Derived Fuel (RDF)	Nil	-	-
	f	Quantity of plastic waste used in Production of waste to oil	Nil	-	-
	g	Quantity of plastic waste used in other purpose. (please specify)	Nil	-	-
8	a	Number of units registered Manufacturing compostable plastic	Two nos. industrial units have already started manufacturing compostable plastic carry bags in the state. Commercial production started in full swing after obtaining testing report from CIPET and after obtaining due permissions from all concerned. Another two nos. industrial units have been set up to manufacture compostable carry bags. But production is yet to be started; awaiting for testing report from CIPET.	-	-
	b	Total capacity of units manufacturing compostable plastic	18 MT/Month (Two Industrial Units)	-	-
9	a	Number of unregistered plastic manufacturing or recycling units. (Annual Report Format Pt.7)	Nil	-	-
10	a	Whether the local bodies framed bye-laws{Rule6(4)}?	Yes. All the ULBs have framed bye-Laws	-	-
11	a	Whether plastic carry bags & plastic sheet of thickness <50 micron banned or not (Rule4c)?	Yes. The plastic carry bags are allowed as per the Plastic Waste Management Rules, 2021 (Amendment) dated 12/08/2022. Copy enclosed as <b>Annexure-2</b>	-	-
12	a	Has complete ban on plastic carry bags been imposed? (Annual Report Format Pt.3)	No.	-	-
13	a	Status of action taken on non-compliance of PWM Rules. (Annual Report Format Pt.9)	Yes. The frequent raids are being conducted in the local markets; shops etc. to implement the banning order of plastic carry bags. Monetary penalties are also imposed for non-compliance of PWM Rules.	-	-



487251/2024/TSPC-Board

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14	a	Status of marking and labeling on plastic carry bags & multilayered packaging.(Rule 11)	No such industry is available in Tripura.	-	-	-
15	a	Whether state level advisory committee is constituted or not? [Rule16]. If yes, details of number of meeting conducted in a year and implementation of suggestions of committee in the last two years.	Yes. Meetings of State Level Advisory Committee are being held on regular basis and the recommendations of the State Level Advisory Committee are being implemented by the concerned Departments. Further, the issues related to plastic Waste Management Rules, 2016 are being reviewed by the Chief Secretary, in the State Level Committee meetings periodically. The minutes of the said meeting is enclosed as <b>Annexure-3</b> .	-	-	-
16	a	Status of phasing out Manufacture and use of multilayered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years time.[Rule9-3]	There are no such manufacturing units operating currently in the State. However, Many awareness programmes are being conducted on a regular basis for phasing out the use of multi layered plastic which is non-recyclable or non-energy recoverable.	-	-	-
17		NGT directions (Para14d) of 247/2017 order dated 06.12.2019				
	a	Has institutional mechanism as per para 14d. been established? (Y/N)	Yes.	-	-	-
	b	Confirmation that Is operated in the state(Y/N)	Yes.	-	-	-
	c	Confirmation that no plastic carry bags /films <50 microns of thickness is manufactured, stocked, sold (Y/N) and used in cities /towns in the state	Yes. No person shall manufacture, import, store, sell the prohibited plastic carry bags in the whole state of Tripura.	-	-	-
	d	Confirmation that thermocol /polystyrene cups , plates etc are not used extensively and are not haphazardly littered(Y/N)	Yes. Initiatives have been taken to eliminate the single use plastic in the State. Many awareness programmes are being conducted on a regular basis for minimizing the use of single use plastics.	-	-	-



		<p>A Special Task Force (STF) has been notified by the State Government for preparation of Action Plan to phase out of Single Use Plastics (SUP) (Annexure-4). Moreover, the Urban Development Department and Rural Development Department has been designated as Nodal Department for elimination of SUP. (Annexure-5)</p> <p>A comprehensive Action Plan has been prepared for Phasing Out Single Use Plastic from the State and submitted to the Ministry of Environment, Forest &amp; Climate Change, Govt. of India.</p> <p>The Government of Tripura has launched "<i>Plastic Mukta Tripura Abhijan</i>" an initiative for elimination of Single Use Plastic Items in the State.</p>			
e	Confirmation that has special environmental squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places.(Y/N)	<p>Yes.</p> <p>District Level Task Force in eight Districts and environmental cell in each ULBs have been set up for enforcement to oversee and also to ensure that no littering of plastic waste takes place at historical, religious and public places.</p>			
f	Confirmation that no dumping of plastic waste on drains, river bank and no burning of plastics in open takes place in state /UT (Y/N)	<p>Yes.</p> <p>Wire meshes were installed in major drains in each ULBs to arrest the littering of plastic wastes into any water bodies.</p> <p>The Urban Development Department has designated one Ward as Nodal Ward in each ULBs for implementation of Waste Management rules.</p> <p>Burning of all types of wastes is prohibited in the State of Tripura. (Annexure-6)</p>			





**103**  
**TRIPURA STATE POLLUTION CONTROL BOARD**  
(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

R-19

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No.F.8(23)/TSPCB/PWM/AR/ 62,12-213

September 11, 2024

To  
Smt. Divya Sinha  
Additional Director & DH-UPC-II  
Central Pollution Control Board  
Parivesh Bhawan  
East Arjun Nagar, Delhi-110032

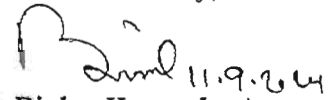
Sub: Submission of Annual Report on implementation a Plastic Waste Management Rules, 2016 and its subsequent Amendment for the year 2023-24-reg.

Madam,

Please find enclosed herewith the Annual Report on implementation of Plastic Waste Management Rules, 2016 & its subsequent Amendment for the year 2023-24 in the prescribed format for favour of your kind information and further course of action.

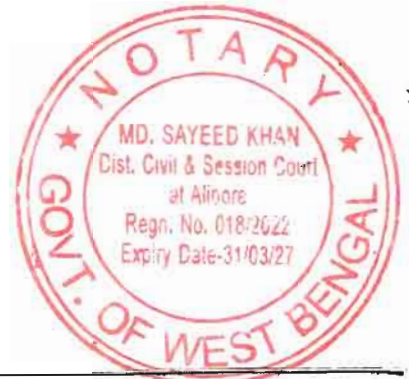
Enclo: As stated

Yours Sincerely,

  
(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

1. Regional Director, Central Pollution Control Board, Regional Directorate NE, Lower Motinagar, Shillong, 793014.



Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti.  
PO : Kunjaban. Agartala. West Tripura - 799 006

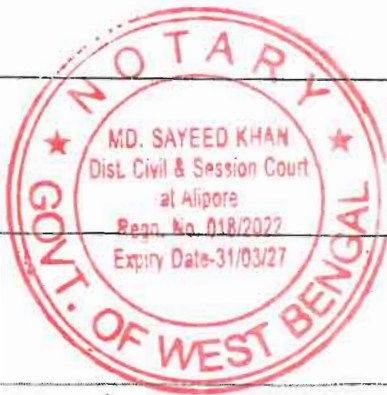
website :  
www.tspcb.tripura.gov.in / trpenvis.nic.in  
e-mail :  
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792

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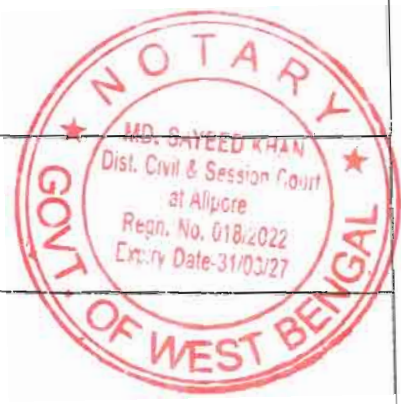
Form-VI  
Annual Report on Status of Implementation of Plastic Waste Management Rules, 2016 for year 2023-24

Name of the SPCB or PCC	Estimated plastic waste generation (TPA)	No. of registered plastic manufacturing recycling (including multilayered, compostable) units. (Rule 9)		No. of unregistered plastic manufacturing recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (co-processing road construction etc.) (Rule 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic carry bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking and Labeling on carry bags (Rule 8) (Specify the number of units or not complied)	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendation on implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat under jurisdiction and submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable plastic units								
1 Tripura State Pollution Control Board	259.64 Annexure I	25 nos. plastic items manufacturing units and 12 nos. recycling units (Plastic waste to Plastic flakes) are established in the State of Tripura. (Among them no Plastic Carry Bag manufacturing units are there)	04 nos.	04 nos. (Water storage tank manufacturing unit)	20 (twenty) Urban Local Bodies collected & disposed as per Plastic Waste Management Rules, 2016 Annexure III	<ul style="list-style-type: none"> <li>The Government of Tripura vide its Notification No.F.8(30)/DSTE/E NV/Pl-V/5612-30 dated 03/08/2022 has carried out the Plastic Waste Management (Amendment) Rules, 2021 dated 12/08/2021 issued by the Ministry of Environment, Forest and Climate Change, Government of India. (Annexure-IV)</li> <li>Subsequently vide its Notification No.F.8(30)/DSTE/F NV/Pl-V/5665-5836 dated 03/08/2022 has been issued as "Pollution Cost" in</li> </ul>	Not applicable	Not applicable	<ul style="list-style-type: none"> <li>The Hon'ble Chief Minister of the State has launched a one month long (i.e. 15<sup>th</sup> July, 2023 to 14<sup>th</sup> August, 2023) campaign namely "PLASTIC MUKT TRIPURA ABHIJAN" on 15<sup>th</sup> July, 2023 for elimination of the Single Use Plastic in a mission mode in the State of Tripura.</li> <li>State Level Advisory Committee (SLAC) has been constituted under the Chairmanship of Principal Secretary, Urban Development Department for the effective implementation and monitoring of the Plastic Waste Management Rules 2016 in the State of Tripura. (Annexure-VI).</li> <li>The State Level Advisory Committee met on 04.07.2017, 20.04.2019 and 26.06.2019 and formulated an action plan for effective implementation of the Plastic Waste Management Rules 2016. The detail Action Plan was submitted before the Hon'ble National Green Tribunal</li> </ul>	10	11 20 (twenty) Urban Local Bodies. Annexure XI



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<p>(Annexure-VII).</p> <ul style="list-style-type: none"> <li>The Government of Tripura constituted a State Level Committee under the Chairmanship of Chief Secretary vide Memorandum dated 05.02.2019 to review the all aspects of environment/pollution related issues, including Plastic Waste Management etc. (Annexure-VIII).</li> <li>The State Level Committee under the Chairmanship of Chief Secretary met on 24.06.2024 (33<sup>rd</sup> Meeting) and reviewed the activities carried out for effective implementation of Plastic Waste Management Rules, 2016. All the District Magistrate &amp; Collector, SP's, DFOs &amp; ULBs were attended these meeting through video conferencing. (Annexure-IX).</li> <li>For eliminating "Single Use Plastic" in a mission mode, the Government of Tripura vide notification even number dated 11.05.2021 has constituted a "Special Task Force (STF)" to prepare a comprehensive Action Plan for phasing out Single Use Plastics with focus on implementation of provisions of Plastic Waste Management Rules, 2016 and building strong public movement around this issue.</li> <li>Moreover, to eliminate the "Single Use Plastic" in a mission mode, the Government of Tripura vide No.F.8(30)/DSTE/ENV/PE-IV/3456-63 dated 24.05.2021 has designated Urban Development Department and Rural Development Department as Nodal departments for urban and rural areas respectively.</li> </ul>	<p>case of violation. (Annexure V)</p>						
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										<ul style="list-style-type: none"> <li>• Meetings were organized with representatives of different bazaar committees, representatives of different NGOs/ voluntary organizations/ SHGs in connection with implementation of the existing plastic carry bag ban order, penalty provisions for violations, and finding out alternatives of plastic carry bags.</li> <li>• Several awareness programmes have been organized throughout the state involving Eco Club Schools &amp; NGOs for implementation of Single Use Plastic ban order.</li> <li>• An Audit Team has been constituted by Tripura State Pollution Control Board to conduct regular visit in different Government offices to assess the present level of implementation on the direction issued regarding phasing out of Single Use Plastics.</li> </ul>			
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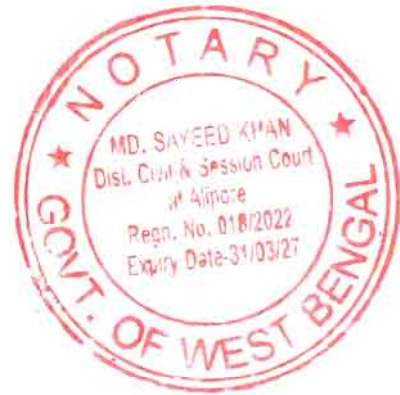
*Manas Mukherjee*

(Manas Mukherjee)  
Executive Engineer & Divisional Head  
Waste Management Division



## Annexure I (Column 2)

Details of Plastic waste management details		
PW Generated ( TPA )	PW Collected ( TPA)	PW Processed (TPA)
259.64	259.64	259.64

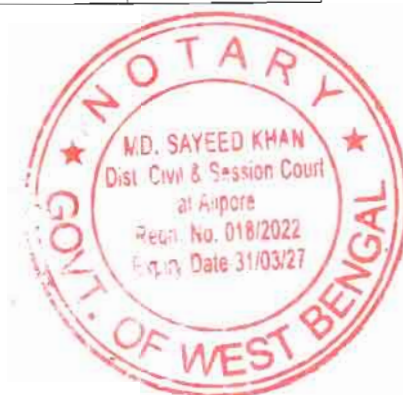


107

Annexure II ( Column 4)						
Details of Unregistered Manufacturers						
S.No.	Name of the unit	Capacity	MLP/ Rigid/ Flexible/ Recycler/ Co-processing/ Compostable / Others ( Please specify)	Status (Operating/Closed)	Production capacity ( TPD)	Details of Action taken against the unregistered unit
There is no Unregistered Plastic Manufacturers in the State of Tripura.						

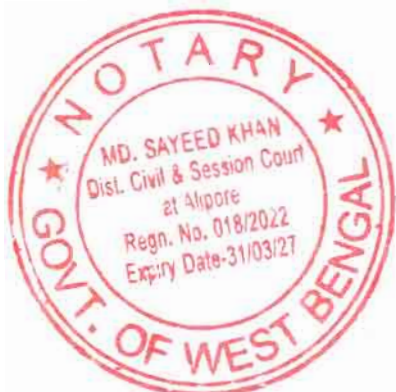


Details of units producing restricted Single Use Plastic items						
S.No.	Items	Total No of units	Operating Units (No.)	Capacity of operating units ( TPD)	Closed Units (No.)	Capacity of closed units ( TPD)
1	Ear buds with plastic sticks	Nil	-	-	-	-
2	Plastic sticks for balloons	Nil	-	-	-	-
3	Plastic flags	Nil	-	-	-	-
4	Candy sticks	Nil	-	-	-	-
5	Ice-cream sticks	Nil	-	-	-	-
6	Polystyrene [Thermocol] for decoration	Nil	-	-	-	-
7	Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays,	Nil	-	-	-	-
8	Wrapping or packing films around sweet boxes, invitation cards, and cigarette packets	Nil	-	-	-	-
9	Plastic or PVC banners less than 100 micron, stirrers	Nil	-	-	-	-
10	Plastic Sheets < 50 micron	Nil	-	-	-	-
11	Plastic Bags < 75 micron	Nil	-	-	-	-

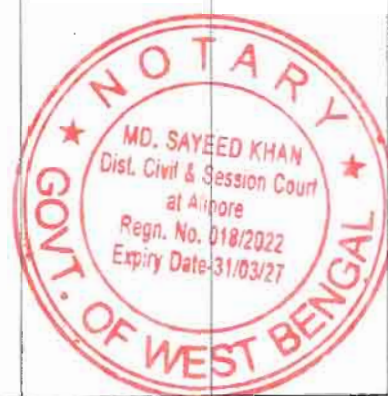


109

Annexure-III ( Column					
ACTION PLAN FOR PLASTIC WASTE MANAGEMENT					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	What is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	259.64 TPA (As per Annual Report 2023-24 covering the period w.e.f April 2023 to March, 2024)	-	-	-
2(a)	Number of registered plastic manufacturing units	As per the latest record, there are total 25 Nos. of Plastic Items Manufacturing Units in the State.	-	-	-
2(b)	Capacity of registered plastic manufacturing units (TPD)	Production capacity is 3470 TPA. However, actual production is much lesser than the production capacity due to low market demand in the State.	-	-	-
3(a)	Total No of ULBs	20 (Twenty)	-	-	-
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	100% (20 ULBs) 85 nos. of Waste Segregation centres for Collection, segregation and processing of plastic wastes have been set up scattering in all ULBs. The sorted and segregated plastic wastes are being sold to the registered Plastic waste Recyclers.	100% (20 ULBs)	No Gap	-
3(c)	Percentage of ULBs having facilities for collection of segregated waste	100% (20 ULBs)	100% (20 ULBs)	No Gap	-
3(d)	Percentage of ULBs Material Recovery Facility	100% (20 ULBs) All the ULBs have started Secondary Segregation Centres of plastic materials. Till date, 85 nos. Secondary Segregation Centres located scattered in all the ULBs are found functional.	100% (20 ULBs)	Nil	-
4(a)	Total no. of Gram Panchayat/VC	1176	-	-	-

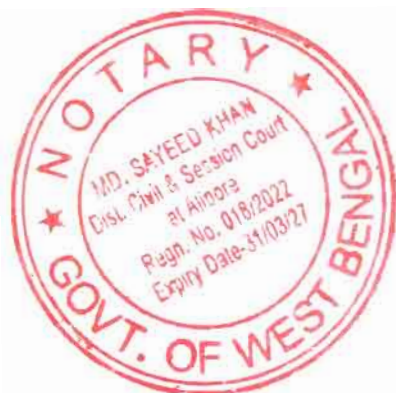


4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	The Plastic Waste Management System are being set up in village level also 942 segregation, storage and compostable premises in village level has already been setup. in addition, the existing MRF in ULBs are being utilized by the adjacent village. In this regard inter-departmental MoU was also signed	-	-	-
4 C	Percentage of GPs having facilities for Collection of segregated waste	942 waste segregation sheds/storage/composting facilities at village level and using existing MRF facilities of nearby ULBs	-	-	-
4(d)	Percentage of GPs having Material Recovery Facilities.	100%	100%	No Gap	-
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	25 nos	-	-	-
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	100%	100%	No Gap	-
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set up? Rule 6.3i)?	100% (20 ULBs)	100% (20 ULBs)	No Gap	-
6(a)	Number of registered plastic waste recyclers	13 Nos	-	-	-
6(b)	Capacity of recycler (TPD)	4.5 TPD	-	-	-
7	Status-of Utilization of plastic waste (Annual Report form VI pt.4)		-	-	-
7(a)	Quantity of Plastic waste utilized in recycling (TPA)	188.64	188.64	-	-
7(b)	Quantity of plastic waste utilized in recycling Road Construction	2.5 MT (aprox) Recently, 680 metre road from Budhjung School to Women College road was constructed utilizing the Plastic Waste. In order to utilize the plastic waste at the maximum extent, Agartala Smart City Limited is encouraging the contractor towards utilizing the plastic waste in paved surface.	-	-	-
7©	Quantity of waste Co-processed in Plastic Waste in Cement kilns	Nil	-	-	-

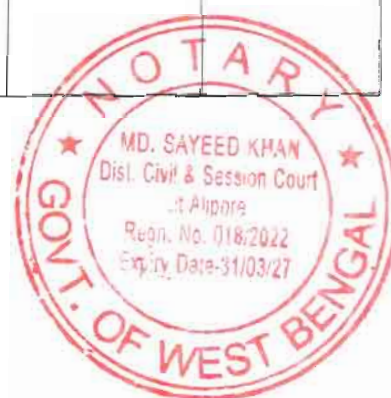


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7(d)	Quantity of waste utilized in production of RDF	Nil			
7 ( e)	Quantity of plastic waste used in production of Waste to oil	Nil			
7(f)	Quantity of plastic waste used in other purpose (please specify)	Nil			
8(a)	No. of Units registered manufacturing compostable plastic	Two nos. industrial units have already started manufacturing compostable plastic carry bags in the state Commercial production started in full swing after obtaining testing report from CIPET and after obtaining due permissions from all concerned. Another two nos. industrial units will be set up to manufacture compostable carry bags			
8(b)	Total Capacity of Units manufacturing compostable plastic	18 MT/Month ( Two Industrial Units)			
9(a)	No. of unregistered plastic manufacturing or recycling units (Annual Report format pt.7)	Nil			
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	Yes. All the ULBs have framed bye-Laws.	20 ULBs		
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	Yes The plastic carry bags are allowed as per the Plastic Waste Management Rules 2021 (Amendment) dated 12/8/2022			
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	No			
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt 9)	Yes The frequent raids have been conducted in local shops, markets for enforcement of banning order of plastic carry bags in the State. Monetary penalty is also being imposed.			
14	Status of marking & labelling on plastic carry bags & multi layered packaging (Rule11)	No such industry is available in Tripura.			



15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes. Meetings of State Level Advisory Committee are being held on regular basis and the recommendations of the State Level Advisory Committee are being implemented by the concerned Departments. Further, the issues related to Plastic Waste Management Rules 2016 are being reviewed by the Chief Secretary, in the State Level Committee meetings periodically.	-	-	-
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	There are no multi-layered plastic item manufacturing units operating currently in the State. However, Many awareness programmes are being conducted on a regular basis for phasing out the use of multi layered plastic which is non recyclable or non energy recoverable	-	-	-
17			-	-	-
a	Details of Action taken to ensure that plastic waste is not burnt ( Rule-6(g))	All types of burning of wastes is prohibited in the State of Tripura	-	-	-
b	Details of Action taken w.r.t engagement of civil societies/groups with waste pickers ( Rule-6(f))	Advertisement in newspaper are being published to aware the local people/ civil societies	-	-	-
c	Details of Action taken w.r.t creating awareness among stakeholders ( Rule-6(e))	1. Online Quiz competition has been conducted among ECO-Club students. 2. Awareness programme in schools are being conducted on regular basis 3. Advertisement in newspaper are being published to aware the local people.	-	-	-



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Annexure - IV

GOVERNMENT OF TRIPURA  
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
VIGYAN, PRAJUKTI O PARIVESH BHAWAN  
PT. NEHRU COMPLEX, AGARTALA  
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-V/5612-30

Dated: 03/08/2022

NOTIFICATION

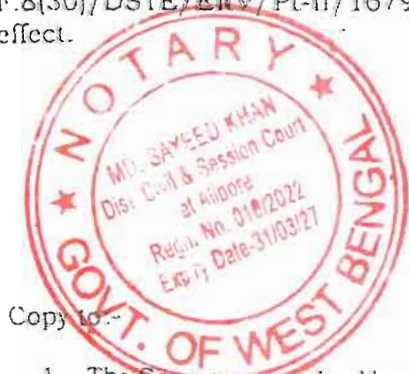
Whereas, in exercise of the powers conferred under the provisions of Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State, vide Notification No.S.O.479 (E) dated the 25<sup>th</sup> July, 1991 under the provisions of Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura had issued Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 imposing a complete ban on manufacture, import, storing, transport, sale and use of plastic carry bags in the whole State;

And

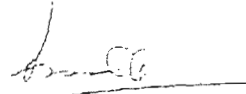
Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India issued the Plastic Waste Management (Amendment) Rules, 2021, vide Notification No.G.S.R.571(E) dated 12.08.2021.

Now, therefore, the conditions and provisions mentioned in the Plastic Waste Management (Amendment) Rules, 2021 issued on 12.08.2021 by the Government of India shall be carried out in the State of Tripura.

This is issued in supersession of the Notification No. F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 and will take immediate effect.



By Order of the Governor

  
(Dr. P.K. Chakravarty, IAS)  
Secretary  
to the Government of Tripura

Copy to:-

1. The Secretary to the Hon'ble Governor, Tripura.
2. The Principal Private Secretary to the Hon'ble Chief Minister, Tripura
3. P.S to the All Hon'ble Ministers, Govt. of Tripura.
4. The Hon'ble Mayor, AMC, Agartala.
5. The Hon'ble Chairpersons of all Municipal Councils, Tripura.
6. The Hon'ble Chairpersons of all Nagar Panchayets, Tripura

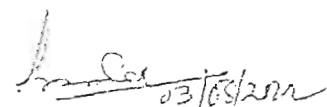
NOTION COM.

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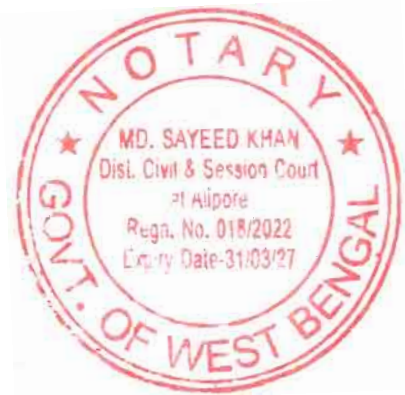
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-2-

7. The PS to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
9. The Chairman, Tripura State Pollution Control Board.
10. All Pr. Secretaries/Secretaries/ Special Secretaries, Govt. of Tripura.
11. The Municipal Commissioner, AMC, Agartala.
12. The Chief Executive Officer, TTAADC.
13. All DM & Collectors, Tripura.
14. All Heads of Departments/Directors, Govt. of Tripura.
15. All Sub-Divisional Magistrates of all Sub-Divisions, Tripura.
16. All Block Development Officers of all RD Blocks, Tripura.
17. Chief Executive Officers, All Municipal Councils, Tripura.
18. Executive Officers, All Nagar Panchayets, Tripura.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

  
(Dr. P.K. Chakravarty, IAS)  
Secretary

to the Government of Tripura



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GOVERNMENT OF TRIPURA  
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
AGYAR, PARADISE PARK, PARVATI, AGARTALA  
TRIPURA 791006

No.F.S (30)/DSTE/ENV/PI-V/5665-5836

Dated 03/08/2022

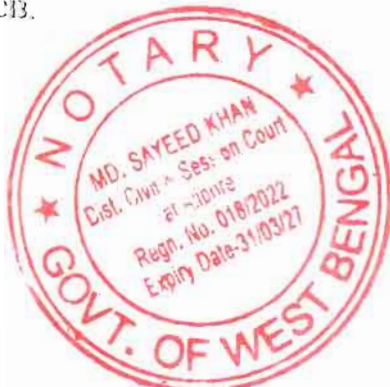
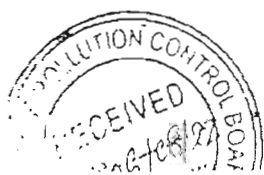
## NOTIFICATION

In exercise of the powers conferred upon as per the provision of Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State, vide Notification No.S.O.477-17 dated the 25<sup>th</sup> July, 1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura had issued Notification No.F.S(30)/DSTE/ENV/PI-V/5612-30 dated 03.08.2022 for management of plastic waste and phasing out Single Use Plastic Item(s) in the State of Tripura in accordance with the Plastic Waste Management (Amendment) Rules, 2021.

2. In order to ensure effective implementation of the Plastic Waste Management (Amendment) Rules, 2021, the 'Pollution Cost' at the following rates shall be realized in case of violation of the Plastic Waste Management (Amendment) Rules, 2021:

Sl. No.	Pollution Cost to be Imposed upon	Pollution Cost Rs.
a)	Permanent Shops/Establishments	i) Rs.1000/- only in case of first offence. ii) Rs.2000/- only for Second offence. iii) Rs.3000/- only for Third & Subsequent offence.
b)	Temporary or mobile shops/establishments	i) Rs.500/- only in case of first offence. ii) Rs.1000/- only for Second offence. iii) Rs.1500/- only for Third & Subsequent offence.
c)	Individual User	Rs.100/- Only

3. Such 'pollution cost' will be imposed by the officer not below the rank of Assistant Sub-Inspector of Police under control of Sub-Divisional Police Officer (SDPO) in each Sub-Division and also by the following 'Authorized Officers' in their respective jurisdiction. The amount collected as 'pollution cost' will be centrally deposited in the Savings Account Number - 33906035634 (which is in favour of Member Secretary, Tripura State Pollution Control Board) at State Bank of India, TLA House Branch, Colonel Chowmuhani, Agartala to utilize the fund for the purpose of environment up-gradation in the state. Tripura State Pollution Control Board (TSPCB) will look after the overall function of the Bank Account and proper utilization of fund. The same account shall be audited regularly by the TSPCB.



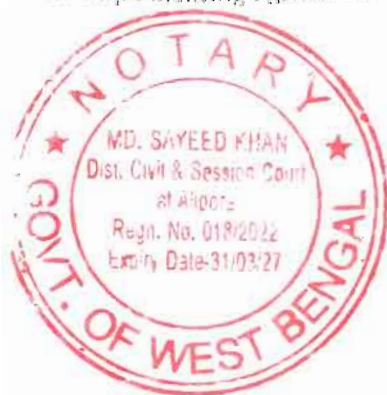
#### 4. Authorized Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdictions, namely,

1. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
3. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
4. District Magistrate & Collectors of all respective Districts in Tripura and his nominees.
5. Superintendent of Police, SDPO, Sub-Inspector of Police and Asst. Sub-Inspector of Police & Other Officials nominated by Superintendent of Police.
6. Director, Department of Science, Technology & Environment, Government of Tripura and his nominees.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above. Director may nominate any other officials as deemed fit.
8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Controller, Legal Metrology, Government of Tripura & his nominees.
14. Block Development Officer of all respective RD Block in Tripura.
15. Chief Executive Officer of all Municipal Councils in Tripura.
16. Executive Officers of all Nagar Panchayets in Tripura.

5. It is made clear that at the time of imposition of 'pollution cost' and collection from the shop keepers or from any individual as per the quantum referred above, proper receipt should be given by the all concerned as document.

6. Proper accounting should be made by the all concerned and also by the Tripura State Pollution Control Board, so that the State Level Advisory Body [constituted under the provision of the Environment (Protection) Act, 1986 and the Plastic Waste (Management and Handling) Rules, 2016] from time to time can supervise the work of the implementing agencies towards protection of Environment.



Page 2 of 3

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7. Manufacturers, Stockists, Dealers and Transporters of unauthorized Single Use Plastic(s) are liable to face prosecution and other regulatory order as contained under Environment (Protection) Act, 1986 and Rules made there under, apart from the aforementioned payment of pollution cost.

11. During raids conducted by the all above mentioned "Authorized Officers", local police will render full co-operation and in case of refusal to pay 'pollution cost', police authorities will take necessary action in accordance with law.

12. This is issued in supersession of earlier Notification No. F.8(30)/DSTE/ENV/PC-IV/6195-6395 dated 04.10.2019 and will take immediate effect.

By Order of the Governor

(Dr. P.K. Chakravarty, IAS)  
Secretary

to the Government of Tripura

Copy to:-

1. The Secretary to the Hon'ble Governor, Tripura.
2. The Principal Private Secretary to the Hon'ble Chief Minister, Tripura.
3. P.S to the All Hon'ble Ministers, Govt. of Tripura
4. The Hon'ble Mayor, AMC, Agartala.
5. The Hon'ble Chairpersons of all Municipal Councils, Tripura.
6. The Hon'ble Chairpersons of all Nagar Panchayets, Tripura.
7. The PS to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
9. The Chairman, Tripura State Pollution Control Board.
10. All Pr. Secretaries / Secretaries / Special Secretaries, Govt. of Tripura
11. The Municipal Commissioner, AMC, Agartala
12. DM & Collectors of all districts of Tripura.
13. All Heads of Departments / Directors, Govt. of Tripura.
14. All Sub-Divisional Magistrates of all Sub-Divisions, Tripura.
15. All Block Development Officers of all RD Blocks, Tripura.
16. Chief Executive Officers, All Municipal Councils, Tripura.
17. Executive Officers, All Nagar Panchayets, Tripura.
18. Concerned Department of the Authorized Officers mentioned in the Notification for information of the Authorized Officer.
19. Sri S. Banik, Scientific Officer, DSTE for publication in the Department Website.
20. The Manager, Government Press for publication of this notification in the next issue of official gazette.

(Dr. P.K. Chakravarty, IAS)

Secretary

to the Government of Tripura



TRIPURA STATE POLLUTION CONTROL BOARD  
 GOVERNMENT OF TRIPURA  
 Department of Science & Technology, Government of Tripura

No.E:27(3)/TSPCB/HQWM/12/353-57

April 20, 2021

FORM 2  
 [See Rule 6(2)]

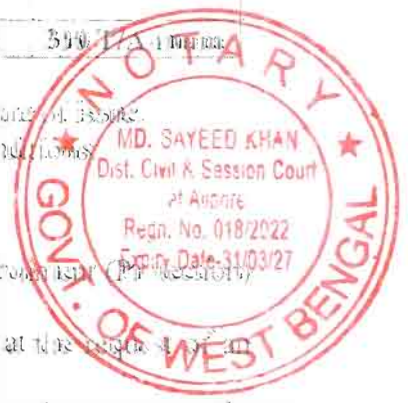
FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY TRIPURA STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, PREPROCESSORS, RE-USERS, USER AND OPERATORS OF DISPOSAL FACILITIES.

1. Authorization No: TSPCB/ HQWM /11
2. Reference of application: Application No. 433 dated 28/01/2021
3. With reference to the application dated 28/01/2021, Mannan Miah, Proprietor of M/s. Sahil & Sahin Enterprise is hereby granted an authorization based on the enclosed signed inspection report for storage of Hazardous Chemicals on the premises situated at Nimbark, Badharghat Industrial Estate, Agartala, Tripura (W).

Details of Authorization

S/N	Name of Hazardous Chemicals	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (tonn/annum)
1	Sludge and filters contaminated with oil	Storage & Transfer of Hazardous Waste	60 T/Annun
2	Metal wastes and waste consisting of alloys of any of the		250 T/Annun
Total			310 T/Annun

1. The authorization shall be valid for a period of five years from the date of issue.
2. The authorization is subject to the following general and specific conditions:
  - A. General conditions of authorization :
    1. The authorized person shall comply with the provisions of the Environment Act, 1986, and the rules made there under.
    2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Tripura State Pollution Control Board.
    3. The person authorized shall not rent, lend sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
    4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
    5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenario such as spillages, leakage, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
    6. The persons authorized shall comply with the previous outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste Penalty"



Signature: \_\_\_\_\_ Page: 1/2

Website: www.tspcb.org.in  
 e-mail: tpspc@tripura.gov.in

7. It is the duty of the authorized person to take prior permission of the Tripura State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other condition for compliance as per the Guidelines issued by the Ministry of Environment, Forests & Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30<sup>th</sup> for the period ensuing 31<sup>st</sup> March of the year.

**B. SPECIFIC CONDITIONS:**

1. Proper safety measure should be taken unit by the industries dealing with Hazardous Chemicals.
2. Utmost care should be taken while handling of Hazardous chemicals by using trained manpower.
3. Safety of workers and residents in the vicinity should be ensured.
4. The stipulated provisions of the Manufacture, Storage and Import Hazardous Chemical Rules, 1989 and the Chemical Accident (Emergency Planning, Preparedness and Response) Rules, 1996, should be followed.
5. The unit should display the quantity of hazardous chemicals being handled, quantity of waste generation & its disposal & treatment in the factory premises.

This has been issued with the approval of Competent Authority.



*(Signature)*  
 (Amarendra Jamatia)  
 Asst. Environmental Engineer  
 Tripura State Pollution Control Board

To  
 M/s. Sahil & Sahin Enterprise  
 Nimbari, Badhanghat Industrial Estate, Agartala, Tripura (W)

Copy to:

1. District Magistrate & Collector, West Tripura District, Agartala.
2. Director, Industries & Commerce, Agartala, Tripura.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala.
4. SDM, Sadar, West Tripura, Agartala.

N6.T.8(26)/TSPCB/PWRU/2019/10/12239-51

December 30, 2020

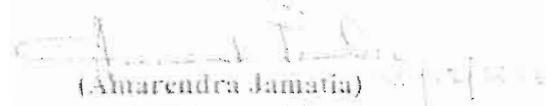
**CERTIFICATE OF REGISTRATION**

[For the Recycler under Rule 13(3)]

The Tripura State Pollution Control Board after examining the application hereby issued Certificate of Registration to M/s Sahil & Sahin Enterprise, having its factory located at **Badharghat Industrial Estate, Agartala, West Tripura** for recycling of plastic waste or processing of waste subject to the following terms and conditions:

1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of validity.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-complying with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture/produce any kinds of plastic carry bags and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

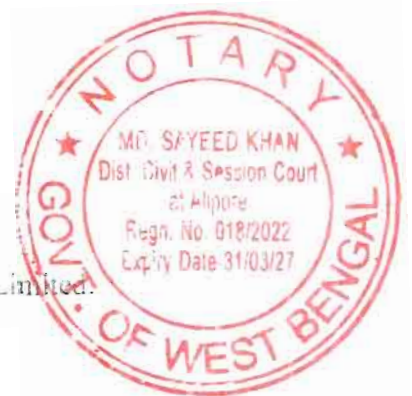
This Certificate of Registration shall be valid for a period of **3(three) years** unless revoked/suspended.

  
(Amarendra Jamatia)  
Asst. Environmental Engineer  
Waste Management Division

To  
Sri Mannan Miah (Proprietor)  
Badharghat Industrial Estate  
Agartala, West Tripura.

Copy to:

1. The District Magistrate & Collector, West Tripura District.
2. The Director, Department Industries & Commerce.
3. The Managing Director, Tripura Industrial Development Corporation Limited.
4. The Director, Department of Science, Technology & Environment.





# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

No.F.27(3)/TSPCB/HOWM/27/ 5439-43

January 01, 2022

## FORM 2 [See Rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY TRIPURA STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, PRE-PROCESSORS', RE-USERS, USER AND OPERATORS OF DISPOSAL FACILITIES.

1. Authorization No: **TSPCB/HOWM/27**
2. Reference of application: **Application No. 115409 dated 08/09/2021**

With reference to the application dated 08/09/2021, **Sri. Sankar Chandra Deb** applicant of **M/s. S. D. Metal** is hereby granted an authorization based on the enclosed signed inspection report for storage of Hazardous Chemicals on the premises situated at **Malaynagar, By-pass Road, Agartala, Tripura (W)**

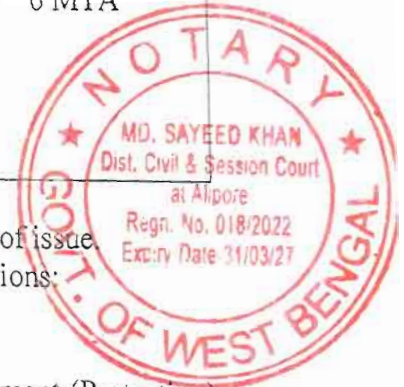
### Details of Authorization

S/n	Name of Other waste as per HOWM Rules, 2016	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Total quantity (ton/ annum)
1	B <sub>1</sub> /B1010 - Metal & Metal-alloy wastes in metallic, non-dispersible	Storage of Other waste	6 MTA
2	B <sub>1</sub> /B1110 - Electrical & Electronics assemblies		
3	B <sub>3</sub> /B 3020 - Paper, paper board and paper product wastes		
4	B <sub>3</sub> /B 3010 - Solid plastic waste		

- 1) The authorization shall be valid for a period upto **5 years** from the date of issue
- 2) The authorization is subject to the following general and specific conditions:

#### A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Tripura State Pollution Control Board.
3. The person authorized shall not rent, lend sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;



Address:  
PARIVESH BHAWAN  
No. 1, Sector 1, Ganga Sagar  
Agartala, Tripura - 791 005

website :  
www.tspcb.org.in  
e-mail :  
triburaspob@gmail.com

Contact :  
Chairman : 0381 - 2322402  
Member Secretary : 0381 - 2322401  
Head of Office : 0381 - 2322435  
OCMS Help Desk : 0381 - 2322792

[2]

6. The persons authorized shall comply with the previous outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste Penalty"
7. It is the duty of the authorized person to take prior permission of the Tripura State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. HDPE liner shall have to be used to avoid any contact with natural water body & ground water.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Proper measures shall have to be taken to avoid any spillage of Hazardous & Other waste.
14. An application for the renewal of an authorization shall be made as laid down under these Rules.
15. Any other condition for compliance as per the Guidelines issued by the Ministry of Environment, Forests & Climate Change or Central Pollution Control Board from time to time.
16. Annual return shall be filed by **June 30<sup>th</sup>** for the period ensuing **31<sup>st</sup> March** of the year.

**B. SPECIFIC CONDITIONS:**

1. Proper safety measure should be taken unit by the industries dealing with Hazardous & Other waste.
2. Utmost care should be taken while handling of Hazardous & Other waste by using trained manpower.
3. Safety of workers and residents in the vicinity should be ensured.

*WS 01.01.2022*  
(Sushanta Das)

Jr Scientist

Tripura State Pollution Control Board

To  
Sri. Sankar Chandra Deb, Proprietor  
M/s. S. D. Metal  
Malaynagar, By-pass Road, Agartala, Tripura (W)

Copy to:

1. District Magistrate & Collector, Tripura (W)
2. Director, Industries & Commerce, Tripura (W)
3. Municipal Commissioner, Agartala Municipal Corporation, Tripura (W)
4. SDM, Sadar, Tripura (W)





# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

No.F.27(3)/TSPCB/HOWM/28/ 5429 - 33

January 01, 2022

**FORM 2**  
[See Rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY TRIPURA STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, PREPROCESSORS, RE-USERS, USER AND OPERATORS OF DISPOSAL FACILITIES.

1. Authorization No: **TSPCB/ HOWM /28**
2. Reference of application: **Application No. 116115 dated 08/09/2021**

With reference to the application dated 08/09/2021, **Sri. Prahalad Deb** applicant of **M/s. P D Enterprise** is hereby granted an authorization based on the enclosed signed inspection report for storage of Other waste on the premises situated at **Malaynagar, By-pass Road, Agartala, Tripura (W)**

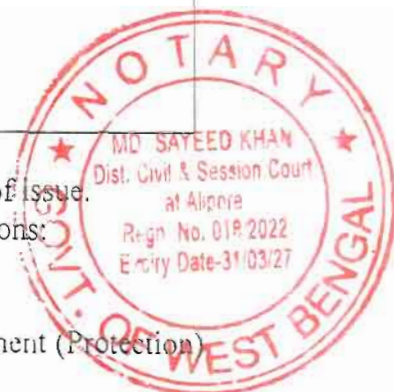
**Details of Authorization**

S/n	Name of Other waste as per HOWM Rules, 2016	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Total quantity (ton/ annum)
1	B <sub>1</sub> /B1010 - Metal & Metal-alloy wastes in metallic, non-dispersible	Storage of Other waste	6 MTA
2	B <sub>1</sub> /B1110 - Electrical & Electronics assemblies		
3	B <sub>3</sub> /B 3020 - Paper, paper board and paper product wastes		
4	B <sub>3</sub> /B 3010 - Solid plastic waste		

- 1) The authorization shall be valid for a period upto **5 years** from the date of issue.
- 2) The authorization is subject to the following general and specific conditions:

**A. General conditions of authorization:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Tripura State Pollution Control Board.
3. The person authorized shall not rent, lend sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;



Page-2

Address:  
PARINESH BHAWAN  
1st Floor, Sector-1, Agartala, Tripura  
Phone No. 91-98560-799305

website:  
www.tspcbtripura.gov.in, tspcbvtc.org  
e-mail:  
tspcbvtc@gmail.com, tspcbvtc@rediffmail.com

Contact:  
Chairman: 0381 - 2320462  
Member Secy: 0381 - 2325101  
Head of Office: 0381 - 2322455  
OCMS Help Desk: 0381 - 2328792

[2]

6. The persons authorized shall comply with the previous outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste Penalty"
7. It is the duty of the authorized person to take prior permission of the Tripura State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. HDPE liner shall have to be used to avoid any contact with natural water body & ground water.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Proper measures shall have to be taken to avoid any spillage of Hazardous & Other waste.
14. An application for the renewal of an authorization shall be made as laid down under these Rules.
15. Any other condition for compliance as per the Guidelines issued by the Ministry of Environment, Forests & Climate Change or Central Pollution Control Board from time to time.
16. Annual return shall be filed by **June 30<sup>th</sup> for the period ensuing 31<sup>st</sup> March** of the year.

#### B. SPECIFIC CONDITIONS:

1. Proper safety measure should be taken unit by the industries dealing with Hazardous & Other waste.
2. Utmost care should be taken while handling of Hazardous & Other waste by using trained manpower.
3. Safety of workers and residents in the vicinity should be ensured.

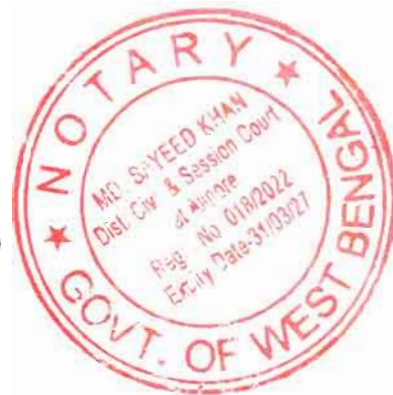
*W 01.01.2022*  
(Sishanta Das)  
Ir Scientist

Tripura State Pollution Control Board

To  
Sri. Prahalad Deb, Proprietor  
M/s. P D Enterprise  
Malaynagar, By-pass Road, Agartala, Tripura (W)

#### Copy to:

1. District Magistrate & Collector, Tripura (W)
2. Director, Industries & Commerce, Tripura (W)
3. Municipal Commissioner, Agartala Municipal Corporation, Tripura (W)
4. SDM, Sadar, Tripura (W)





No.F.8(26)/TSPCB/PWM/2019/20/ 4241- 45

10/06/2024

**CERTIFICATE OF REGISTRATION**  
[For the Recycler under Rule 13(3)]

This Tripura State Pollution Control Board after examining the application hereby issue certificate of Registration to M/s. Surya Industry having its factory located at Bodhjungnagar, Agartala, Tripura (W) to recycle on process plastic waste subject to the following terms and conditions:

1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of the certificate.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-compliance with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture produce any kinds of plastic carry bags and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

This Certificate of Registration shall be valid for a period of 5 (five) years unless revoked or annulled.

To  
Sri. Biswajit Deb  
M/s Surya Industry  
Bodhjungnagar, Agartala, Tripura (W)

- Copy to:
1. District Magistrate & Collector, West Tripura District
  2. District Industries Department, India & Commerce
  3. Director, Tripura Industrial Development Corporation
  4. Director, Department of Science, Technology & Environment

*(Amarendra Jantaia)* 10/6/2024  
Asst. Environmental Engineer  
Tripura State Pollution Control Board

*(Amarendra Jantaia)* 10/6/2024  
Asst. Environmental Engineer  
Tripura State Pollution Control Board



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science, Technology & Environment

No.L.8(26)/TSPCB PWM/2019/20/ 7975-79

02/08/2022

## CERTIFICATE OF REGISTRATION [For the Recycler under Rule 13(3)]

The Tripura State Pollution Control Board after examining the application hereby issue Certificate of Registration to M/s. Surya Industry having its factory located at Bodhjungnagar, Agartala, Tripura (W) to recycle on process plastic waste subject to the following terms and conditions:

1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018 and laid under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of validity.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-compliance with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture/produce any kinds of plastic carry bags and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

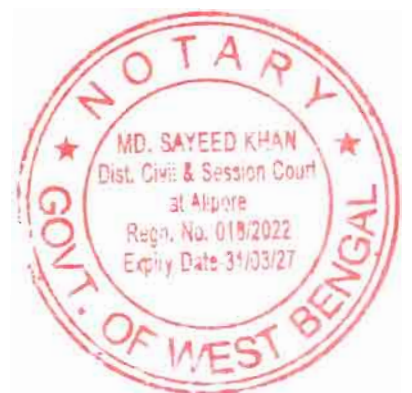
This Certificate of Registration shall be valid for a period of **1(one)** years unless revoked / suspended.

(Sashanta Das)

Head of Head of C.M. Division  
Tripura State Pollution Control Board

To  
Sri. Biswajit Deb  
M/s. Surya Industry  
Bodhjungnagar, Agartala, Tripura (W)

- Copy to:
1. The District Magistrate & Collector, West Tripura District.
  2. The Director, Department Industries & Commerce.
  3. The Managing Director, Tripura Industrial Development Corporation Limited.
  4. The Director, Department of Science, Technology & Environment.



Address:  
C/O. SUSHIL BHOWAN  
10/1, Sha. Chakraborty, Gorkhobasti  
1, Barabani, Agartala, West Tripura - 791006

Website:  
[www.tspcbtripura.gov.in](http://www.tspcbtripura.gov.in) / [tspcb.gov.in](http://tspcb.gov.in)  
e-mail:  
[tripuaspce@rediffmail.com](mailto:tripuaspce@rediffmail.com) / [tspcb-dt@tspcb.in](mailto:tspcb-dt@tspcb.in)

Contact:  
Chairman - 0381 - 2322402  
Member Secretary - 0381 - 2322527  
Head of Office - 0381 - 2322433  
OCMS Help Desk - 0381 - 2322441



No.TS(26)/TSPCB/PWRU/2019/11/ 686-90

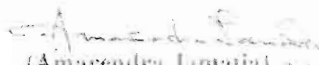
January 22, 2021

**CERTIFICATE OF REGISTRATION**  
[For the Recycler under Rule 13(3)]

The Tripura State Pollution Control Board after examining the application hereby issued Certificate of Registration to M/s **Loknath Enterprise**, having its factory located at **Netajinagar, Bishalgarh, Sepahijala, Tripura** for recycling of plastic waste or processing of waste subject to the following terms and conditions:

1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of validity.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-complying with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture/produce any kinds of plastic carry bags and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

This Certificate of Registration shall be valid for a period of 1(One) year unless revoked/suspended.

  
 (Amarendra Jamatia) 22.01.2021  
 Asstt. Environmental Engineer  
 Waste Management Division

To  
 Smt. Sutapa Saha (Proprietor)  
 M/s Loknath Enterprise  
 Netajinagar, Bishalgarh, Sepahijala, Tripura.

**Copy to:**

1. The District Magistrate & Collector, Sepahijala Tripura District.
2. The Director, Department Industries & Commerce.
3. The Managing Director, Tripura Industrial Development Corporation Limited.
4. The Director, Department of Science, Technology & Environment.

Address:  
 1. Kanchanjaya, 48135,  
 2. Kanchanjaya, 48135, Tripura  
 3. Kanchanjaya, 48135, Tripura

Website:  
[www.tspcbtripura.gov.in/tripura.state.in](http://www.tspcbtripura.gov.in/tripura.state.in)  
 e-mail:  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [tripspcb@rediffmail.com](mailto:tripspcb@rediffmail.com)

Contact:  
 Cell No: 9810022302  
 Member Secretary: 0361-2325471  
 Head of Office: 0361-2324455  
 TSPCB Helpline: 0361-2328792





128

W.B.P.C.B. Form No. 2019/201 102701-05

CERTIFICATE OF REGISTRATION  
(For the treatment of Industrial Effluent)

The State Pollution Control Board after examining the application hereby issues a Certificate of Registration to M/s. Lohmath Enterprise for the purpose of treating effluents from its business premises situated at ...

The effluent treatment plant should be installed and operated in accordance with the conditions specified in the schedule to this certificate.

The effluent treatment plant should be installed and operated in accordance with the conditions specified in the schedule to this certificate.

The effluent treatment plant should be installed and operated in accordance with the conditions specified in the schedule to this certificate.

The effluent treatment plant should be installed and operated in accordance with the conditions specified in the schedule to this certificate.

The effluent treatment plant should be installed and operated in accordance with the conditions specified in the schedule to this certificate.

M. K. Saha (Secretary)  
State Pollution Control Board  
10, Sector-1, Block-1, Salt Lake, Calcutta

Notary Seal: MD. SAYEED KHAN, Dist. Civil & Session Court of Alipore, Regn. No. 019/2022, Expiry Date-31/03/27. Includes a signature and date 23/11/23.

# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)  
Department of Science Technology & Environment



No.F.27(3)/TSPCB/HOWM/23/1137-41

June 09, 2021

**FORM 2**  
[See Rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY TRIPURA STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, PREPROCESSORS, RE-USERS, USER AND OPERATORS OF DISPOSAL FACILITIES.

1. Authorization No: TSPCB/ HOWM/23
2. Reference of application: Application No.90618 dated 17/04/2021.

3. With reference to the application dated 17/04/2021, Sri. Subham Das Proprietor of M/s. Joy Ram Plastic is hereby granted an authorization based on the enclosed signed inspection report for storage of Hazardous Chemicals on the premises situated at Kathaltali Industries Estate, Agartala, Tripura (W)

### Details of Authorization

S/N	Name of Hazardous Chemicals	Authorized mode of disposal or recycling or utilization or processing, etc.	Quantity (ton/ annum)
1	Glass wastes in non-dispersible form B2020.	Recycling.	2 Ton/Annum
2	Metal wastes & Metal waste consisting of alloy A1010.	Recycling.	1 Ton/Annum

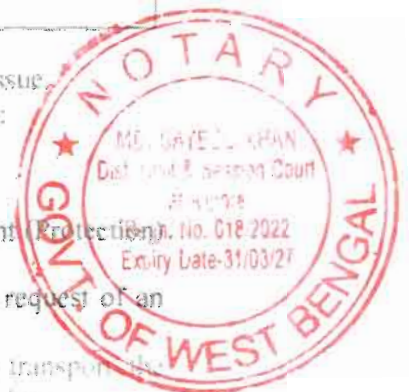
- 4) The authorization shall be valid for a period of five years from the date of issue.
- 5) The authorization is subject to the following general and specific conditions:

#### A. General conditions of authorization :

1. The authorized person shall comply with the provisions of the Environment Protection Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Tripura State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

Page 2

*Subham Das*



**Address :**  
PARTY ESTD POLYMER  
Jangal, Kanchan, Agartala, Tripura-799006  
PO : Kanchan, Agartala, West Tripura-799006

**Website :**  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [tspcnvs.nic.in](http://tspcnvs.nic.in)  
**e-mail :**  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hospcb@tripura.gov.in](mailto:hospcb@tripura.gov.in)

**Contact :**  
Chairman: 0381-2322462  
Member Secretary: 0381-2322463  
Head Office: 0381-2322464  
OCMS Help Desk: 0381-2322465

6. The persons authorized shall comply with the previous outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste Penalty".
7. It is the duty of the authorized person to take prior permission of the Tripura State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other condition for compliance as per the Guidelines issued by the Ministry of Environment, Forests & Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30<sup>th</sup> for the period ensuing 31<sup>st</sup> March of the year.

#### B. SPECIFIC CONDITIONS:

1. The unit shall maintain a record of Hazardous and other wastes managed by him in Form-3 and should be made available for inspection.
2. The unit shall have to arrange on site facility for storage of the wastes.
3. The unit should have to submit manifest in Form-10 for transmit of Hazardous and other wastes to other State.

*Bishu Karmakar*  
(Bishu Karmakar)  
Member Secretary

Tripura State Pollution Control Board

To  
Sri.Subham Das  
M/s. Joy Ram Plastic  
Kathaltali Industries Estate, Agartala, Tripura (W)

#### Copy to:

1. District Magistrate & Collector, West Tripura District, Agartala.
2. Director, Industries & Commerce, Agartala, Tripura.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala.
4. SDM, Sadar, West Tripura, Agartala.





## TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

No.F.8(26)/TSPCB/PWM/2019/15/2591-95

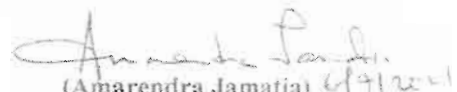
05/09/2021

### CERTIFICATE OF REGISTRATION [For the Recycler under Rule 13(3)]

The Tripura State Pollution Control Board after examining the application hereby issued Certificate of Registration to M/s. Saha Enterprise having its factory located at Dukli Industrial Area, Ranirkhamar, Amtali, Tripura (W) to manufacture multilayered products such as HDPE pipes and Water Storage Tanks and allow to Sell the products in the Brand Name as "Calcutta International" subject to the following terms and conditions:

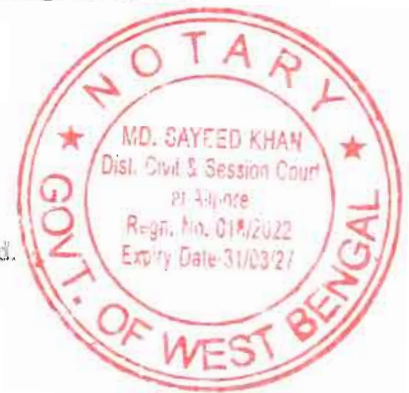
1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of validity.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-complying with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture/produce any kinds of plastic carry bag and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

This Certificate of Registration shall be valid for a period of 3(three) years unless revoked / Suspended.

  
(Amarendra Jamatia)  
Asst. Environmental Engineer  
Waste Management Division

To  
Smt. Dipali Debnath Saha  
M/s. Saha Enterprise  
Dukli Industrial Area, Ranirkhamar, Amtali, Tripura (W)

- Copy to:
1. The District Magistrate & Collector, West Tripura District.
  2. The Director, Department Industries & Commerce.
  3. The Managing Director, Tripura Industrial Development Corporation Limited.
  4. The Director, Department of Science, Technology & Environment.



Address :  
**PARIVESH BHAWAN**  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpervis.nic.in](http://trpervis.nic.in)  
e-mail :  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hcospcb-tr@gov.in](mailto:hcospcb-tr@gov.in)

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792



## TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

No.F.8(26)/TSPCB/PWM/2019/19/ 5489-53

04/01/2022

### CERTIFICATE OF REGISTRATION [For the Recycler under Rule 13(3)]

The Tripura State Pollution Control Board after examining the application hereby issues Certificate of Registration to M/s. Tarasankar Plastic Industries having its factory located at Dukli, By-pass Road, Agartala, Tripura (W) to manufacture multilayered products such as Plastic Flake subject to the following terms and conditions:

1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of validity.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-complying with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture/produce any kinds of plastic carry bags and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

This Certificate of Registration shall be valid for a period of 3(three) years unless revoked / Suspended.

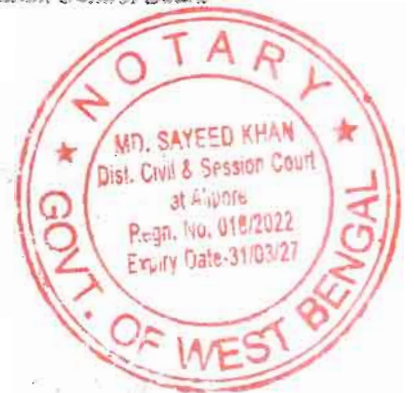
(Sushanta Das)  
Jr Scientist

Tripura State Pollution Control Board

To  
Sri. Sanjib Saha  
M/s. Tarasankar Plastic Industries  
Dukli, By-pass Road, Agartala, Tripura (W)

**Copy to:**

1. The District Magistrate & Collector, West Tripura District.
2. The Director, Department Industries & Commerce.
3. The Managing Director, Tripura Industrial Development Corporation Limited.
4. The Director, Department of Science, Technology & Environment.



Address :  
PARIVESH BHAWAN

website :  
www.tspcbtripura.gov.in

Contact :  
0361-2511111



No. TSPCB/Producer/2019/26/ 10701-05

23/11/2023

**CERTIFICATE OF REGISTRATION**  
 [For the Producer under Rule 13(3)]

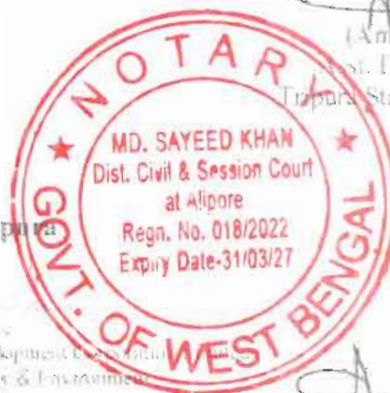
The Tripura State Pollution Control Board after examining the application hereby issue Certificate of Registration to M/s. Loknath Enterprise having its factory located at Bishalgarh, By-pass, Sepahijala, Tripura to recycling of plastic waste or processing of waste subject to the following terms and conditions.

1. The unit shall comply with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. An application for the renewal of a certificate shall be made at least 120 days prior to expiry of validity.
3. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
4. The Certificate of Registration shall be forfeited or withheld for non-compliance with the provisions of the Plastic Waste Management Rules, 2016, as amended 2018, during random inspection.
5. Waste water generated during washing should not be discharged in open land. It should be discharged conforming to the prescribed standard.
6. Under any circumstances solid wastes, raw materials etc. should not be dumped in the road side outside the factory premises. Safe disposal of the waste should be ensured.
7. The unit should not be allowed to manufacture/produce any kinds of plastic carry bags and containers under any circumstances.
8. Public liability insurance coverage shall have to be provided to the workers of the unit.
9. Compliance report may be submitted to the TSPCB once in a year.

This Certificate of Registration shall be valid for a period of 1(one) years unless revoked /suspended.

To  
 Smt. Sutapa Saha (Proprietor)  
 M/s. Loknath Enterprise  
 Bishalgarh, By-pass, Sepahijala, Tripura

Copy to:  
 1. The Director, Tripura Industrial Development Corporation  
 2. The Director, Tripura Pollution Control Board  
 3. The Managing Director, Tripura Industrial Development Corporation  
 4. The Director, Department of Science, Technology & Environment



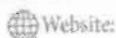
*Anand Prasad*  
 (Anand Prasad) 23/11/2023  
 Asst. Environmental Engineer  
 Tripura State Pollution Control Board

*Anand Prasad* 23/11/23  
 Asst. Environmental Engineer  
 Tripura State Pollution Control Board



Address:

**PARIVESH BHAWAN**  
 Pandit Nehru Complex, Gorkhabasti  
 PO: Kunjaban, Agartala, Tripura (West)  
 Pin: 799006



Website:

www.tspcb.tripura.gov.in / tpcevis.nic.in



Email:

tripuraspcb@gmail.com / hqospcb-tr@gov.in



Contact:

Chairman: 0381-232246  
 Member Secretary: 0381-232242  
 Head of Office: 0381-232245  
 OC/MMS Help Desk: 0381-232240

GOVERNMENT OF TRIPURA  
DIRECTORATE OF URBAN DEVELOPMENT  
3<sup>RD</sup> FLOOR OF KHADYA BHAVAN  
PANDIT NEHRU COMPLEX  
AGARTALA, TRIPURA (W)

134

29/5

No. F. I (44)-UDD/DUD/2018/ 2462-84

Dated, Agartala, The May, 2019

To  
The Municipal Commissioner,  
Agartala Municipal Corporation

The Chief Executive Officer  
Dharmanagar/Kailasahar/Kumarghat/Teliamura/Khowai/Ranirbazar  
/Mohanpur/Ambassa/Udaipur/Bishalgarh/Melaghar/Santirbazar/Belonia Municipal Council

The Executive Officer  
Panisagar/Kamalpur/Jirania/  
Sonamura/Amarpur/Sabroom Nagar Panchayat

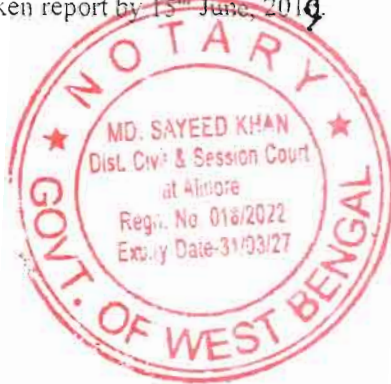
Sub: Putting up of Wire Mesh in the drains to restrict the draining of solid waste materials like plastic etc. into the rivers.

Sir,

I would like to inform you that as per verdict of the Hon'ble National Green Tribunal, there should not be flowing of any solid waste materials including plastic into the rivers. The Agartala Municipal Corporation has taken initiatives to put up wire mess in the major drains of the municipality to restrict the flow of solid waste materials into the river, Howrah.

In this respect, all the ULB authorities are requested to put up suitable wire messes in the major drains of the ULBs flowing to nearby rivers so that the solid waste materials cannot be carried with flowing water into the rivers. If any technical support is required, the ULBs may contact with Agartala Municipal Corporation for necessary help.

The Chief Executive officers/ Executive Officers of ULBs are requested to take necessary action in this regard and send action taken report by 15<sup>th</sup> June, 2019.



Yours faithfully,

*N.C. Sharma*  
29/5/2019  
N.C. Sharma  
Director

Urban Development Department

Copy to.

1. PS. to the Secretary, Urban Development Department for kind information.
2. DM and Collectors of West Tripura, Siphajjala, Gomati, South Tripura, Khowai, Dholai, Unakoti and North Tripura District for kind information and necessary action.
3. Member Secretary, Tripura State Pollution Control Board for kind information and necessary action.



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

R-16

No.F.8(30)/TSPCB/SUP/2022/31576/22

October 28, 2022

135

To  
The Block Development Officer  
All R. D Blocks

Sub: Awareness Programme on Phasing Out of Single Use Plastic-reg.

Sir,

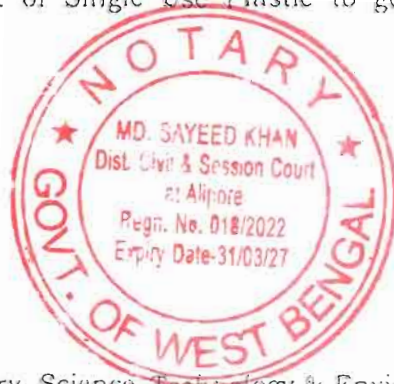
You are aware that the Ministry of Environment, Forest & Climate Change (MoEF&CC), Govt. of India has issued a Notification [Plastic Waste Management (Amendment) Rules, 2021] dated August 12, 2021 regarding banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag w.e.f July 04, 2022. A copy of the said notification is enclosed herewith.

2. For effective implementation of Plastic Waste Management (Amendment) Rules, 2021 Government of Tripura has issued a Notification (No.F.8(30)/DSTE/ENV/PI-V/5612-30) dated 03/08/2022 regarding ban on Single Use Plastic in the State of Tripura. The Government of Tripura has also issued a Notification regarding Pollution Cost for violation of ban Order of SUP items. Copies of these said notifications are also enclosed.

3. The Tripura State Pollution Control Board has made a short video on ban of SUP and its ill effects for generation of awareness. Apart from that, leaflet, poster etc. on ban of SUP items and its ill effects have also been prepared as resource materials. Soft Copies of these resource materials are hereby attached.

4. I would, therefore, request you to take necessary steps to conduct awareness programme on Phasing out of Single Use Plastic to generate awareness under your jurisdiction

Encls: As stated



Yours faithfully,

(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

1. PPS to the Principal Secretary, Science, Technology & Environment, Government of Tripura for kind information of the Principal Secretary.
2. P.A to the Chairman, Tripura State Pollution Control Board for kind information.
3. The Director, Department of Science, Technology & Environment for kind information.
4. The District Magistrate, West Tripura/ Sepahijala/ Gomati/ South Tripura/ Khowai/ Dhabai/ Unakoti/ North Tripura for kind information.

Address :  
PARIVESH BILAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO: Kanchana, Agartala, West Tripura - 799 006

website :  
www.tspcb.tripura.gov.in / trpenvis.nic.in  
e-mail :  
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792

Scanned by CamScanner



No.F.8(25)/TSPCB/SUP/5199-40

July 25, 2024

To  
The Municipal Commissioner  
Agartala Municipal Corporation  
Agartala, Tripura- 799001

**Sub:** Workshop on "Enforcement of Banned Single Use Plastic (SUP) items and Demonstration in Assessment & Characterisation of Plastic Waste"-reg.

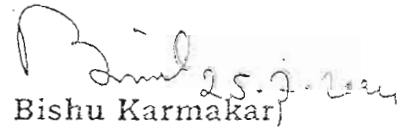
Sir,

This is a reference to you letter vide No.30/SBM/AMC/2023/2081-2083 dated 29.06.2024 and the minutes of the Meeting which was held on 25.06.2024 at 11.00 AM in the Conference Hall, Agartala Municipal Corporation.

2. I would like to inform you that, a Workshop on "Enforcement of Banned Single Use Plastic (SUP) items and Demonstration in Assessment & Characterisation of Plastic Waste" is scheduled to be held on **30.07.2024 at 11.00 am** in the Conference Hall, Tripura State Pollution Control Board.

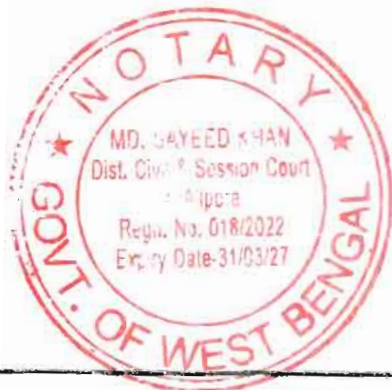
3. I would, therefore, request you to kindly deploy the concerned Zonal Officers, Sanitary Inspectors and Task Force Team Members of Agartala Municipal Corporation for attending the said Workshop.

Yours Sincerely,

  
(Dr. Bishu Karmakar)  
Member Secretary

Copy to the:

- PA to the Chairman, Tripura State Pollution Control Board, for kind information of the Chairman.



Address:  
**HARIVESH BHAWAN**  
Panchit Nehru Complex, Gorkhabasti  
PO: Kumaban, Agartala, Tripura(West)  
Pin: 799006

Website:  
[www.tspcb.tripura.gov.in/trpensis.nic.in](http://www.tspcb.tripura.gov.in/trpensis.nic.in)  
Email:  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)

Contact:  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMMS Help Desk : 0381 - 2325792



No.F.13 (23)/NGT/606/S/771-79

February 01, 2024

137

To  
The District Magistrate & Collector  
West Tripura/Sepahijala/Khowai/Gomati/  
South Tripura/ North Tripura/ Unakoti.

Sub.: Action to be taken in connection with the enforcement of ban imposed on the use of identified Single Use Plastic items-reg.  
Ref: Minutes of the 29<sup>th</sup> State Level Committee meeting held on 12.01.2024 under the Chairmanship of the Chief Secretary, Tripura.

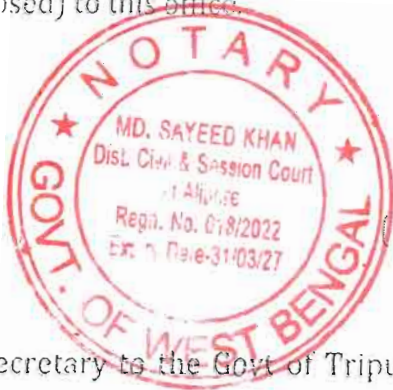
Sir,

This has reference to the subject cited above.

You are kindly aware that the Hon'ble Chief Minister of the State has launched the *Plastic Mukta Tripura Abhijan* on 15.07.2023. Moreover, in the meeting of the State Level Committee (SLC) held on 12.01.2024 under the Chairmanship of the Chief Secretary, Tripura, it was decided that all concerned shall take necessary initiatives for strict & effective enforcement of the ban imposed on the use of identified single use plastic items in the State. A copy of the minutes of the 29<sup>th</sup> SLC meeting is enclosed herewith for reference.

I would, therefore, request you to take necessary initiatives for effective enforcement of the ban imposed on the use of identified single use plastic items in the State. I would also request you to submit monthly report in this regard in prescribed format (enclosed) to this office.

Enclosed: As stated



Yours Sincerely,

*Bishu Karmakar* 1.2.2024

(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

- PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
- PA to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
- The Director, Science, Technology & Environment, Government of Tripura for kind information.

Address:

**PARIVESH BHAWAN**  
Pandit Nehru Complex, Gorkhabasari  
PO. Kumjaban, Agartala, Tripura (West)  
Pin- 799066

Website:

[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [hoespcb.tripura.gov.in](http://hoespcb.tripura.gov.in)

Email:

[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoespcb@tripura.gov.in](mailto:hoespcb@tripura.gov.in)

Contact:

Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMMS Help Desk : 0381 - 2326792

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R-17

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on them by the people. He nullified the speculations of a reshuffle in state cabinet stating there has been no decision regarding this yet. With the addition of the two new members, the strength of BJP has reached to 33 in the 60-

member assembly. Besides, they have the support of the IPFT as well whose lone victorious candidate Shukla Charan Nootia is serving as a member of the state cabinet. The newly elected MLAs interacted with media personnel after taking the

oath ceremony. Both of them highlighted education, health, road and electricity as their primary concerns for the people of their respective constituencies and pledged to give their 100% for the welfare of the people. Dhanpur MLA Bindu Debnath emphasized that his constituency despite being represented by a former Chief Minister for several decades is lagging behind in several aspects and people had therefore chosen the path of development by voting for the BJP. He thanked the Chief Minister, the party's state President, and the Union Minister Pratima Bhowmik, for having faith in him and pledged that he would concentrate his dedicated efforts towards the development of Dhanpur people.

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Press Release  
Agartala, Sep

Chief Minister Manik Saha said that students who are outside of the state started returning to the state. He said that the government is providing various services through the BJP-H government department. Chief Minister said that this inauguration of Blood Donation Camp organized by workers of AGBP Hospital Agartala on Tuesday. "Blood has no barriers. People of all faiths can receive blood from individuals of all faiths. There is no distinction between male and female blood. It can be donated by anyone between 18 to 65 years of age. Good health and united Thrombocyte donation, a connection between people. Dr. Saha, Minister Agartala Government Medical College established followed by the establishment of Medical College. There is no compulsion on these two colleges. Investors are expressing interest in setting up the colleges in the area. Investors are providing various types of assistance, land, and settlement. It has spread across the country. The work conducted in the environment has been successful. Many people are coming from outside not only in colleges but in various sectors," said...

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# Anti-plastic campaign at Lake Choumahani

Planet East,  
Agartala, September 12:

The enforcement team of the Sadar sub-divisional administration carried out an inspection at the Lake Choumahani market on Tuesday. The primary objective of the campaign was to identify and prevent the sale and use of single-use plastic by various traders. Additionally, the prices of various commodities like onions, potatoes and local rice, were also inspected. Officials seized a substantial amount of single-use plastic items, like carry



bags and glasses during the raid. Furthermore, they stated that the prices of onions and potatoes were under control while asserting that the prices of local rice have gone down by at least Rs 200 to Rs.300 per quintal as compared

to their previous visit. They emphasized that this campaign was a part of their routine procedure and would continue in the coming days as well. On the other hand, a section of business owners termed the campaign a

- CONT. TO P2

# MDC initiates crematorium renovation

Planet East,  
Gandacherra,  
September 12:

MDC Bhumikananda Reang has undertaken an initiative to renovate the Gandacherra crematorium ground, transforming it into a modern and well-equipped facility. The MDC from B-Ganguria, Gandacherra, visited the Gandacherra Mahashamshahai on Tuesday. Accompanying him was the Dumburnagar Block Development Officer, an

for the crematorium grounds utilizing his own MDC funds. Furthermore, plans were unveiled for the construction of two state-of-the-art furnaces for cremation, through a

cemented road, stretching from the entrance gate of the crematorium to the furnace, and a rest house for family members of deceased people.



maintained with their relatives. However, the

Planet East  
Correspondent,  
Agartala, July 30:

Over 900 irregular employees of the Health and Family Welfare Department gathered today in front of the IGM Hospital, demanding the state government to regularise their employment. The protest, held at the superintendent's office, saw a large number of workers voicing their grievances and

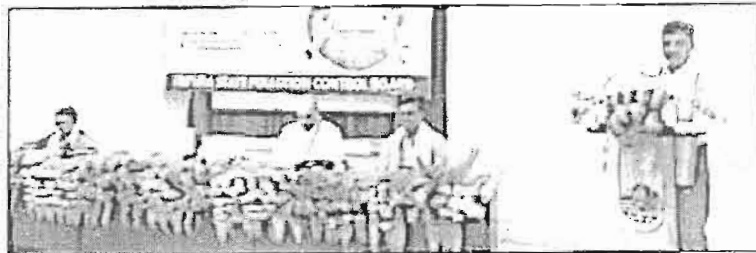
threatening a hunger strike if their demands are not met by tomorrow. The protest stems from the recent government order issued on July 25, stating that there is no policy to regularise irregular employees. This has sparked widespread frustration among the workers, many of whom have served in the department for decades without being regularised. Ratan Debnath, one of the protesting

employees, expressed the collective sentiment, saying "We demand the government repeal the order and ensure regularisation of our service. We had previously approached former Chief Minister Biplab Kumar Deb, who assured us of regularising our service, but no action has been taken despite our repeated appeals." Debnath highlighted that around 950 irregular

government divide b and commun agitator c The demands: revocation order regularis services further a demands: addresse rise. department: mounting resolve t escalator

139

### Workshop on Assessment & Characterization of Plastic Wastes in urban areas and enforcement of ban order of Single Use Plastics



**Press Release:**

Tripura State Pollution Control Board organized a workshop on enforcement of ban order of Single Use Plastics and assessment & characterization of plastic wastes in urban areas on 30.07.2024 in the Conference Hall at Parivesh Bhawan. The Zonal Officers, Sanitary Inspectors and Task Force members of Agartala Municipal Corporation were attended the said workshop. Dr. K. Sasikumar, IFS, Secretary to the Government of Tripura, Science, Technology & Environment, Sri Mahender Singh IFS Director, Science, Technology & Environment and Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board were present in the workshop and discussed the ill effects of Single Use Plastics on environment as well as human health. The various provisions of ban order of Single Use Plastics, monetary penalty have also been discussed. It is relevant to mention here that the Ministry of Environment, Forest & Climate Change, Government of India issued a notification on August 12, 2021, wherein manufacture, import, stocking, distribution, sale and use of

single use plastic items such as ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene (Thermocol) for decoration, Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers and plastic carry bags (less than 120 micron thickness). In accordance with this, the State Government also issued a notification for implementation of the ban order of Single Use Plastics in the State. In the Technical Session, the details of ban orders of Single Use Plastics, penal provision, use of SUP Compliance Monitoring Portal while enforcement and its updation, methodology of assessment and characterisation of plastic wastes in urban areas have been discussed through the PPT by the officials of the Board. Hands on Training of measuring the thickness of plastic carry bags have also been imparted to the officials of Agartala Municipal Corporation for effective implementation of ban order of Single Use Plastics.

Khilpai dem RE Planet E Correspondent Agartala, J

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### Malay Lodh campaign door-to-door



Planet E Correspondent Agartala,

Today the candid seal of the District conductor campaign Khamari Panchayat of the Sur



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

R-28

140

No.F.8(25)/TSPCB/SUP/S/ 9051-53

November 19, 2022

To  
The Commissioner of Taxes & Excise  
Government of Tripura  
P.N Complex, Gorkhabasti, Agartala, West Tripura

Sub: Restriction in import of prohibited Single Use Plastic (SUP) items from outside the State-reg.

Sir/Madam,

You are kindly aware that the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, vide Gazette Notification dated 12th August, 2021 has issued Plastic Waste Management (Amendment) Rules, 2021. (Copy enclosed)

2. In the said notification it was mentioned that "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

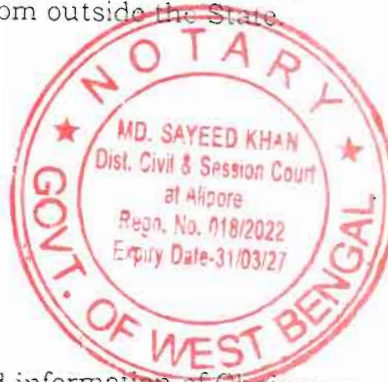
a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers."

3. Moreover, it was also mentioned in the notification that "Carry bag made of virgin or recycled plastic, shall not be less seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022.

4. The Tripura State Pollution Control Board vide letter No. 18(23)/TSPCB/SUP/S/5730-32, dated July 06, 2022 requested you to take necessary action so that no prohibited Single Use Plastic Items are imported from outside the State. (Copy enclosed)

In view of the above, it is requested to take necessary action so that no prohibited Single Use Plastic Items are imported from outside the State.



Yours Sincerely,

*(Signature)*  
(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

- PPS to the Chairman, TSPCB, for kind information of Chairman.
- The Director, Science, Technology and Environment for information.

Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti.  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
www.tspcb.tripura.gov.in / tpervis.nic.in  
e-mail :  
tripuraspbc@gmail.com / hoospbc-tr@gov.in

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328797

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# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

F.8(25)/TSPCB/SUP/S/10006-08

December 27, 2022

To  
The Custom Inspector  
Integrated Check Post  
Agartala, West Tripura-799012

Sub: Restriction in import of prohibited Single Use Plastic (SUP) items from outside the State-reg.

Sir/Madam,

You are kindly aware that the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, vide Gazette Notification dated 12th August, 2021 has issued Plastic Waste Management (Amendment) Rules, 2021. (Copy enclosed)

2. In the said notification it was mentioned that "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers."

3. Moreover, it was also mentioned in the notification that "Carry bag made of virgin or recycled plastic, shall not be less seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022.

4. The Tripura State Pollution Control Board vide letter No. 18(23)/TSPCB/SUP/S/5730-32 dated July 06, 2022 requested you to take necessary action so that no prohibited Single Use Plastic Items are imported from outside the State. (Copy enclosed)

In view of the above, it is requested to take necessary action so that no prohibited Single Use Plastic Items are imported from outside the State.



Yours Sincerely,

*Bishu Karmakar*  
(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

- PPS to the Chairman, TSPCB, for kind information of Chairman.
- The Director, Science, Technology and Environment for information.

Address:  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhbatasi,  
PO: Koolaban, Agartala, West Tripura - 799 006

website :  
www.tspcb.tripura.gov.in / trpenvis.nic.in  
e-mail :  
tripuraspcb@gmail.com / hoaspcb-tri@gov.in

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 3325421  
Head of Office : 0381 - 2322455.  
OCMS Help Desk : 0381 - 2328792

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# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

TRIPURA F.8(25)/TSPCB/SUP/S/10003-05

December 28, 2022

142

To  
The Custom Inspector  
Churaibari Check Post  
Dharmanagar, North Tripura-799262

Sub: Restriction in import of prohibited Single Use Plastic (SUP) items from outside the State-reg.

Sir/Madam,

You are kindly aware that the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, vide Gazette Notification dated 12th August, 2021 has issued Plastic Waste Management (Amendment) Rules, 2021. (Copy enclosed)

2. In the said notification it was mentioned that "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers."

3. Moreover, it was also mentioned in the notification that "Carry bag made of virgin or recycled plastic, shall not be less seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022.

4. The Tripura State Pollution Control Board vide letter No. 18(23)/TSPCB/SUP/S/5730-32 dated July 06, 2022 requested you to take necessary action so that no prohibited Single Use Plastic Items are imported from outside the State. (Copy enclosed)

In view of the above, it is requested to take necessary action so that no prohibited Single Use Plastic Items are imported from outside the State.



Yours Sincerely,

*Bishu* 28-12-2022  
(Dr. Bishu Karmakar)  
Member Secretary

Copy to:

- PPS to the Chairman, TSPCB, for kind information of Chairman.
- The Director, Science, Technology and Environment for information.

Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjaban, Agartala, West Tripura - 799 006

website :  
www.tspcb.tripura.gov.in / trpenvis.nic.in  
e-mail :  
tripuraspcb@gmail.com / htspcb-trip@gov.in

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792

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GOVERNMENT OF TRIPURA  
DIRECTORATE OF URBAN DEVELOPMENT  
3<sup>RD</sup> FLOOR OF KHADYA BHAWAN  
PANDIT NEHRU COMPLEX  
AGARTALA, TRIPURA (WEST)

No-F. 1(44)-UDD/DUD/2018/ 2540-70

Dated, Agartala, the <sup>29<sup>th</sup></sup> May, 2019.

**The Chief Executive Officer**

Dharmanagar/Kailasahar/Kumarghat/Teliamura/Khowai/Ranirbazar  
/Mohanpur/Ambassa/Udaipur/Bishalgarh/Melaghar/Santirbazar/Belonia  
Municipal Council

**The Executive Officer**

Panisagar/Kamalpur/Jirania/  
Sonamura/Amarpur/Sabroom Nagar Panchayat

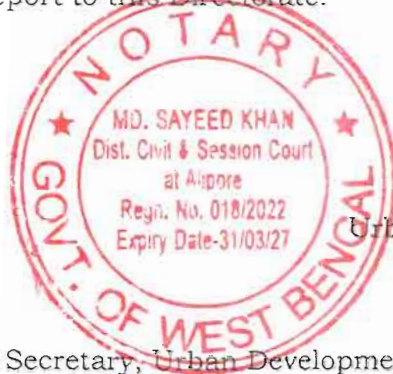
Sub: Linking of ban of plastic carry bags with issue of Trade License by the Urban Local Bodies

Sir,

You are aware that ban of Plastic Carry Bags is mandatory in compliance of the Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016. But it is noticed that plastic carry bags of non permissible thickness are frequently being used in the markets and other places of ULBs which are causing irreparable damage to the environment.

Agartala Municipal Corporation has taken initiatives to link ban of plastic carry bags with issue of Trade License to the dealers/merchants/shopkeepers doing business in AMC Area. Likewise all ULBs may incorporate the condition of not selling/delivering any plastic carry bag in the process of issuing of Trade License to the dealers/merchants/shopkeepers of the respective Urban Local Bodies.

All the CEO/EOs of ULBs are requested to take necessary action accordingly and send action taken report to this Directorate.



Yours faithfully,

*N.C. Sharma*  
29/5/2019  
N.C. Sharma  
Director

Urban Development Department

Copy to.

1. PS. to the Special Secretary, Urban Development Department for kind information of the Special secretary.
2. DM and Collector of West, Sipahijala, North, Unakoti, Dhalai, Gomati, South, Khowai Districts for kind information.
1. Member Secretary, Tripura State Pollution Control Board for kind information and necessary action.

Sl. No. : THCBA / V / 24316

**VAKALATNAMA****In the High Court of Tripura****Agartala**(DR. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.Before the National Green Tribunal,  
Principal Bench, New DelhiCase No. Original Application No. 475/2024  
of .....Appellant  
PetitionerNews item titled "Mountains of plastic are choking the Himalayan  
States" appearing in The Hindu - Versus - dated 04.03.2024

Respondent / Opposite Party

KNOW ALL MEN BY THESE PRESENTS that I/We the Tripura State Pollution Control  
Board, the respondents number 14,do hereby in my/our name/names and on my/our behalf constitute and appoint  
Shri/Sarvasri ARNAB RAY, Ld. Advocate, having Enrolment No. WB/1335/2011  
as my/ourtrue and lawful Advocate/Advocates to appear and act for me / us in the above case to file  
appeals from decree or award or order in original suit, or case or from appellate, decree or  
from order in case Civil / Criminal / Revenue or any order, proceeding etc. to file written  
objection in appeals/cases whenever necessary, to conduct appeal or case on my/our behalf  
and for that purpose to examine witnesses and to do all acts and things whatsoever as required  
to be done in connection therewith; such compromising of the above matter, depositing or  
withdrawing any money in from the Court/Office, filling of any document/documents in the  
Court / Offices, referring matters in dispute between the parties hereto to arbitration, withdrawing  
the above matters with liberty to file appeal/cases proceeding afresh, receiving properties,  
release form attachment, filling execution or miscellaneous cases, bidding at Execution Sale,  
obtaining payment from the High Court, withdrawing custody and other fees and doing on  
my/our behalf such other acts in the above matters as are necessary and proper.In case of my/our failure to comply with any instruction given by my lawyer in connection with  
this case the lawyer shall have no liability for any loss suffered by me/us for any adverse  
order against me/us.I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate/Advocates  
as my/our own acts as if done by me/us, execute this Vakalatnama on this  
15th day of October 2024Received from the client,  
satisfied and accepted.- Arnab Ray  
Advocate,  
15.10.2024ARNAB RAY,  
Advocate, High Court, Calcutta,  
Enrolment No. WB/1335/2011,  
Mobiles - +919874246811,  
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Emails: rayarnabmail@rediffmail.com,  
rayarnabmail@gmail.com  
A21/A, Brajrajnagar, Lakshmi Lane, P.O. -  
Sambalpur, P.S. - Chatterjeechak, )  
Dist. Howrah, PIN - 711004